

Wednesday, March 27, 1963
Chaitra 6, 1885 (Saka)

LOK SABHA
DEBATES

Third Series

Volume XV, 1963/1884-85 (Saka)

[March 18 to 28, 1963/Phalgun 27, 1884 to Chaitra 7, 1885 (Saka)]



FOURTH SESSION 1963/1884-85 (Saka)
(Vol. XV contains Nos. 21 to 30)

LOK SABHA SECRETARIAT
NEW DELHI

C O N T E N T S

COLUMNS

[Third Series, Vol. XV, March 18 to 28, 1963 Phalguna 27, 1884 to Chaitra 7, 1885 (Saka).]

No. 21.—*Monday, March 18, 1963/Phalguna 27, 1884 (Saka)*

Oral Answers to Questions—

 *Starred Questions Nos. 451, 453 to 462 and 464 to 466 4379—4417

Written Answers to Questions—

 Starred Questions Nos. 452, 467 and 468 4417—19

 Unstarred Questions Nos. 874 to 893 4419—33

Calling Attention to Matter of Urgent Public Importance—

 Disturbance in law and order situation in Kiriburu Iron Ore Project 4433—37

Papers laid on the Table 4437

Message from Rajya Sabha 4437

Constitution (Sixteenth Amendment) Bill—

 Report of Joint Committee 4438

Government of Union Territories Bill—

 Motion to refer to Joint Committee 4438—42

Demands for Grants—

 Ministry of External Affairs 4442—4598

Daily Digest 4599—4602

No. 22.—*Tuesday, March 19, 1963/Phalguna 28, 1884 (Saka)*

Oral Answers to Questions—

 *Starred Questions Nos. 469 to 471, 473 to 476, 478 to 482 4603—37

Written Answers to Questions—

 Starred Questions Nos. 472, 477 and 483 to 496 4637—49

 Unstarred Questions Nos. 894 to 934 and 936 to 967 4649—98

Papers laid on the Table 4698—4700

Election to Committee—

 National Shipping Board 4700

Motion re-Report of Committee on the conduct of certain Members during President's Address 4701—90

Demands for Grants 4790—4854

 Ministry of External Affairs 4790—4850

 Ministry of Food and Agriculture 4850—54

Daily Digest 4855—60

No. 23.—*Wednesday, March 20, 1963/Phalguna 29, 1884 (Saka)*

Oral Answers to Questions—

 *Starred Questions Nos. 497 to 508 4861—4900

Written Answers to Questions—

 Starred Questions Nos. 509 to 515 4900—05

 Unstarred Questions Nos. 969 to 981, 983 to 1019 4905—33

Papers laid on the Table 4933

Message from Rajya Sabha 4934

Committee on Private Members Bills and Resolutions—	
Sixteenth Report	4934
Public Accounts Committee—	
Ninth Report	4934
Statement re: Mob violence at Kiriburu Project site	4934—38
Demands for Grants—	
Ministry of Food and Agriculture	4938—5114
Daily Digest	5115—18
No. 24.—Thursday, March 21, 1963/Phalgun 30, 1884 (Saka)	
Oral Answers to Questions—	
*Starred Questions Nos. 516 to 518, 520 to 525 and 527 to 531	5119—58
Short Notice Question No. 3	5158—63
Written Answers to Questions—	
Starred Questions Nos. 519, 526 and 532 to 534	5164—67
Unstarred Questions Nos. 1020 to 1022 and 1024 to 1052	5167—90
Papers laid on the Table	5190—91
Messages from Rajya Sabha	5191—92
Re: Point of personal explanation	5192
Demands for Grants	5192—5372
Ministry of Food and Agriculture	5192—5255
Ministry of Information and Broadcasting	5255—5372
Daily Digest	5373—76
No. 25.—Friday, March 22, 1963/Chaitra 1, 1885 (Saka)	
Oral Answers to Questions—	
*Starred Questions Nos. 535 to 540, 542 to 545, 547 to 549 and 551 to 553	5377—5419
Written Answers to Questions—	
Starred Questions Nos. 541 and 550	5419—21
Unstarred Questions Nos. 1053 to 1077 and 1079 to 1081	5421—40
Re: Reported concentration of Chinese Troops in Tibet	5440—42, 5444
Papers laid on the Table	5442
Messages from Rajya Sabha	5442—43
Committee on Absence of Members—	
Fourth Report	5443—44
Demands for Grants	5444—5543
Ministry of Information and Broadcasting	5444—81
Ministry of Education	5481—5543
Committee on Private Members' Bills and Resolutions—	
Sixteenth Report	5543
Working Journalists (Conditions of Service) and Miscellaneous Provisions (Amendment)	
Bill 1 (Insertion of new section 7(A) by Shri C.K. Bhattacharyya—Negated)	
Motion to consider	5544—91
Marine Insurance Bill as passed by Rajya Sabha—	
Motion to consider	5591—5604
Daily Digest	5605—08

No. 25.—*Saturday, March 23, 1963/Chaitra 2, 1885 (Saka)*

Calling Attention to Matters of Urgent Public Importance—

(i) Accident at Jamuria colliery	5609—11
(ii) Concentration of Chinese troops in Tibet	5612—18

Papers laid on the Table

5618

Estimates Committee—

Thirtieth Report	5619
----------------------------	------

Business of the House

5619

Demands for Grants

5619—5806

Ministry of Education	5619—82
---------------------------------	---------

Ministry of Scientific Research and Cultural Affairs	5682—5768
--	-----------

Department of Atomic Energy

5768—5806

Daily Digest

5807—08

No. 27.—*Monday, March 25, 1963/Chaitra 4, 1885 (Saka)*

Oral Answers to Questions—

*Starred Questions Nos. 554 to 557, 560 to 567	5809—50
--	---------

Written Answers to Questions—

Starred Questions Nos. 558, 559, 568 to 575	5850—57
---	---------

Unstarred Questions Nos. 1082 to 1119	5857—80
---------------------------------------	---------

Calling Attention to Matters of Urgent Public Importance—

(i) Report submitted made in Washington by Shri B. Patnaik	5880—96
--	---------

(ii) Accident between Tiruchi-Renji Express and a bus	5896—5900
---	-----------

Papers laid on the Table

5900

President's assent to Bills

5900—01

Resignation of Shri U.N. Dhebar

5901

Re: Remarks made by Shri Bagri

5901—14

Demands for Grants

5915—6042

Department of Atomic Energy	5915—28
---------------------------------------	---------

Ministry of Health	5928—6042
------------------------------	-----------

Daily Digest

6043—46

No. 28.—*Tuesday, March 26, 1963/Chaitra 5, 1885 (Saka)*

Oral Answers to Questions—

*Starred Questions Nos. 576 to 580 and 582 to 590	6047—87
---	---------

Written Answers to Questions—

Starred Questions Nos. 581 and 591 to 601	6087—95
---	---------

Unstarred Questions Nos. 1120 to 1149, 1151 to 1185 and 1188 to 1194	6095—6140
--	-----------

Papers laid on the Table

6140—41

Demands for Grants—

Ministry of Irrigation and Power	6141—6328
--	-----------

Daily Digest

6329—34

No. 29.—*Wednesday, March 27, 1963/Chaitra 6, 1885 (Saka)*

Oral Answers to Questions—

*Starred Questions Nos. 602 to 604, 606 and 608 to 616 6335—73

Written Answers to Questions—

Starred Questions Nos. 605, 607, 617 to 621 6373—76

Unstarred Questions Nos. 1195 to 1240 6376—6404

Papers laid on the Table

. 6404—05

Release of Members

. 6405

Committee on Private Members' Bills and Resolutions—

Seventeenth Report 6405

Correction of Information 6405—06

Re: Maintenance of Order in the House 5406—07

Demands for Grant 6407—6556

Ministry of Irrigation and Power 6407—30

Ministry of Labour and Employment 6430—6556

Release of Member on Parole

.

Daily Digest 6557—62

No. 30.—*Thursday, March 28, 1963/Chaitra 7, 1885 (Saka)*

Oral Answers to Questions—

*Starred Questions Nos. 622 to 635 6563—6600

Written Answers to Questions—

Starred Questions Nos. 636 to 641 6601—04

Unstarred Questions Nos. 1241 to 1288 6604—32

Papers laid on the Table

6632—33

Committee on Petitions—

Minutes and First Report 6633

Demands for Grants 6633—6854

Ministry of Labour and Employment 6633—58

Ministry of Home Affairs 6658—6854

Daily Digest 6855—58

LOK SABHA DEBATES

6335

6336

LOK SABHA

Wednesday, March 27, 1963/ Chaitra 6,
1885 (Saka)

The Lok Sabha met at Eleven of
the Clock.

[MR. SPEAKER in the Chair]

ORAL ANSWERS TO QUESTIONS

Research in Private Institutions

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Shri Subodh Hansda:

*602. { Shri S. C. Samanta:

{ Shri B. K. Das:

Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) whether (i) specific research schemes in University research institutes and in institutes managed by industrial organisations and (ii) research associations formed by industrial groups on cooperative basis are given financial and other assistance by the Council of Scientific and Industrial Research;

(b) if so, how many such organisations of both categories are being given help at present;

(c) whether the help given is lump-sum or on loan basis; and

(d) the total amount given out this year and to which institutions?

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): (a) Yes, Sir.

(b) One hundred and seven in category (i) and six in category (ii).

(c) On 'grant-in-aid' basis.

(d) Rs. 45.04 lakhs. The number of institutions is very large and their names are published in the Annual Technical Report every year.

3187 (Ai) LS-1.

Shri Subodh Hansda: May I know whether in giving grants-in-aid, it has been ascertained from the Universities that the amounts given to the Universities are spent for some specific research work?

Shri Humayun Kabir: It is for specific items of research that grants are given. For every grant that we give, the accounts of the research schemes are audited by the Accountant General of the State where the schemes are located.

Shri Subodh Hansda: May I know whether the grants-in-aid given to the private research institutions are meant for applied science or for research work for improving the quality of industrial goods?

Shri Humayun Kabir: The two are closely related. Research in applied science and improvement of industrial quality—they go together.

Shri S. C. Samanta: May I know whether any help in the form of research scholarship is given to private institutions and, if so, whether the recommendations of the Scientific Man-power Committee has been implemented in this respect?

Shri Humayun Kabir: Research scholarships are not given to institutions. Scholarships are given to individuals. We give grants to research institutions for schemes of research. I do not think the Scientific Man-power Committee of the Cabinet has anything to do with the grant of research scholarships.

Shri B. K. Das: May I know whether any scholarship has been given for research in any cottage industry scheme?

Shri Humayun Kabir: Whenever any scheme comes, we examine it. I

cannot say offhand; I think there have been certain cases where we have given some grant for items which may be produced in cottage industry.

Shri Ranga: Is any effort being made to co-ordinate the work with the Defence Science research section to see that so far as this year's allotment to the various Universities is concerned, a reorientation is made in order to help the Defence Ministry solve quite a number of its own research problems in addition to what they are doing by themselves?

Shri Humayun Kabir: I think I have already informed the House that a Steering committee has been set up in which the C.S.I.R., the Defence Science organisation, Defence Production and other interested organisations are represented and they look into it. So far as these research schemes are concerned, they are longstanding programmes and they are continuing. We will, of course, see that there is no duplication or overlapping.

Shri Sham Lal Saraf: May I know the criteria fixed for recognising private institutions for being given grants and also recognising scholars for research work?

Shri Humayun Kabir: So far as scholarships are concerned, I think I have mentioned in this House that for any student who has the necessary attitude and necessary interest, we shall try to find a scholarship for research if he is willing to carry on research. So far as organisations are concerned, we have generally taken the line that they are co-operative research associations which have been set up by the industries concerned. If individual private organisations come, the case is examined on merits.

Shri Sham Lal Saraf: Criteria?

Shri Humayun Kabir: The criterion is of course their capacity to carry on such work.

राज्य शिक्षा मंत्रियों का सम्मेलन

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श्रीमती सावित्री निगम :

श्री म०ला० द्विवेदी :

श्रीम० इवर नायक :

श्री प्र० र० चक्रवर्ती :

*६०३.

श्री अ० ना० विद्यालंकार :

श्रीग० महल्ली :

श्री राम चन्द्र मलिक :

श्री अ० सिह० सहगल:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या हाल में हुये राज्य शिक्षा मंत्रियों के सम्मेलन में यह सिफारिश की गई है कि शिक्षा प्रणाली में बार बार परिवर्तन न किये जायें ; और

(ख) क्या इस सम्मेलन में यह भी सिफारिश की गई है कि तीन भाषाई कार्यालयों को जल्दबाजी में लागू नहीं किया जाना चाहिये ?

शिक्षा मंत्री (डा० का० ला० श्रीमाती) :

(क) जी नहीं। किन्तु सम्मेलन ने यह सिफारिश की कि शिक्षा की राष्ट्रीय पद्धति में तब तक कोई बड़ा परिवर्तन नहीं किया जाना चाहिये जब तक कि सम्मेलन को पहले उस पर विचार करने का अवसर न मिल जाये।

(ख) जी नहीं।

[(a) No, Sir. But the conference recommended that no major change should be made in the national pattern of education until the Conference had first an opportunity of considering it.

(b) No, Sir.]

Shrimati Savitri Nigam: May I know whether any discussion was held regarding the three-language formula and whether any decision was reached or any special recom-

recommendation was made by the Central Government?

Dr. K. L. Shrimali: The position with regard to the three-language formula is, it has been accepted in principle by the States. The Education Ministers' Conference has recommended that a standing committee or a small committee of Ministers might be appointed to ensure the implementation of this formula.

Shrimati Savitri Nigam: May I know whether the most important subject of the education of the handicapped was also discussed, in which the Education Ministers also need some education?

Dr. K. L. Shrimali: On some occasions it would be a good thing if the hon. Member forgets about the handicapped.

श्री म० ला० दिवेदी: मंत्री महोदय ने अभी बताया कि राज्यों के शिक्षा मंत्रियों ने यह चाहा कि शिक्षा पद्धति के सिद्धांतों में परिवर्तन करने से पूर्व उन से परामर्श किया जाये। मैं यह जानना चाहता हूँ कि क्या केन्द्रीय सरकार का कभी यह विचार रहा था कि बगैर उनके परामर्श के शिक्षा पद्धति में परिवर्तन किया जाये। यदि नहीं, तो यह बात क्यों उत्पन्न हुई?

Dr. K. L. Shrimali: The hon. Member is aware that the States are free, as far as education is concerned, to have their own pattern. We have been trying to evolve a national pattern, and, therefore, it was thought necessary that some such step should be taken. I am glad to inform the House that the Education Ministers unanimously agreed that no further changes in the pattern should be made without prior consultation with the Education Ministers' Conference.

Shri Maheswar Naik: May I know whether Government have made any assessment of the extent of attainment of the objectives for which the three-language formula has been introduced in the different States?

Dr. K. L. Shrimali: No assessment is made. This question has been examined by various bodies, and it has been felt that it is in the national interest that our children should learn three languages.

Shri P. R. Chakraverti: While formulating the three-language formula, was there any condition that Hindi should be one of the three languages, and if not, why not?

Dr. K. L. Shrimali: In the three-language formula, Hindi is one of the subjects.

श्री द्वा० ना० तिबारी : जब यह सर्वसम्मत है और अक्सर यह बात कही जाती है कि वर्तमान शिक्षा पद्धति देश की वर्तमान परिस्थितियों और आवश्यकताओं के अनुरूप नहीं है, तो फिर इस प्रश्न पर शिक्षा मंत्रियों के सम्मेलन में क्यों नहीं विचार किया गया? मैं यह जानना चाहता हूँ कि क्या उन के सामने यह प्रश्न आया था या नहीं कि वर्तमान शिक्षा पद्धति को बदल कर देश की वर्तमान परिस्थिति के मुताबिक एक शिक्षा पद्धति कायम की जाये।

द्वा० का० सा० श्रीमाली : हिन्दुस्तान की आजादी के बाद शिक्षा पद्धति में काफी परिवर्तन हुआ है। प्रश्न यह था कि कोई एक राज्य उस पद्धति को न बदल दे, ताकि उसमें हेरफेर हो सके। इसलिये यह निश्चित किया गया था कि जब कभी कोई परिवर्तन का प्रश्न उठे, तो पहले काफेंस के सामने यह सवाल आना चाहिये। जहां तक माननीय सदस्य महोदय के प्रश्न का सवाल है, स्वतंत्रता के बाद इस बात की बराबर कोशिश की गई है कि हमारी शिक्षा पद्धति राष्ट्र की आवश्यकताओं के अनुकूल बराबर परिवर्तित होती रहे।

श्री प्रकाशबीर शास्त्री : शिक्षा मंत्री जी के ध्यान में यह बात आई होगी—और संभवतः इस सम्मेलन में भी चर्चा का विषय बनी हो—कि राज्य सरकारों के द्वारा जितने भी 'विश्व-

विद्यालय चलाये जा रहे हैं, उन में राजनीतिज्ञों का अनुचित हस्तक्षेप हो रहा है। मैं यह जानना चाहता हूँ कि क्या राज्य सरकारों के इस शिक्षा मंत्रियों के सम्मेलन में इस प्रकार की चर्चा भी आई थी कि विश्वविद्यालय की शिक्षा केन्द्रीय सरकार के संरक्षण में दी जाये।

डा० का० ला० श्रीमाली : यह तो एक बड़ा प्रश्न है, जिस का उत्तर मैं आसानी से नहीं दे सकता हूँ। माननीय सदस्य से मैं सिर्फ़ यह निवेदन करना चाहता हूँ कि जहाँ तक विश्वविद्यालयों का संबंध है, एक माडल लेजिस्लेशन कमेटी नियुक्त हुई है और उसकी रिपोर्ट जब आ जायेगी, तो वह राज्य सरकारों के पास भेज दी जायेगी।

श्री कक्षग्राम : मैं यह जानना चाहता हूँ कि तीन-भाषायी फार्मूला कहाँ कहाँ लागू हुआ है।

डा० का० ला० श्रीमाली : वह भद्रास के सिवाय लगभग सब स्टेट्स में कुछ हेरफेर के साथ लागू हो गया है।

Educational Facilities to Students Joining Army

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Shri Bhakt Darshan:
Shri Yashpal Singh;
Shri Bishanchander Seth:
*604. Shri Bhagwat Jha Azad:
Shri M. S. Murti:
Shri Jagdev Singh Siddhanti

Will the Minister of Education be pleased to refer to the reply given to Unstarred Question No. 1020 on the 23rd January, 1963 and state:

(a) whether the Government of India has considered the matter of giving educational facilities to students joining army in consultation with the University Grants Commission;

(b) if so the details thereof; and

(c) if not, the reasons therefor?

The Minister of Education (Dr. K. L. Shrimali): (a) Yes, Sir.

(b) A statement is laid on the Table of the House.

(c) Does not arise.

STATEMENT

Pursuant to a note prepared in the Ministry of Education, the University Grants Commission considered the proposals made by various Universities with regard to facilities for students enlisting in the Armed Forces during the National Emergency and agreed that short of awarding degrees (without taking the university examinations), every facility should be provided to such students to complete their courses and take their examinations on their return.

2. With regard to any request for migration arising directly out of parents joining the Armed Forces, the Commission agreed that Universities be requested to give sympathetic consideration to deserving cases with a view to avoiding undue hardship.

3. Accordingly the Commission has requested the Vice-Chancellors of Indian Universities to consider this question if there is no objection and frame rules necessary for the purpose.

श्री भक्त दर्शन : श्रीमन्, इस विवरण से मालूम होता है कि जो विद्यार्थी फौज में भर्ती हो जायेगे, उनको बगर परीक्षा दिये डिग्री प्राप्त करने की मुविधा नहीं दी जायेगी। लेकिन जहाँ तक मुझे याद पड़ता है, पिछले महायुद्ध में यह मुविधा दी गई थी। अतः मैं यह जानना चाहता हूँ कि इस बार यह अन्तर क्यों किया जा रहा है?

डा० का० ला० श्रीमाली : जहाँ तक मुझे मालूम है, पिछले महायुद्ध में भी डिग्री के लिये लड़कों को इम्तहान तो देना पड़ता था। इस बारे में सब विश्वविद्यालयों को युनिवर्सिटी ग्रांट्स कमिशन ने लिखा है और उन से कहा है कि जो लड़के आम कोर्सिस में भर्ती होते हैं, उनको सब तरह की मुविधायें दी जायें, अगर उन्होंने कोर्स पूरा नहीं किया तो

फिर भी उनको हाजिर समझा जाये। अगर माननीय सदस्य डिटेल चाहते हैं तो मैं उनको दे सकता हूँ। लेकिन इम्तहान तो देना पड़ेगा। विना इम्तहान के डिग्री कैसे दी जा सकती है।

श्री भवत दर्शन : श्रीमन्, इस विवरण में बताया गया है कि विश्वविद्यालयों से इस संबंध में अनुरोध किया गया है। मैं जानना चाहता हूँ कि किसी विश्वविद्यालय ने इसको स्वीकार भी किया है या इसको अमल में भी लाया है?

डा० का० ला० श्रीमाली : जहां तक मेरी इतिला है, पंजाब, दिल्ली, राजस्थान, आंध्र और पंजाबी यूनिवर्सिटी ने उचित आर्डिनेस पास कर दिये हैं ताकि उन विद्यार्थियों को सुविधा दी जा सके जोकि आम कोर्सिस में पढ़ते होंगे। बाकी की यूनिवर्सिटीज अभी विचार कर रही हैं।

श्री सिद्धेश्वर प्रसाद : क्या किसी विश्वविद्यालय ने इस मुद्राव को अस्वीकार भी किया है और यदि किया है तो किस ने?

डा० का० ला० श्रीमाली : किसी यूनिवर्सिटी ने अस्वीकार नहीं किया है।

Shrimati Savitri Nigam: May I know whether the hon. Minister is aware that in all other countries where students attend the classes for six months they are permitted to get a certificate without appearing in the examination?

Dr. K. L. Shrimali: I do not know which countries the hon. Member has in mind. Other countries may do a wrong thing; we do not want to do that wrong thing here. We would like to give all possible facilities to our students to join the armed forces; at the same time, we should not give them a degree without their appearing in the examination.

Shri Sivamurthi Swamy: May I know whether any age-limit, maximum or minimum, has been prescribed?

Dr. K. L. Shrimali: No, Sir.

संघ लोक सेवा आयोग की परीक्षाओं में हिन्दी

श्री प्रकाशबीर शास्त्री :
 श्री जगदेव रिह सिद्धान्ती:
 *६०६. श्री म० ला० द्विवेदी :
 श्रीमती सावित्री निगम :
 श्री स० च० सामन्त :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) संघ लोक सेवा आयोग की उच्च परीक्षाओं में हिन्दी को भी वैकल्पिक माध्यम बनाने के राष्ट्रपति के आदेश को कहां तक क्रियान्वित किया है; और

(ख) यदि नहीं, तो विलम्ब के क्या कारण हैं?

गृह-कार्य मंत्रालय में राज्य-मंत्री (श्री हजरनबीस) : (क). और (ख) राष्ट्रपति के उक्त आदेश के अनुसार हिन्दी को कुछ समय बाद एक वैकल्पिक माध्यम के रूप में लागू करना है। सरकार यह विचार कर रही है, कि राष्ट्रपति के आदेश के इस उपबन्ध को किस तारीख से लागू किया जाये।

[**(a) and (b).** The Presidential Order referred to provides for the introduction of Hindi as an alternative medium after some time. Government have under consideration the date from which this provision of the Presidential Order should be brought into effect.]

श्री प्रकाशबीर शास्त्री : इस प्रदेश के 'ख' भाग में मैंने पूछा था कि इस विलम्ब के क्या कारण हैं? दो वर्ष पूर्व राष्ट्रपति जी का आदेश इस सम्बन्ध में हो चुका है और

तब से अब तक इसको व्यावहारिक रूप न दिये जाने के कारण क्या रहे हैं?

गृह-कार्य मंत्री (श्री लाल बहादुर शास्त्री): प्रबोधेंटस आंडर में यह कहा गया था कि कुछ समय के बाद इसे किया जाए। उस में यह लिखा हुआ नहीं था कि इसको फौरन ही करना है, बल्कि यह था कि कुछ समय के बाद इसको किया जाए। उसके बाद प्रदेश सरकारों से भी शिक्षा विभाग ने राय सलह की, यूनियन पब्लिक सर्विस कमिशन ने भी विचार किया। इन सब बातों में भी समय लगा।

श्री प्रकाशकीर शास्त्री: सन् १९६५ के बाद भी अंग्रेजी को हिन्दी के साथ साथ सहभाया बनाने का तो विवेयक आप ला रहे हैं, उस समय तक इस पर नियंत्रण स्वयंगत किया जाए, क्या कोई ऐसी बात तो नहीं है, जो उसके साथ इसकी शुरुआत जोड़ी जा रही हो?

श्री लाल बहादुर शास्त्री: मेरे विचार से अगर थोड़ो देर और माननीय सदस्य प्रतीका करे तो उचित होगा। विवेयक आने के बाद उनको मातृभूमि दी जाएगा।

Shri Harish Chandra Mathur: The hon. Minister is aware that many Universities have already adopted Hindi as the medium of instruction. In such circumstances, what is the difficulty experienced either by Government or by the UPSC in permitting at least students coming from those Universities to appear in the examination with Hindi as medium?

Shri Lal Bahadur Shastri: I have in a way replied to that question. The Committee which was set up, on the basis of whose recommendations the Presidential Order was issued, wanted that hurried action should not be taken. They did suggest that it should be agreed to, but implemented at the appropriate time. We felt that we should not take some steps immediately. We do propose to take

action on the basis of those recommendations. As to when it will be done, I hope it will be decided very soon.

श्री ल० ल० द्विवेदी : इस बात को ध्यान में रखते हुये कि जिन विश्वविद्यालयों में हिन्दी को शिक्षा का माध्यम बना दिया गया है और जहां हिन्दी माध्यम से परीक्षायें लेना प्रारम्भ भी कर दिया गया है, उन विश्वविद्यालयों से निकले हुए विद्यार्थी अंग्रेजी में उत्तर देने में असमर्थ होते हैं और इस कारण से अनुत्तीर्ण हो जाते हैं, वयः इस पर अच्छी तरह से सरकार विचार कर रही है कि जब तक प्रबोधेंट साहब की आज्ञा पर अमल न किया जाए, तब तक इन विश्वविद्यालयों में हिन्दी के बजाय अंग्रेजी को शिक्षा का माध्यम बना दिया जाए?

श्री लाल बहादुर शास्त्री : ऐसा विचार नहीं है और न मैं समझता हूँ मेरे सहयोगी शिक्षा मंत्री जी का ही ऐसा विचार है। बल्कि हम समझते हैं कि जिन का हिन्दी माध्यम है, वह ठीक है कि उनको हिन्दी में उत्तर देने में कुछ सुविधा तो अवश्य होती है, वे अंग्रेजी भी काफी जानते हैं। ऐसे प्रदेशों के विद्यार्थी अंग्रेजी भी काफी जानते हैं।

Shrimati Savitri Nigam: The term 'appropriate time' is sometimes very vague. May I know by what time definitely this is going to be included in the UPSC examination?

Shri Lal Bahadur Shastri: Hon. Member might put the question in English, but I am quite sure she understands Hindi all right.

Shrimati Savitri Nigam: I do so for the benefit of others.

Shri Lal Bahadur Shastri: I have already replied to that question when Shri Prakash Vir Shastri put a similar question and I thought she understood Hindi all right.

श्री अ० ० शर्मा : जब आप ऐसा विचार कर रहे हैं कि अखिल भारतीय सर्विसिस के लिये यू० पी० एस० सी० की परीक्षाओं के लिये हिन्दी में परीक्षायां हों, तो जो सबादिनेट सर्विसिस हैं सेंट्रल गवर्नमेंट की खात्त तौर से रेलवे एंड पी० एंड टी० की, उन में हिन्दी के माध्यम से लोयों की परीक्षायें क्यों नहीं होती हैं ?

श्री लाल बहादुर शास्त्री : इसके साथ ही साथ उस पर भी विचार करेंगे। जो नियंत्रण होगा, मुझे आशा है कि वह दूसरों पर भी लागू होगा।

श्री रघुनाथ सिंह : एमरजेंसी कमिशन में हमारे उत्तर प्रदेश के करीब ८५ सेंकड़ा चो विद्यार्थी आए थे, वे खारिज कर दिये गये थे और अलाहाबाद में जो बोर्ड की बैठक हुई थी, उस में करीब ६५ परसेंट को बैठने से खारिज कर दिया गया था और यह इस आवाहार पर सब किया गया था कि उनको हिन्दी का ज्ञान था, अंग्रेजी का नहीं था क्या यह सच है ?

प्र राजन मंत्री तथा वैदेयिक वार्ष मंत्री तथा प्रशुशक्ति मंत्री (श्री जवाहरलाल नेहरू) : माननीय सदस्य ने ८५ परस्ट और ६५ परसेंट का जो जिक्र किया है, वह शायद सही हो लेकिन यह गलत है कि उनको प्रांगणी न जानने की वजह से खारिज किया गया। मैंने जब यह सुना तो अपनी डिफेंस मिनिस्ट्री से और चीफ आफ स्टाफ से दरियापत किया। उन्होंने कहा कि अधिकातर तो कुछ जो जिस्मानी वैदिकिकांत्र है, उनको पूरा नहीं करते थे, शारीरिक जो वैदालिकि क्षेत्र थी, उनको पूरा नहीं करते थे, इस लिये उनको खारिज किया गया। उन्होंने यह जल्द बहा कि अन्तर बनाने के लिये कुछ न कुछ योड़ा सा उनको अंग्रेजी जानना चाहिये क्योंकि इसके बगैर बहुत कुछ जो फौजी किताबें बगैरह हैं, उनको समझने में दिक्कत होती है।

Oil Supply to Nepal

*608. Shri Vidya Charan Shukla: Will the Minister of Mines and Fuel be pleased to state:

(a) whether it is a fact that Nepal Government are making arrangements to import oil from Russia instead of meeting their requirements from India as at present; and

(b) the steps taken by Government to see that our traditional market is not disturbed?

The Minister of Mines and Fuel (Shri K. D. Malaviya) (a) Except for reports appearing in one or two papers, Government have no information concerning arrangements for the import of Russian oil into Nepal.

(b) Nepal's requirements of Motor Gasoline, Kerosene and other P.O.L. products are being met by Indian suppliers.

Shri Vidya Charan Shukla: May I know if the Government has made any enquiries from the oil producers in India whether the Government of Nepal have placed any orders with the producing companies here in India for their requirements for 1964-65 and the years onwards and, if so, what are their requirements for which orders have been placed in India already?

Shri K. D. Malaviya: In the past we have been supplying petroleum products to Nepal in spite of the fact that our consumption is far exceeding our national production and we will continue to make efforts to supply whatever petroleum products are needed by Nepal. We are not aware of any particular effort made by the Nepalese to import these products from Russia. I do not think that such a need will arise because we continue to see that out of whatever we get we help the Nepal Government so far as supplies of petroleum products are concerned.

Mr. Speaker: The hon. Member wanted to know whether the demands that have been made now, recently, are just similar to those that have been

made in the past years or whether there has been some decrease or variation.

Shri K. D. Malaviya: We have no information if there were some big demands made by the Nepal Government over the various companies that supply these things, but I shall make further enquiries and inform the House.

Shri Vidya Charan Shukla: Could the hon. Minister give us some figures to show the annual oil import into Nepal from India for the last two years and for the current year?

Shri K. D. Malaviya: I have not got those figures.

Shri Hari Vishnu Kamath: In the light of recent allegations that oil and petroleum products imported into Nepal from our country have been smuggled out into China via Tibet, are there reasons to believe or apprehend that China is trying to get oil from other sources also, such as like Russia via Nepal?

Shri K. D. Malaviya: As I said, we have no information that the Nepal Government is taking any special effort to import petroleum products from Russia or any other country. We have also not noticed any big rise in the demand of the Nepal Government for petroleum products from our country. In the natural course, if there has been some increase, we shall find out and let the House know about it.

Shri D. N. Tiwary: May I know whether the amount of petroleum demanded by Nepal from Bihar is very high and is more than what the Nepal Government asked for the first time and, if so, whether any enquiry has been made whether all that was consumed in Nepal or sent elsewhere?

Shri K. D. Malaviya: I have no information.

Shri Hem Barua: On a previous occasion, when the allegation was made that our petroleum products exported to Nepal had been smuggled out of that country into Tibet, the

Nepal Government was pleased to say that this was a fact and that they are going to put a check on it, and so, may I know whether they have actually put a check on the petroleum products being smuggled out of that country into Tibet?

Shri K. D. Malaviya: We are not aware as to what steps the Nepal Government are taking or might have taken to stop the export of petroleum products to China or Tibet. But, as I said, we have not noticed in the demand from Nepal any very great rise in the consumption of Nepal, but whatever rises might have been there, we shall make enquiries.

Shri Shivaji Rao S. Deshmukh: Over and above the surreptitious smuggling of petroleum products into China via Tibet, may I know whether the Government are aware that at the Government-to-Government level there is some thing like re-export of petroleum products to China from Nepal?

Shri K. D. Malaviya: I am not aware of it.

Land Prices in Delhi

*609. { **Shri D. C. Sharma:**
Shri P. C. Borooah:
Shri Harish Chandra
Mathur:
Dr. L. M. Singhvi:

Will the Minister of Home Affairs be pleased to state:

- whether land prices in the Capital have risen extremely high;
- if so, the reasons therefor; and
- the steps proposed to be taken to check the same?

The Minister of State in the Ministry of Home Affairs (Shri Hajarnavis):

(a) and (b). The prices of developed plots have risen only in certain colonies in which the Land & Development Officer recently auctioned a few plots, namely, Diplomatic Enclave and Jor Bagh Nursery. In other areas, the land prices have not been appreciably

affected. The rise in prices in those areas is mainly because there is a greater demand for residential and other accommodation in those areas.

(c) To stabilise land prices in the urban areas of the Capital, Government has already sanctioned a scheme for large scale acquisition, development and disposal of land in Delhi, the main features of which are given in the statement laid on the Table of the House on the 23rd March, 1961 in reply to the Call Attention Motion tabled by Shri P. G. Deb under Rule 197 of the Rules of Procedure and Conduct of Business in the Lok Sabha.

Shri Harish Chandra Mathur: May I know how the Government reconcile their promise given on the floor of this House to bring down the prices of land in Delhi and make land available for the middle income-group, with their auctioning of the plots recently at the rate of Rs. 200 to Rs. 600 per square yard, when the land was being sold only a few years ago at Rs. 8 per square yard, and its effect not only on land but indirectly on other commodities as well?

Shri Hajarnavis: As I have already indicated in my earlier answer, these rises and free auctions have taken place in what we may call a fashionable area where land is bought by persons who intend to build houses for letting them out to parties who can pay very high rents like the foreign embassies. So far as making available land for co-operative building societies and other medium income-groups is concerned, we are going to acquire land at prices which are pegged down when the notification was issued. The plots would be made available to them at a reasonable price.

Shri Harish Chandra Mathur: Am I to take it that the Government approve of the land price at Rs. 600 a square yard and also accept the implication that those people who pay Rs. 3 lakhs or Rs. 4 lakhs take it out of our pockets by exorbitant profits? From where do they get Rs. 3 lakhs or Rs. 4 lakhs except out of our pockets?

Shri Hajarnavis: The hon. Member is aware that most of the houses are let out to foreign embassies and foreigners who are in a position to pay.

Shri Harish Chandra Mathur: I have not been able to follow the answer.

Mr. Speaker: He says that they do not get that money from our pockets, but from the foreign diplomats.

Shri Harish Chandra Mathur: Do I understand that these plots have been sold . . .

Mr. Speaker: This is the answer that most of the houses that are built in those localities where land has been auctioned at so high a rate are intended for those persons who can pay high rents and most of them are foreign diplomats.

Shri Harish Chandra Mathur: Will the Minister lay on the Table the list of persons to whom these plots have been sold (*Interruptions*).

Mr. Speaker: They might have been purchased in auction by our people who will build houses but they will let them out to those who can pay high rents and a majority of them are diplomats.

श्री प्रकाशनी शास्त्री : जमीनों के मूल्य लेने का प्रकार यह है कि जिन दामों पर भूमि ली जाये, उस के डेवलपमेंट के बाद उस पर जो व्यय आता है, उस सब को मिला कर आय का कोई प्रतिशत नियत कर लिया जाता है और उस पर जमीन दे दी जाती है। क्या मैं जान सकता हूँ कि सरकार ने इस प्रकार का कोई अन्तिम निर्णय कर लिया है कि इस पर कितने प्रतिशत तक आय हो सकेगी, और क्या इस सम्बन्ध में भी कोई निर्णय लिया गया है कि उस का कहां कहां और किस किस रूप में उल्लंघन किया जा रहा है?

गृह-कार्य मंत्री (श्री साल बहादुर शास्त्री) : यह सही है कि लोगों ने इस का फायदा उठाया है, और आज से नहीं, कुछ बर्पे से यह बात चल रही है। जहां तक आगे के लिये कदम उठाने की बात है इस सम्बन्ध में, हम ज्यादातर इस बात की कोशिश कर रहे हैं कि दिली डेवेलपमेंट अधारिटी खुद प्लाट्स बांगरह बनाये और एक मार्कूल दर पर लोगों को दे। मिसाल के लिये २,५०० प्लाट्स उन्होंने अभी तैयार किये हैं, ३,५०० प्लाट्स अगले साल तक, और ४,००० प्लाट्स १९६५ तक तैयार कर लेने की आशा है; दस हजार प्लाट्स हम १९६५ तक प्रतिक को दे सकेंगे। इस के अलावा ३,८०० प्लाट्स इंडिस्ट्रियल डेवेलपमेंट के लिये दे सकेंगे। रोक याम करने का सही तरीका तो यह है, और गवर्नरमेंट ने जमीन को फ्रीज भी कर लिया है। मैं आशा करता हूँ कि इससे हालात कुछ सुधरेगा। इस बक्त भी जहां बहुत ज्यादती होती है, इस सिलसिले में भी, जमा मेंने पहले हाउस में कहा था, हम कारंवाई करने का सोच रहे हैं। बल्कि मैंने तो यहां तक कहा था कि शायद डिक्ट्स आक इंडिया रूल्स वा भी हम इस्तेमाल करें।

Shri A. P. Jain: May I know whether the principal responsibility for the rise in land price is not that of the Government inasmuch as for about 7 or 8 years they have frozen no less than 5,000 acres of land which can provide accommodation to 25 lakhs of people?

Shri Lal Bahadur Shastri: Partly it may be correct. But the hon. Member has to realise the fact that for the Master Plan to be finalised, it took much time. It had to take time. It is not only Delhi which is concerned: Uttar Pradesh is concerned and Punjab is also concerned. So it is not easy to make all the State Governments agree. However, we have discussed matters with them and they are now almost agreeable. But no final decision has yet taken place.

However, we want to proceed further and now, I think, the progress made cannot be considered unsatisfactory.

श्री रामेश्वरानन्द : मैं यह सुन रहा हूँ कि जब कोई गड़बड़ी हो जाती है तो सरकार कहती है कि हम इसमें संबोधन करने का यत्न कर रहे हैं। क्या सरकार कोई एसा विचार नहीं कर सकती कि काम बिना गड़बड़ी के हो जाए और वह पहले से ही सोच कर कार्यक्रम बनाये?

अध्यक्ष कहोदय : इस प्रश्न के उत्तर की ज़रूरत नहीं है।

श्री रामेश्वरानन्द : अध्यक्ष महोदय, यह मेरा प्रश्न है, सुनाव तो नहीं है।

अध्यक्ष महोदय : आपने प्रश्न किया है और मैंने कहा है कि इस प्रश्न के उत्तर को ज़रूरत नहीं है।

Release of Property of Ex-Ruler of Bastar

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 *610. { Shri R. S. Pandey:
 Shri Birendra Bahadur
 Singh:
 Shri Lakhmu Bhawani:

Will the Minister of Home Affairs be pleased to state:

(a) whether Government of India have received any memorandum urging release of the property of Sri Pravin Chandra Bhanj Deo, Ex-Ruler of Bastar, now under Court of Wards in Madhya Pradesh;

(b) if so, who has moved the Union Government for this and what are the particulars of the representation; and

(c) whether a decision has been taken in this regard?

The Minister of State in the Ministry of Home Affairs (Shri Rajarnavis): (a) Yes.

(b) Three Members of the Madhya Pradesh Legislative Assembly and a number of advisis have sent a memorial in February, 1963 praying for the re-recognition of Shri Pravin Chandra Bhanj Deo as the Ruler of Bastar and the release of his property from the Court of Wards.

(c) No. The representation has been referred to the Government of Madhya Pradesh for comments.

श्री राजा पाण्डेयः मैं यह जानना चाहता हूँ कि महाराजा भंजदेव की ओर से कोई निवेदन आया है क्या?

पृथक्षार्थ भास्त्री (श्री लाल बहादुर शास्त्री) : जी नहीं।

Shri Vidya Charan Shukla: May I know if the Chief Minister of Madhya Pradesh has referred to the Government of India that the mental condition of Maharaja Pravin Chandra Bhanji Deo and the activities of the Maharaja among the adivasis of Baster have undergone no change; if so, whether this information has also been taken into account?

Shri Lal Bahadur Shastri: We have not received any reply so far from the Madhya Pradesh Government.

Shri P. Venkatasubbaiah: May I know whether the privy purse of the Maharaja has been held up or it is being paid?

Shri Lal Bahadur Shastri: No, Sir; there is now another ruler. The ruler is now a different person and he is getting the privy purse.

Shri Basumatari: May I know whether it is possible to know whether the tribal people have sent the memorandum on their own or they have been threatened to send this representation?

Shri Lal Bahadur Shastri: It is difficult to say whether they wrote that memorandum under some threat or pressure. I do not know anything about it.

श्री राजाशास्त्री : क्या मैं जान सकता हूँ कि मध्य प्रदेश विधान सभा के जिन तीन सदस्यों ने इस सम्बन्ध में सरकार को लिखा है वे तीनों के तीनों ही बस्तर जिले के हैं या मध्य प्रदेश के किन्हीं अन्य क्षेत्रों के,

और सरकार को इस सम्बन्ध में नियंत्रण लेने में क्या कठिनाई हो रही है।

श्री लाल बहादुर शास्त्री : नियंत्रण किस बात का लेना है?

श्री प्रकाशबीर शास्त्री : प्रापर्टी का लौटाए जानेवाला।

श्री लाल बहादुर शास्त्री : जी नहीं, उसका कोई सवाल नहीं उठता। प्रयोगत जहाँ तक उनके रिकागनीशन की बात है उसका प्रश्न नहीं उठता।

National Discipline Scheme

*611. Shri Sidheswar Prasad: Will the Minister of Education be pleased to state:

(a) whether it is a fact that an advisory committee has been constituted to watch the progress of the National Discipline Scheme which is being made compulsory for school students from the next academic session; and

(b) if so, the details thereof?

The Parliamentary Secretary to the Minister of Education (Shri M. R. Krishna): (a) and (b). No Sir. The proposal is still under consideration.

श्री सिद्धेश्वर प्रासाद : अखबारों में इस आशय का समाचार प्रकाशित हुआ है कि आगामी शिक्षा सत्र से सरकार इस योजना को लागू कर रही है। इसमें विलम्ब होने का क्या कारण है?

Shri M. R. Krishna: There is no delay on the part of the Education Ministry. Recently three Ministers of the Union Government—Defence, Finance and Education—had a meeting and after that they have set up an advisory committee. The training of instructors is very important, and that is being done expeditiously.

श्री निदेश्वर साद : एडवाइजरी कमेटी की रिपोर्ट कब तक आ सकेगी?

Shri M. R. Krishna: There is no report from the advisory committee. The Defence Ministry has got another scheme known as N.C.C. In this National Discipline Scheme—the integrated scheme—some good points of the NCC have also been incorporated. Therefore, they have got to get the concurrence of the Defence Ministry to make this a compulsory scheme.

श्री भगवत् दश्मनः : श्रीमन्, अभी कुछ दिनों पहले माननीय प्रतिरक्षा मंत्री जी ने मेरे एक प्रश्न के उत्तर में बतलाया था कि ए० सी० सी० को अलग रखा जाएगा, और अब यहां पर बतलाया जा रहा है कि इसको सम्मिलित किया जाएगा, । अतः क्या माननीय मंत्री जी इस पर प्रकाश डाल सकेंगे ?

Shri M. R. Krishna: Under the integrated scheme, certain good points have been taken. The main intention is to toughen the students. Therefore, in order to minimise the expenditure on various schemes, we want that the Defence Ministry should also be persuaded to accept this scheme.

Shri K. C. Pant: Is it a fact that the Kunzru Committee, which is supposed to be concerned with this scheme, has not met for the last two years and, if so, what steps Government propose to take to activise this committee?

Shri M. R. Krishna: There was one committee constituted under the chairmanship of Dr. Kunzru, and that committee's report would be submitted very soon. There is some delay because the Chairman was not well; also he had to submit the report of another committee, over which he was presiding, namely, the Railway Accidents Inquiry Committee. Now he has promised that this report would be available soon.

Shri Vasudevan Nair: May I know whether Government have finally decided to implement the scheme in all the schools in India from the next academic year and, if so, whether they are confident that there will be the

necessary number of instructors for the same?

Shri M. R. Krishna: Yes, Sir. It is our desire to implement the scheme throughout the country. For that we may require a large number of teachers. For the physical instructors who are already in service we are giving reorientation courses, and with that we hope it will be possible to introduce this scheme.

श्री यशपाल सिंह : क्या यह सही है कि जो प्रेजेंट नेशनल डिसिप्लिन स्कीम है उस स्कीम में ज्यादातर टाइम कल्चुरल प्रोग्राम्स में चला जाता है और राइफल की ट्रेनिंग के लिए बहुत थोड़ा समय मिलता है ? क्या मंत्री महोदय बतलायेंगे कि इस स्कीम में राइफल ट्रेनिंग के लिए कितना टाइम मिलता है ?

Shri M. R. Krishna: Even from our present experience we can say that in the national discipline scheme there is not much time wasted on cultural programmes. In the integrated course, we have curtailed it still further, and we given more emphasis on physical exercises.

श्री भगवत् सा आजाद : इस कथन में कहां तक सत्यता है कि ए० सी० सी० और एन० सी० सी० में जहां प्रति व्यक्ति प्रति वर्ष चालीस रुपया खर्च होता है वहां इस योजना में प्रति व्यक्ति प्रति वर्ष केवल तीन रुपया ही खर्च होता है ?

Shri M. R. Krishna: That is true. This is the cheapest scheme and this has been accepted by all the States and they have already implemented this scheme.

Shrimati Sharda Mukerjee: In view of the recommendations of the Planning Commission that this scheme should be restricted to the students below thirteen years of age, why is this scheme being extended to students above thirteen, especially when it will conflict with the NCC scheme? When we need all economies in Gov-

ernment expenditure, what proposals do Government have to co-ordinate the two schemes? At the moment they are clashing.

Mr. Speaker: The hon. Member is entering into arguments.

Shri Shivaji Rao S. Deshmukh: May I know there is any proposal before Government to have military training also under the integrated scheme?

Shri M. R. Krishna: It may not be military training, but these students would be trained under the integrated scheme in such a way that it would be useful in the NCC.

Shri Shivaji Rao S. Deshmukh: By military training I meant rifle training.

Shri M. R. Krishna: That will start from NCC at the college level.

Manuscripts with Asiatic Society Calcutta

*612. **Shri Indrajit Gupta:** Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) whether it is a fact that many rare and valuable manuscripts in the Library of the Asiatic Society, Calcutta are in a state of decay due to non-scientific methods of preservation;

(b) whether this is due to paucity of funds; and

(c) whether Government propose to take any remedial steps in the matter?

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): (a) In February, 1962, the Society asked for a grant for preservation of rare manuscripts and books and was asked to submit detailed proposals. The Society informed us that a scheme was being worked out, but this has not been received so far.

(b) Government have treated requests for assistance from the Society with sympathy and paid substantial grants for various pur-

poses, including the construction of a new building.

(c) At the suggestion of this Ministry, the Society has set up a Committee to assess its financial requirements for the next four or five years. The Secretary and the Financial Adviser of this Ministry are members of the Committee, but the Committee has not so far met. Recently on representation of a scholar, the Ministry has again asked the Society to submit its proposals at an early date.

Shri Indrajit Gupta: In view of the fact that decay of manuscripts is taking place, has the Ministry decided whether it should, of its own accord, go into this question that is to say examine whether the manuscripts are really in a state of decay and take steps without waiting for some budget or something to be placed before the Government by the Society, because the situation is very serious, as far as I know?

Shri Humayun Kabir: It is an autonomous organisation and, therefore, it is difficult for us to interfere directly. That is why we have suggested to them that they set up a committee and give us their requirements. We have placed our Secretary and the Financial Adviser on the Committee. We are sending them reminders, but if the Society itself did not move and the Government took any action, I am afraid, the hon. Member would have come and said that the autonomy of one of the oldest, perhaps the oldest, learned society in the world was being interfered with.

Shri Indrajit Gupta: The last part of this comment is quite uncalled for. If I may ask another question, is the hon. Minister incidentally aware of the fact that readers who use this Library have complained several times and have even written letters in the papers saying that when they go to study these manuscripts they find that the pages are crumbling to pieces? Do they know it? Have they bothered to find out whether it is a fact or not?

Shri Humayun Kabir: That is precisely why we have given maintenance and other grants. Even in 1960-61, Rs. 5,000 were given for the preservation of manuscripts. We have told them that as soon as they give us the proposals, we will be willing to help.

Shri Hari Vishnu Kamath: In conformity with the recent changes in terminology does Government propose to change the word 'Asiatic' to 'Asian'? Has the Society made any attempts to obtain important and valuable manuscripts from Tibet on Yoga and Tantra after the Chinese invasion?

Shri Humayun Kabir: There were two separate questions. So far as the name is concerned, it is a historic name.

Mr. Speaker: He can answer only one, anyone which he prefers.

Shri Hari Vishnu Kamath: He may answer both. Why should you come in the way?

Mr. Speaker: I have asked him to answer only one.

Shri Humayun Kabir: It is a historic name and therefore the name should not be changed.

Shri Hari Vishnu Kamath: There are important manuscripts in Tibet—there were, unless China destroyed them. Have the Ministry made any attempt to obtain those manuscripts directly from Tibet before China invaded or after the Chinese invasion with the good offices of the Embassy?

Shri Humayun Kabir: If you permit me, I may answer this. We did have a scheme for the survey of manuscripts in Tibet and to acquire them, but that scheme had to be suspended because of the relations in the last two or three years. Since then it has not been possible for us to send any team there. The hon. Member knows that we cannot get anything from Tibet now.

Mr. Speaker: Shri Saraf.

Shri Hem Barua: May I submit..

Mr. Speaker: No; I have called Shri Saraf.

Shri Sham Lal Saraf: May I know if these manuscripts have broadly been classified periodwise and subjectwise? If so, from what period are these manuscripts available and with what subjects do they deal?

Shri Humayun Kabir: The Asiatic Society is practically the source of all modern scholarship in India. Therefore there is no subject under the heavens which is not included there. I cannot therefore answer that question without giving an encyclopaedia.

Shri Hem Barua: The hon. Minister has made a reference to a survey team in Tibet. Was it not a fact that that team was appointed years before Tibet was liquidated by the Chinese? If so, may I know whether that survey team has been able to collect any of our manuscripts in Tibet?

Shri Humayun Kabir: I am speaking from recollection. My recollection is that it was in 1958-59 that this team was to have gone for a survey and report.

Shri Hari Vishnu Kamath: In 1958. Look it up again.

Shri Humayun Kabir: It was not possible for the team to go.

श्री भूत दर्शन : श्रीमन्, माननीय मंत्री जी न उत्तर दिया है कि यह संस्था औटो-नोमस है तो आटोनमी का क्या अर्थ है कि वह इतने पुराने और महत्वपूर्ण कागजों को नष्ट कर सकते हैं ?

Mr. Speaker: Order, order. Shrimati Renu Chakravarty.

Shrimati Renu Chakravarty: May I know whether any effort is being made to microfilm them and keep them in case the originals really decay to an extent that they cannot be preserved?

Shri Humayun Kabir: A number of them have been microfilmed and we have been suggesting to the Society

again and again to take every possible measure for their proper preservation. That is why very substantial amounts have also been given for a new building, as the Society said that it was the lack of accommodation that was the major reason for the decay.

खेल कूद जांच समिति

*६१३. श्री भक्त दर्शन :
श्री इन्द्रजीत गुप्त :

क्या शिक्षा मंत्री २१ नवम्बर, १९६२ के तारांकित प्रश्न संख्या २६६ के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या खेलकूद तथा रोम ओलम्पिक में भारत द्वारा भाग लिये जाने के बारे में नियुक्त जांच समिति ने अपना प्रतिवेदन प्रस्तुत कर दिया है ;

(ख) यदि हाँ, तो उसकी मुद्द्य सिफारिश क्या है ; और

(ग) उन सिफारिशों पर क्या कार्यवाही की जा रही है ?

शिक्षा मंत्री के सभा सचिव (श्री म० र० कृष्ण) : (क) जी नहीं ।

(ख) से (ग). प्रश्न नहीं उठता ।

श्री भक्त दर्शन : श्रीमन्, इस प्रश्न के उत्तर में "नो" शब्द सुनते-मुनते वही वर्ष चीत गये आखिर कुछ कारण भी तो बतलाये जायें कि इतनी देरी क्यों हो रही है ? क्या अड़चन पड़ रही है अथवा क्या मुसीबत आ गई है ?

Shri M. R. Krishna: This is a committee which was to probe into international meets in which India participated, especially in the Rome Olympics. The Chairman of this committee at one stage said that the two other members who are on the committee were busy and therefore, he was not able to hold meetings. Now, one of

the members has been changed. They have visited a few States. They have formulated their proposals. But, they have not yet been given to the Ministry yet.

श्री भक्त दर्शन : श्रीमन्, इस समिति के सभापति इसी सदन के एक सदस्य हैं, श्री जयपाल सिंह जी, क्या यह सत्य है कि उन्होंने एक प्राइवेट पत्र माननीय मंत्री जी को लिखा है जिसमें आपसी विचार विमर्श के बाद उन्होंने कुछ सुझाव दिये हैं कि ओलम्पिक खेलों की अभी से तैयारी शुरू कर दी जाये, यदि हाँ, तो इस पर क्या अमल किया जा रहा है ?

Shri M. R. Krishna: The Chairman of this committee, Shri Jaipal Singh has given a report which he called a personal report and the Ministry is not able to take any action on that personal report.

The Minister of Education (Dr. K. L. Shrimali): I might add that while sending this personal note, the hon. Member Shri Jaipal Singh also said that or purposes of Parliament, this report is good enough. But, I said, this is your personal report, you should send your committee's report. He has not been able to send the committee's report. I have made several requests to him. But, he says that he is going to prepare a wonderful report, he has to make a thorough probe and it will take a long time.

Shri Hari Vishnu Ramath: On a point of order, Sir. The Minister, if I heard him aright, said that for purposes of Parliament, a particular report is enough. Does that mean that Parliament can be treated in a way different from some other bodies? What does that mean?

Mr. Speaker: Probably, the hon. Member has not followed really all the words. He said that Shri Jaipal Singh says that this is enough. The Minister is not saying that. He does not say that.

Shri Indrajit Gupta: One of the main purposes for which this committee was set up was to draw lessons from our record in the last Olympic games so that we may prepare better for the future. In view of the fact that the next Olympic games at Tokyo are due next year, and no report is available yet, are we to take it that that purpose of this committee has now failed for all practical purposes?

Dr. K. L. Shrimali: I must admit that the main purpose of the committee has been frustrated because the report has not yet been submitted. I have made several requests. Where a Member of Parliament is concerned, I am a little helpless. You could probably help in this matter.

Shri Vidya Charan Shukla: In view of the admission of the hon. Minister that the main purpose of the committee has been frustrated, are the Government examining the possibility of appointing a new committee which will submit a good report so that Sports affairs are set right?

Dr. K. L. Shrimali: It is a suggestion for action. I shall examine this.

Shri Bhagwat Jha Azad: In view of the dismal failure of this committee, does the Government propose to scrap this committee and appoint a new committee which could work properly?

Mr. Speaker: Suggestion...

Shri Hem Barua: May I submit, Sir, that this is an insinuation?

Shri Harish Chandra Mathur: My submission is that when a suggestion is made, that should not be snapped. It is not the practice anywhere. The hon. Minister may say that he does not accept it; he may say that he will accept it or he may say that he has already considered the suggestion and this is his reaction.

Mr. Speaker: It is in our rules, if some suggestion is made, certainly, that goes to the Government and the

Minister has to consider it before he answers it. Certainly it does not go un-heeded. But, immediately that suggestion cannot be answered. That is left to the Minister to consider it and spend time on it. Not that he does not pay any attention to it. The purpose of the question is served by that only.

Shri Harish Chandra Mathur: My submission is, the Minister may have already considered such a suggestion. We do not know whether he has already considered that suggestion.

Mr. Speaker: Then, the question should be in a different form.

Shri Harish Chandra Mathur: We do not know. We make a suggestion. The Minister may be in a position to say, yes, this suggestion has already been considered by me and we have rejected it. Therefore, when suggestions are made in the House of Commons—I have read the proceedings a number of times—when such questions are put, they are never snapped at the initial stage. The Minister can say that it will be considered; the Minister may say that he has already considered such a suggestion and it is not accepted. Therefore, it should not be snapped at the source.

Mr. Speaker: Irrespective of the procedure that might be followed in the House of Commons, of which I am not so aware as the hon. Member, I would request the hon. Members to put the question in a different form and then the answer can come immediately.

श्री कश्याय : श्रीमन्, मैं यह जानना चाहता हूँ कि खेलकूद जांच समिति में कितने सदस्य हैं, उनके क्या-क्या नाम हैं और उन सदस्यों में भारतीय खेलों में रुचि रखने वाले कितने लोग हैं?

अध्यक्ष महोदय : यह बात तो कई बार पूछी जा चुकी है कि उस कमीटी के मेम्बर कौन-कौन हैं?

श्री क. वायः मैं यह जानना चाहता हूँ कि उनमें भारतीय खेलों में रुचि रखने वाले सदस्य कितने हैं?

ग्रन्थक महोदयः इसका फैसला किया जायगा कि भारतीय खेल कीन कान से हैं?

Movement of Coal

*614. **Shri R. Barua:** Will the Minister of Mines and Fuel be pleased to state the progress made regarding the scheme for moving coal from Dhanbad to Allahabad through a system of road and river transport?

The Parliamentary Secretary to the Minister of Mines and Fuel (Shri Thimmaiah): The movement of coal is being carried out on experimental basis by road and river from Kathara colliery of Bihar to Allahabad. In the three proving trips that have been completed so far, approximately 1173 tonnes of coal have been transported. The long term measures for movement of coal by the road-cum-river route and the quantities that can be transported are under consideration and will be finalised on the basis of the experience gained in these trips and other attendant factors such as the availability of suitable powered craft, prospects of improving the channel, possibility of securing return cargo etc.

Shri R. Barua: May I know whether any practical step has been taken to finalise the long-term proposals to improve the road and inland river system?

Shri Thimmaiah: The economics and the scope have been looked into, and a plan has been prepared or a scheme has been prepared and has been sent to the Ministry of Transport and Communications for their comments. Some of the roads between Ramgarh and Giridih coal-fields have to be connected with Mokameh Ghat, and some bad sections of the roads are under repairs, and under the bigger programme, all the roads will be taken up for construction.

Shri R. Barua: What is the type of co-operation received from the Ministry of Transport and Communications?

Shri Thimmaiah: We are awaiting the comments from the Department of Transport in the Ministry of Transport and Communications.

श्री विश्वान त्रिपादः गंगा में बहुत सी जगहों पर रास्ता बनाने के लिए स्टीमरोर्स के बहुत से निशानात लगे हुए हैं। क्या माननीय मंत्री यह बताने की कृपा करेंगे कि उस खर्च का ख्याल करते हुए उसके मुकाबले में कितना कोयला ढोये जाने की व्यवस्था है।

श्री के० दे० मालशीयः जब नदी से कोयला ले जाने की जो योजना स्थायी हो जाएगी, तो उसमें तो यह आवश्यक है कि नदी में इस प्रकार के चिह्न बनाए जायें, क्योंकि कोयले को लेकर रात को भी नावें चलेंगी। इन सब बातों को देखते रहा अगर अधिक मात्रा में कोयला ले जाया जायेगा, तो ज्यादा खर्च नहीं होगा।

श्री भगवत सा प्राजादः देश के और भागों में कोयले की सप्लाई की स्थिति अच्छी है, लेकिन चूंकि इस भाग में अब तक स्थिति सुधार नहीं पाई है। इसलिए उस को सुधारने के लिए सरकार सड़क और नदी द्वारा कोयला भेजने की व्यवस्था में कौन सा सुधार कर रही है, ताकि वहां अधिक से अधिक कोयला सप्लाई हो सके?

श्रीके० दे० मालशीयः हमारी यह इच्छा है कि नदी और सड़क से कोयला ढोने की यह योजना और विस्तार से चालू की जाये, क्योंकि हमारा यह विश्वास है कि इसको चालू करने से रेल का बोझ हल्का हो जायगा और अन्तिम रूप से हम मन्त्रे तरीके में कोयला ढो सकेंगे। लेकिन इसके लिए नदी को ट्रैन करने और बड़ी बड़ी नावों की जरूरत है। उसके लिए फारेन मुद्रा की आवश्यकता है।

सब कठिनाइयां हमारे सामने हैं और हमारी यह आशा है कि हमारी सब मिनिस्ट्रीज इस मसले को हल कर के शिधि से शिधि इसको सफल बनायेंगी ।

श्री द्वादश नाथ तिवारी : यह देखा गया है कि पटना से इनाहावाद तक छोटे छोटे जहाज भी पानी के बिना गर्मियों में चलते नहीं हैं । तो क्या वहां पर ड्रेंजिंग का पूरा इन्तजाम हो गया है ताकि कोयले से लदे हुए जहाज आ जा सकें ?

श्री कल्पना देवी मालवीय : जैसे ही हमको ड्रेंजर मिल जारेंगे, ड्रेंजिंग का इन्तजाम हो जायगा और ड्रेंजर्स के लिए बाहरी पैसे की ज़रूरत होती है ।

श्री शिव नारायण : माननीय मंत्री ने कहा है कि उनकी इच्छा है कि नदी और सड़क से कोयला ढोने की योजना को और विस्तार से चालू किया जाये । मैं यह जानना चाहता हूँ कि कोयला पहुँचाने की उन सब की इच्छा की कितने परसेंट गुर्ति नहीं है ।

अध्यक्ष महेश्वर : हर एक बात तो परसेंटेज में नहीं बताई जा सकती है ।

श्री शिव नारायण : मैं यह जानना चाहता हूँ कि अब तक क्या प्राप्रेस इस बारे में हुई है ।

श्री कल्पना देवी मालवीय : यह योजना चालू हो गई है ।

Shri K. C. Pant: How much time is required to train the river Ganga adequately to make it fully navigable?

Shri K. D. Malaviya: The river can be trained, in my opinion, in about one year's time, when the monsoon season is off and the rain condition

of the river is known. The entire question is to get a number of dredgers with a view to finish the job as quickly as possible. As soon as we get the dredgers, we shall be able to do the training job within a year.

Russian aid for Oil Production

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*615. { Shri Maheswar Naik:
Shri D. C. Sharma:
Shri Sidheshwar Prasad:

Will the Minister of Mines and Fuel be pleased to state:

(a) whether it is a fact that Soviet Russia would soon sign an agreement with Oil and Natural Gas Commission for giving the Commission Rs. 4 crores for oil prospecting and production; and

(b) if so, on what terms?

The Minister of Mines and Fuel (Shri K. D. Malaviya): (a) A contract was concluded on 15-3-1963 between the Oil and Natural Gas Commission and the USSR trade Organisation for the supply of Drilling, Production, Geophysical, Transportation and Workshop equipment valued at approximately Rs. 4 crores.

(b) The cost involved is to be met from the allocation made to the Oil and Natural Gas Commission out of the credits given by the USSR Government to the Government of India.

Shri Maheswar Naik: May I know whether any proposals have been framed as to how and where the money is going to be invested?

Shri K. D. Malaviya: The annual programme for drilling is drawn up at the beginning of the season, and according to the requirement of equipments, timely orders are placed with the USSR Government; for that timely contracts are entered into.

Shri Maheswar Naik: What is the normal expenditure in respect of prospecting for oil and how are the results

obtained commensurate with the annual investment in prospecting?

Shri K. D. Malaviya: The question is not quite clear. If the hon. Member wishes to enquire about the expenditure involved so far and the results obtained, generally it is a long-term scheme. Whatever money is invested in one, two or three years it is not easy to assess the result in the form of return in that period; it may perhaps take another five years for us to say how much it has been a profitable proposition. But on the whole, so far our conclusions are that we have spent approximately between Rs. 3—4 per ton for discovery of crude oil in ONGC.

Shri Morarka: May I know whether Government have come to the conclusion that the scheme of coal dumps has completely failed and they have decided to abandon it?

Shri K. D. Malaviya: The question relates to oil production.

Shri Morarka: Movement of coal.

श्री भक्त दर्शन : श्रीमन्, मैं यह जानना चाहता हूँ कि रुमानिया और कुछ अन्य देशों के साथ इस सम्बन्ध में जो इकरारनामे हुए हैं, उन के मुकाबले में यह इकरारनामा कहाँ तक उदार है और कहाँ तक इसकी शर्तें अच्छी हैं?

श्री के. दे० मालवीय : आयल एक्सप्लो-रेशन का ज्यादातर सामान हम रूस से ही मंगा रहे हैं, इसलिए कि वही से हमको यह प्राप्त हो जाता है। कुछ ड्रिलिंग एविंपमेंट जरूर हमने रुमानिया से मंगाये हैं। दोनों की क्वालिटीज अलाहदा अलाहदा हैं। इसलिये उन दोनों की कोई तुलना नहीं है। लेकिन फिर भी दोनों ही शर्तनामों को सरकार मुनासिब समझी है।

Publication of American and U. K. Text-Books in India

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• 616. **Shri Yashpal Singh:**
Shri D. C. Sharma:

Will the Minister of Education be pleased to state the number and nature of books published under the programme of low priced publication of American text-books (with the help of PL 480 funds) and U. K. standard books and reference books during the year 1962-63 so far?

The Minister of Education (Dr. K. L. Shrimali): The information is being collected and will be laid on the table of the House. I may add that so far as information available with the Ministry is concerned, the number of books published by the American Embassy is 19 under the scheme. UK has published 40 books. They are all on humanities, scientific, technological and engineering subjects.

श्री यशपाल सिंह : लंगाज वाइज कोई ब्रेक अप सरकार के पास है या?

डा० का० ला० श्रीमाली : जितनी किताबें प्रकाशित हुई हैं, उसका [दूसरी] सूचि में टेब्ल पर रख दगा।

Shri Vasudevan Nair: Is this scheme worked with the collaboration of the Government of India or is the scheme entirely worked out by the American or the British Embassy?

Dr. K. L. Shrimali: This is worked out in consultation with the Government of India.

श्री यशपाल सिंह : इस से वितना आधिक लाभ हुआ है?

डा० का० ला० श्रीमाली : आधिक लाभ यह हुआ है कि ये पुस्तकें एक तिहाई दाम पर दियाधियों को मिल जाती हैं।

Shri Ranga: May I know whether these books are produced with the help of Indian authors and whether they are to be printed and published in India?

Dr. K. L. Shrimali: No, Sir. By this scheme, they look after the production of the American and English books which are used by the universities as text books. They are very expensive. Therefore, the students find it very difficult to purchase these books. It is for that reason that we have worked out a scheme in collaboration with the US and UK Government under which the books will be available to our students for one third of their prices.

WRITTEN ANSWERS TO
QUESTIONS

Chinese asked to Leave India

*605. **Shri Rameshwar Tantia:** Will the Minister of Home Affairs be pleased to state:

(a) the number of Chinese who were asked to leave the country between the 20th October, 1962, and 31st January, 1963;

(b) the number of those who have complied with the orders; and

(c) the action taken against the defaulters?

The Minister of State in the Ministry of Home Affairs (Shri Hajarnavis): (a) to (c). Only one Chinese national was ordered to leave India between the 20th October, 1962, and 31st January 1963. Since he failed to do so, he has been interned.

Age Limit for Admission in Engineering Colleges

*607. **Shri Maniyangadan:** Will the Minister of Scientific Research & Cultural Affairs be pleased to state:

(a) whether any age limit has been fixed for admission in engineering colleges;

(b) whether the age is fixed uniformly for all the Regional Engineering Colleges in India; and

(c) whether there is any proposal to have uniformity in regard to fixa-

tion of age limits for all these colleges?

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): (a) The All India Council for Technical Education in consultation with the University Grants Commission has recommended 16 plus as the minimum age for the five-year integrated courses in Engineering.

(b) and (c). All the Regional Colleges conducting the five-year courses have prescribed 16 plus as the minimum age.

Manufacture of Liquefied Gas

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*617. { Shri Subodh Hansda:
Shri P. C. Borooh:
Shri R. S. Pandey:
Shri Basumatari:
Shrimati Renuka Barkataki:
Shri Berwa Kotah:

Will the Minister of Mines and Fuel be pleased to state:

(a) whether there is any proposal to set up a plant for manufacture of liquefied gas with the help of Rumanian experts;

(b) if so, which are the gases to be used for this purposes;

(c) whether the scheme is finally decided; and

(d) if so, where this plant will be located?

The Minister of Mines and Fuel (Shri K. D. Malaviya): (a) No, Sir.

(b) to (d). Do not arise.

Coal Loading in Railway Wagons

*618. { Shrimati Savitri Nigam:
Shri Maheshwar Naik:

Will the Minister of Mines and Fuel be pleased to state:

(a) whether it is a fact that the performances of the coal-fields in loading railway wagons on Sundays have not come upto expectation; and

(b) the steps being taken to improve matters?

The Minister of Mines and Fuel (Shri K. D. Malviya): (a) and (b). There has been improvement in the loading of coal on Sundays in the West Bengal Bihar coalfields, which comprise about 80 per cent of the coal loading in the country. The loading on Sundays in the outlying coalfields has, however, not come up to expectations. The coal producers have been advised to stagger rest days and holidays. Periodical meetings are also held with them to further step up the loading on Sundays and holidays.

विश्वविद्यालयों के लिये आदर्श विधान

*६१६. श्री सिद्धेश्वर प्रसाद : क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि विश्वविद्यालयों के लिये एक आदर्श विधान बनाने का प्रश्न विचाराधीन था ;

(ख) यदि हाँ, तो इस सम्बन्ध में अब तक क्या प्रगति हुई है ; और

(ग) क्या इस आधार पर बनारस और अलीगढ़ विश्वविद्यालयों के लिये विधान की रूपरेखा बन गई है ?

शिक्षा मंत्री (डा० का० ला० श्रीमाली): (क) और (ख). इस प्रश्न पर विचार करने के लिये नियुक्त “विश्वविद्यालयों के लिये आदर्श नियम” समिति, आशा है शीघ्र ही अपनी रिपोर्ट प्रस्तुत करेगी ।

(ग) समिति की रिपोर्ट प्राप्त हो जाने के बाद इस विषय पर विचार किया जाएगा ।

असिस्टेंटों के लिए सलेक्शन ग्रेड

*६२०. श्री भक्त दर्शन : क्या गृह-कार्य मंत्री १३ अगस्त, १९६२ के अताराकित

प्रश्न संख्या ५५६ के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि असिस्टेंटों के लिये सेलेक्शन ग्रेड प्रारम्भ करने का जो प्रश्न विचाराधीन था, उसके बारे में क्या निश्चय किया गया है ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री हजरनबोस) : इस विषय पर पूरी तरह विचार किया गया परन्तु असिस्टेंटों के लिये सेलेक्शन ग्रेड प्रारम्भ करना आवश्यक नहीं समझा गया ।

धार्मिक तथा नैतिक शिक्षा

श्री भक्त दर्शन :

श्री रामेश्वरा नन्द :

श्री सिद्धेश्वर प्रसाद :

श्री कछवाय :

श्री बड़े :

श्री ओकार लाल बेंद्रवा :

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि धार्मिक तथा नैतिक शिक्षा के बारे में जो विशेष समिति कुछ समय पहले नियुक्त की गई थी, उसने कई महत्वपूर्ण सिफारिशों की थीं ; और

(ख) यदि हाँ, तो उन सिफारिशों पर कहाँ तक अमल किया गया है ?

शिक्षा मंत्री (डा० का० ला० श्रीमाली):

(क) जी हाँ ।

(ख) नैतिक तथा धार्मिक शिक्षा के बारे में नियुक्त श्री प्रकाश समिति की मुख्य मुख्य सिफारिशों और उन पर अब तक की गई कार्रवाइयों से सम्बन्धित विवरण सभा-पटल पर रख दिया गया है । पुस्तकालय में रखा गया, [वेलिये संख्या एल. टी-१०३७।६३ ।]

बरोनी तेल शोधनशाला

११६५. { श्री सुबोध हंसदा :
 श्री राम शिंह पाण्डेय :

क्या खान और ईश्वन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या बरोनी से तेल शोधक कारखाने का काम पूर्व निश्चित कार्यक्रम के अनुसार आगे बढ़ रहा है ;

(ख) यदि नहीं, तो इसका क्या कारण है ;

(ग) क्या यह सच है कि बरोनी से दिल्ली और कलकत्ते तक सीधी लाइन निर्मित करने का विचार किया जा रहा है ;

(घ) क्या कारखाने के लिये लो गई जमीन का मुआवजा अमो भी देना चाही है ; यदि हां, तो इसमें शीघ्रता लाने के लिये क्या कदम उठाये जा रहे हैं ; और

(ङ) क्या यह सच है कि वहां के कर्मचाहियों के आवास का उचित प्रबन्ध नहीं किया गया है और इस मामले में क्या कार्यवाही करने का विचार है ?

खान और ईश्वन मंत्री (श्री क० दे० मालवीय) : (क) तथा (ख). निम्नलिखित दो महत्वार्थी तथ्यों के कारण प्रगति पूर्व निश्चित कार्यक्रम से पीछे पड़ गई है :—

(i) कुछ महत्वार्थी नीवों के दुबारा नक्शे बनाना ; और

(ii) अक्टूबर १९६२ में बेमिसाल वर्षा होने से शोधनशाला स्पल में बाढ़ों का आना ।

(ग) से (ङ). जी नहीं ।

CARE Organisation

1196. Shri Brij Raj Singh Kotah: Will the Minister of Education be pleased to state:

(a) the aims of the 'CARE' organisation in India;

(b) since when it has been working;

(c) how far Government are helping this organisation; and

(d) what steps Government propose to take to further popularise this scheme?

The Minister of Education (Dr. K. L. Shrimali): (a) CARE or Cooperative of American Relief Everywhere is a non-profit, private organisation whose object is to extend direct assistance to Governments, organisations and individuals in the form of food commodities as well as equipment and material for rehabilitation and reconstruction.

(b) 1950.

(c) Government has entered into an agreement with CARE with the object of facilitating such of its programmes in India as are approved by it. All facilities to which CARE is entitled under this agreement are being given.

(d) The activities of CARE in India are determined by that organisation subject to the approval of government. The question of popularising CARE programmes does not, therefore, arise.

I.A.S. and I.P.S. Officers in Bihar

1197. Shri Sidheshwar Prasad: Will the Minister of Home Affairs be pleased to state the number of I.A.S. and I.P.S. officers who have been recruited directly or by promotion from Bihar State ever since its formation?

The Minister of State in the Ministry of Home Affairs (Shri Hajarnavis): Presumably, the Member is referring to the formation of the two all-India Services.

The information is given below:

Service	No. of officers recruited from Bihar	
	By annual competitive examinations held since 1947	By promotion since 1950
I.A.S. . .	30	49
I.P.S. . . .	55	16

Hostels for Scheduled Castes and Scheduled Tribes students in Maharashtra

1198. Shri D. S. Patil: Will the Minister of Home Affairs be pleased to state:

(a) the number of hostels opened in Maharashtra State during the last five years for Scheduled Castes and Scheduled Tribes students and the number that are functioning; and

(b) whether the Assistant Commissioner for Scheduled Tribes made any report to Government about their working from time to time?

The Deputy Minister in the Ministry of Home Affairs (Shrimati Chandrasekhar): (a) Information has been called for from the State Government. A statement will be laid on the Table of the House as soon as the information becomes available.

(b) Yes.

Scholars sent Abroad

1199. Shri Ulaka: Will the Minister of Scientific Research and Cultural Affairs be pleased to state

(a) the number of scholars sent abroad for practical training under

scholarships schemes administered by his Ministry during 1962-63 so far;

(b) the number of those who belonged Scheduled Castes and Scheduled Tribes; and

(c) the amount of stipends offered to each of them?

The Minister for Scientific Research and Cultural Affairs (Shri Humayun Kabir): (a) 27.

(b) One.

(c) 19 for France. . . 750 Francs p.m.

1 for West Germany. . . 300 D.M. ,p.m.

6 for the U.K. . . £550 per annum

1 for Yugoslavia 60,000 Dinaras p.m.

Iron Ore Deposits in Madras State

1200. Shri M. P. Swamy: Will the Minister of Mines and Fuel be pleased to state:

(a) whether it is a fact that iron ore deposits have been found on a large scale in the areas around Kadayam in Tirunelveli District of Madras State; and

(b) if so, the steps taken by Government to investigate the iron ore deposits?

The Minister of Mines and Fuel (Shri K. D. Malaviya): (a) No, Sir; The occurrence is not of economic importance.

(b) Does not arise.

Political Sufferers in Orissa

1201. Shri Ulaka: Will the Minister of Home Affairs be pleased to state:

(a) the amount distributed to political sufferers in Orissa since 1952 up-to-date;

(b) whether any applications from Orissa are still pending; and

(c) if so, the reasons therefor?

The Minister of State in the Ministry of Home Affairs (Shri R. M. Hajarnavis): (a) Rs. 14,450.

(b) Yes; One.

(c) A report on the case is awaited from the State Government.

Consumption of Petroleum Products in Orissa

1202. **Shri Ulaka:** Will the Minister of Mines and Fuel be pleased to state:

(a) the total consumption of petroleum products in Orissa during 1962-63 so far; and

(b) the extent to which the Indian Oil Company's depots will be able to cater to the needs and requirements of common and industrial consumers in Orissa?

The Minister of Mines and Fuel (Shri K. D. Malaviya): (a) The total consumption of petroleum products in Orissa during 1962-63 is estimated at approximately 1,05,000 metric tonnes.

(b) Considering the highly competitive conditions in the oil distribution trade, it is difficult at this stage to assess the extent to which the Indian Oil Company will be able to meet the requirements of the State of Orissa.

Accidents at Talchar Coal Mines

1203. **Shri Ulaka:** Will the Minister of Mines and Fuel be pleased to state:

(a) the number of accidents, big and small, in Talchar Coal Mines since 1957;

(b) how many of these proved fatal; and

(c) the amount of compensation paid to the dependents of the victims of these fatal accidents during the same period so far?

The Minister of Mines and Fuel (Shri K. D. Malaviya): (a) There were 105 serious accidents in Talcher Colliery during the years 1957-58 to 1961-62 (both inclusive).

(b) Two of the above accidents proved fatal.

(c) A compensation of Rs. 3000 was paid in respect of each of the fatal accidents.

Welfare of Denotified Tribes in Orissa

1204. **Shri Ulaka:** Will the Minister of Home Affairs be pleased to state:

(a) whether any amount has been sanctioned to Orissa for taking up schemes for the Welfare of Denotified Tribes during 1962-63; and

(b) if so, the details thereof?

The Deputy Minister in the Ministry of Home Affairs (Shrimati Chandra Sekhar): (a) Yes.

(b) The following are the schemes and the amounts provided therefor:

Schemes	Amount
1. Post-metric stipends and grants for books and stationery. . .	Rs. 0.08 lakhs
2. Residential schools "	0.45 "
3. Colonisation scheme . .	Rs. 1.50 "
4. Subsidy for agricultural and industrial aids. .	Rs. 0.75 "
5. Sinking of wells .	Rs. 0.60 "
TOTAL	Rs. 3.38 lakhs

Coal Mines in Orissa

1205. **Dr. Kohor:** Will the Minister of Mines and Fuel be pleased to state:

(a) whether it is a fact that preliminary investigation work has already been conducted in order to detect coal mine in Khondmals Sub-division in the District of Phulbain in Orissa State; and

(b) if so, the details thereof?

The Minister of Mines and Fuel (Shri K. D. Malaviya): (a) and (b). Occurrence of coal has been reported

in well-sections from Gochapara and Katrangria in the Khondmals Sub-division. An examination of nullah and river sections in this area did not reveal any out-crops of coal seams. About 500 metres north-east of village Kikijora in the Sonamundi river section, is 6 metre thick band of carbonaceous shale with thin streaks of coal was also encountered. The chances of finding workable coal deposits in Khondmals are, however, very small. Geological mapping of the area is in progress.

Symposium on Protein Structure

1206. Shri P. R. Chakraverti: Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) whether the attention of his Ministry has been drawn to the remarks of Dr. C. V. Raman made in Madras while inaugurating international symposium on protein structure and crystallography contradicting Prof. Marx-Borris theory;

(b) whether it is a fact that Dr. Raman propounded that the belief in the ionic character of the Alkali halides was contradicted by their spectroscopic behaviour; and

(c) the steps taken by Government in assisting Dr. Raman in presenting experimental evidence confirming his thesis?

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): (a) Dr. Raman's inaugural address at the Symposium was a report of the results of this recent experimental investigations on the spectroscopic behaviour of many crystals including the Alkali halides in particular.

(b) It is understood that the address did not discuss earlier theories but dealt with the new experimental results emerging from Dr. Raman's work and indicated their theoretical significance.

(c) Professor Raman is a National Professor and his Institute receives grants from the Government.

Pending Cases in Madhya Pradesh High Court

1207. Shri U. M. Trivedi: Will the Minister of Home Affairs be pleased to state:

(a) the number of cases pending in the Madhya Pradesh High Court at the end of 1962;

(b) the total institutions at the Jabalpur Bench, Indore Bench and Gwalior Bench during 1962; and

(c) the number of Constitutional Writs, Taxation Writs and Election Appeals instituted at Jabalpur during the period from April to December, 1962?

The Minister of State in the Ministry of Home Affairs (Shri Hajarnavis):

(a) 3972.

(b) Jabalpur (Principal Seat) . . .	3745
Indore Bench . . .	2524
Gwalior Bench . . .	1086
(c) Constitutional Writs . . .	354
Taxation Writs . . .	40
Election Appeals . . .	5

Commissions/Committees Appointed by Home Ministry

1208. Shri Daljit Singh: Will the Minister of Home Affairs be pleased to state:

(a) the number of commissions and committees appointed by the Ministry of Home Affairs during 1962-63; and

(b) whether a list together with the budget provision for these will be laid on the Table?

The Minister of State in the Ministry of Home Affairs (Shri Hajarnavis): (a) Seven.

(b) A statement is laid on the Table of the House.

STATEMENT

S. Name of the commission/ No. committee appointed by the Ministry of Home Affairs during 1962-63	Budget Pro- vision for 1962-63 (Rs.)
1 Technical Manpower Committee	Nil
2 Inter-Ministerial Departmental Committee to which the progress in the implementation of the Official Language Programme	Nil
3 Advisory Committee on Scavenging Conditions	10,000
4 The Committee on Prevention of Corruption	575
5 The Delhi Traffic Committee to conduct investigation into all aspects of the problem of Traffic in Delhi.	Nil
6 A Commission of Inquiry to enquire into the police firing at Port Blair on the 10-4-1962.	Nil*
7 An Advisory Committee in respect of the Union Territory of Andaman & Nicobar Islands to be associated with the Chief Commissioner of the Islands.	Nil

*No provision was initially made. However an expenditure to the tune of Rs.28,610 was incurred by the Commission which is being met by re-appropriation.

Sweet Ground Water near Calcutta

1209. *Shri Subodh Hansda:*
Shri S. C. Samanta:

Will the Minister of Mines and Fuel be pleased to state:

(a) whether it is a fact that the Geological Survey of India has found out vast resources of sweet ground water near Calcutta in West Bengal;

(b) if so, the steps being taken to exploit and utilise them; and

(c) whether they will be exploited by the State Government or the Central Government?

The Minister of Mines and Fuel (Shri K. D. Malaviya): (a) The ground water assessment carried out by the Geological Survey of India around Calcutta has established the possibility of large scale development.

(b) and (c). Exploitation and utilisation of the indicated resources is within the jurisdiction of the Calcutta Corporation and the Government of West Bengal.

Unauthorised construction of Jetty at Port Blair

1210. **Shri A. S. Saigal:** Will the Minister of Home Affairs be pleased to refer to the reply given to Unstarred Question No. 1578 on the 18th May, 1962, and state:

(a) the action since taken against the firm for unauthorised construction of the jetty at Dundas Point, Port Blair; and

(b) if not, the reason therefor?

The Minister of State in the Ministry of Home Affairs (Shri Hajarnavis): (a) (b). Charges for encroachment on Government land for construction of the jetty have been levied.

Shell-fishing Licence in Andaman Nicobar

1211. **Shri A. S. Saigal:** Will the Minister of Home Affairs be pleased to refer to the reply given to Unstarred Question No. 2316 on the 31st May, 1962 and state:

(a) whether it is a fact that the Andaman and Nicobar Administration did not issue any shell-fishing licence to any party for the shell-fishing season 1962-63;

(b) whether M. V. Prema, registered as a shell-fishing vessel, continued to ply from April 1962 onwards; and

(c) if so, under what authority?

The Minister of State in the Ministry of Home Affairs (Shri Hajarnavis): (a) No fresh licence was issued

for shell-fishing for the shell-fishing season 1962-63.

(b) and (c). Registration of M.V. Prema as a shell-fishing boat expired on 1st May, 1962, and she did not ply as a shell-fishing vessel or engage in shell-fishing after 30th April, 1962.

Welfare of Scheduled Castes and Scheduled Tribes in Punjab

1212. Shri Daljit Singh: Will the Minister of Home Affairs be pleased to state:

(a) the amount given to various non-official organisations in Punjab for the removal of untouchability and welfare of the Scheduled Castes and Scheduled Tribes during Second Five Year Plan period so far; and

(b) the names of the organisations?

The Deputy Minister in the Ministry of Home Affairs (Shrimati Chandrasekhar): (a) During the 2nd Plan period Rs. 10,000 were given to non-official organisations in Punjab working for the welfare of Scheduled Castes and Backward Classes and also for doing propaganda for the removal of untouchability. No grant was given for welfare work among Scheduled Tribes.

(b) (i) All India Backward Classes Federation, Delhi.

(ii) Punjab Harijan Sewak Sangh, Jullundur.

'Adult Women's Education in Andhra'

1213. Shrimati Laxmi Bai: Will the Minister of Education be pleased to state:

(a) the amount allotted to Andhra Pradesh for special scheme of adult women education during 1961-62 and 1962-63; and

(b) the amount utilised by the State Government during the same period?

The Minister of Education (Dr. K. L. Shrimali): (a) The outlay included in the State Development Plans for 1961-62 and 1962-63 for adult women's education is Rs. 1.87 lakhs and Rs. 0.50 lakhs respectively. The Central financial assistance is not being released for individual schemes but for general education as a whole.

(b) 1961-62 . . . Rs. 1.79 lakhs
1962-63 . . . Rs. 0.50 lakhs (anticipated expenditure)

Welfare of Scheduled Castes in Orissa

1214. Shri G. Mohanty:
Shri Ramchandra Mallick:

Will the Minister of Home Affairs be pleased to state the non-official agencies in Orissa which applied for grants-in-aid with regard to schemes submitted by them for the welfare of Scheduled Tribes during 1962-63?

The Deputy Minister in the Ministry of Home Affairs (Shrimati Chandrasekhar): A statement giving the required information is laid on the Table of the House. [Placed in Library, See No. LT-1038/63.]

मध्यप्रदेश में पाठा गया ब.नेज नं. ६३

१२१५. श्री उटिया : क्या खान और ईंधन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या मध्य प्रदेश के शहडोल जिले में उमरिया वांश व गड़ के पास मढ़ी बाग तथा अन्य कई स्थानों में लोहा पाया गया है ;

(ख) यदि हां, तो उसकी मात्रा और क्वालिटी (किस्म) कितनी और कैसी है ; और

(ग) सरकार इस मम्बन्ध में क्या कदम उठाने का विचार कर रही है ?

खान और ईंधन मंत्री (श्री के० दे० मालवीय) : (क) शहडोल जिले में उमरिया नगर के पास केवल कारीमाती नामक स्थान पर कुछ कच्चा लोहा पाया गया ।

(ब) और (ग). भारतीय भूगर्भीय सर्वेक्षण विभाग द्वारा किये गये अन्वेषणों ने प्रकट किया है कि पाये जाने वाले इस लोहे का आर्थिक महत्व नहीं है।

राइफल ट्रेनिंग

१२१६. श्री बैरवा कोटा : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार ने राइफल ट्रेनिंग देना आरम्भ कर दिया है;

(ख) यदि हाँ, तो इस प्रयोजन के लिये कितनों राइफलों नई मंगवाई गई हैं;

(ग) राजस्थान में कितनी भेजी गई हैं;

(घ) क्या कोई स्थान ऐसा है जहाँ राइफलों नहीं भेजी गई हैं; और

(ङ) यदि हाँ, तो कहाँ?

गृह-कार्य मंत्रालय भेज राज्य मंत्री (श्री हृष्टनवास) : (क) नागरिकों को थानों और राइफल कल्बां में राइफल ट्रेनिंग देने की योजना १६५४ से चल रही है। नवम्बर, १६६२ में राजय-सरकारों से अनुरोध किया गया कि वे इन काम को और तेजी से करें।

(ख) कोई नई राइफलों प्राप्त नहीं की गई हैं।

(ग) प्रश्न ही नहीं उठता।

(घ) और (ङ). ट्रेनिंग देने की जगहों का चुनाव राज्य सरकारों को करना होता है और स्वाभाविक रूप से यह काम राइफलों प्राप्त होने पर निर्भर होगा।

भारतीय विद्यार्थियों को विदेशी

आत्रवृत्तियां

श्री बैरवा कोटा :

१२१७. श्रीविश्वाम प्रसाद :

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) वर्ष १६६१-६२ और १६६२-६३ में शिक्षा मंत्रालय के माध्यम से विभिन्न

देशों ने भारतीय विद्यार्थियों को कुल कितनी आत्रवृत्तियां दीं;

(ख) कितने द्वारों ने इनका उपयोग या और विदेश गये;

(ग) उक्त आत्रवृत्तियों के लिये विद्यार्थी चुनने के लिये सरकार ने क्या कसीटी अपनाई थी;

(घ) क्या इस विषय में पिछली हुई जातियों के विद्यार्थियों को कोई रियायतें दी गई थीं; पारं

(ङ) यदि हाँ, तो क्या?

शिक्षा मंत्री (डा० का० ला० श्रीमाली)

(क) १६६१-६२	.	२
१६६२-६३	-	५

(ख) १६६१-६२	.	२
१६६२-६३	.	५

(ग) शैक्षणिक उपलब्धियों और अनुभव के आधार पर उम्मीदवारों की योग्यता, यथापूर्वक गठित चुनाव समिति द्वारा, इन्टर्व्यू के जरिए निर्वाचित की गई थी।

(घ) जी नहीं।

(ङ) प्रश्न नहीं उठता।

प्रायमिक शिक्षा संबंधी अध्ययन दल

श्री रामशेखर प्रसाद सिंह :
१२१८. श्री सिद्धेश्वर प्रसाद :

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या भारत में प्रायमिक शिक्षा के प्रशासन सम्बन्धी अध्ययन दल ने अपना प्रतिवेदन पेश कर दिया है;

(ख) यदि हाँ, तो उस की मूल्य बातें क्या हैं; और

(ग) उक्त प्रतिवेदन के प्रति सरकार की व्या प्रतिक्रिया है ?

शिक्षा मंत्री (डा० का० ला० श्रीमाली):
(क) जो नहीं ।

(ख) और (ग). प्रश्न नहीं उठता ।

Developmental Activities in Border Areas

1219. Shri G. Mohanty: Will the Minister of Home Affairs be pleased to state:

(a) whether a group of voluntary non-official organisations like Bharat Sevak Samaj and Sarva Seva Sangha have started developmental activities in border areas; and

(b) the activities undertaken by them, especially in those areas of NEFA and Ladakh from which the Chinese invaders have withdrawn?

The Deputy Minister in the Ministry of Home Affairs (Shrimati Chandrasekhar): (a) and (b). No grants have been given so far by this Ministry to any voluntary organization for specific development activities in border-areas like NEFA and Ladakh.

Archaeological Survey in Punjab

1220. Shri Daljit Singh: Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) whether any archaeological survey has been undertaken recently in Punjab State in regard to ancient temples and other historical places; and

(b) if so, the names of places?

The Deputy Minister in the Ministry of Scientific Research and Cultural Affairs (Dr. M. M. Das): (a) Yes, Sir. A village to village survey of antiquities and ancient monuments is in progress.

(b) The survey work is in progress in the districts of Gurdaspur and Amritsar, where 49 and 62 villages respectively were surveyed during 1962-63.

Transport of Coal by Sea

1221. Shri Maheswar Naik: Will the Minister of Mines and Fuel be pleased to state the amount paid by way of subsidies on transport of coal by ships in 1961-62?

The Minister of Mines and Fuel (Shri K. D. Malaviya): Rs. 213 lakhs.

Raids on Kerosene Dealers' Shop in Delhi

1222. { Shri D. C. Sharma:
Shri Berwa Kotah:
Shri S. M. Banerjee:
Shri Daji:

Will the Minister of Home Affairs be pleased to state:

(a) whether the explosives squad of the Delhi Police seized 47,000 gallons of kerosene and petrol in raids on nine shops in different parts of the Capital for putting them underground;

(b) whether any arrests have been made in this regard; and

(c) the action taken in the matter?

The Minister of State in the Ministry of Home Affairs (Shri Hajarnavis):

(a) Yes. 25,596 gallons of kerosene oil, 23,835 gallons of mobil oil and 1,408 gallons of diesel oil were seized recently.

(b) No.

(c) Complaints against 7 persons have been sent to Court out of whom 6 have since been convicted U/S 23 of the Petroleum Act 1934. One case is pending in Court. Three other cases are under investigation.

In addition cases U/S 7 of the Essential Commodities Act have been registered against two parties and are under investigation.

**Tribal Welfare Department,
Manipur**

1223. Shri Rishang Keishang: Will the Minister of Home Affairs be pleased to state:

(a) the total amount sanctioned for and spent by the Tribal Welfare Department of Manipur Administration in the financial year of 1961-62;

(b) whether a sum of over Rs. 3 lakhs which had been shown as spent in 1961-62 was deposited in the State Bank of India, Imphal and spent in 1962-63 for schemes and works other than shown earlier;

(c) whether there have been complaints about misuse of the fund involving several thousands of rupees in 1961-62; and

(d) if so, the action taken or proposed to be taken by Government thereon?

The Deputy Minister in the Ministry of Home Affairs (Shrimati Chandrasekhar): (a) and (b). In 1961-62 Rs. 24.80 lakhs were sanctioned by the Tribal Welfare Department, Manipur Administration, and Rs. 22.37 lakhs were drawn and shown as spent. Out of this amount Rs. 6,14,707 were deposited in the State Bank of India after 31st March, 1962. From this amount deposited in the State Bank of India Rs. 2,06,364 were recrated to the Treasury in February, 1963, and the balance of Rs. 4,08,343 was disbursed during 1962-63 for payment of works approved and taken up during 1961-62 but which could not be paid for before the 31st March, 1962.

(c) and (d). Complaints were received about payment of Rs. 5,000 paid for works not completed. These are being investigated.

Rural Institute for Women at Indore

1224. Shri R. S. Pandey: Will the Minister of Education be pleased to state:

(a) whether Government have decided to establish any rural institute for women in Indore; and

(b) if so, when it is likely to be opened and what would be the main object of this institute?

The Minister of Education (Dr. K. L. Shrimali): (a) Yes, Sir.

(b) It is hoped that the Rural Institute will start functioning from July, 1963. The main object of this Institute would be to provide, to rural women, higher education suited to the needs of the rural community.

Observatory at Naini Tal

1225. Shri D. C. Sharma: Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) whether a new co-operative arrangement with the Royal Greenwich Observatory to study the light intensity of variable stars at the Uttar Pradesh State Observatory at Naini Tal has been made for finding clues to distances in astronomy;

(b) whether this observatory will get equipment and technical help from Britain in this regard as a result of the visit of Sir Richard Van der Riet Woolley, Astronomer Royal to the Naini Tal observatory;

(c) whether the Astronomer Royal observed that not enough work was done in India, though there was the necessary potential for a significant contribution to the science; and

(d) if so, the steps proposed to be taken in the matter?

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): The information is being collected and will be laid on the Table of the House.

Fire in Timber Shops in Delhi

1226. Shri D. C. Sharma: Will the Minister of Home Affairs be pleased to state:

(a) whether ten timber shops were gutted on the 10th March, 1963 in a

fire near Desh Bandhu Gupta Road, New Delhi; and

(b) the loss of property estimated and the cause of the fire, if established?

The Minister of State in the Ministry of Home Affairs (Shri Hajarnavis): (a) According to information received from the Delhi Municipal Corporation a fire broke out on the 10th March, 1963, near Desh Bandhu Gupta Road, New Delhi, involving 8 timber shops and two tea stalls.

(b) The loss due to the fire is estimated to be Rupees one lakh approximately. It has not been possible to ascertain the cause of fire with certainty.

Research at Toklai

1227. Shri Sidheshwar Prasad: Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) whether it is a fact that Council of Scientific and Industrial Research has stopped grant-in-aid for research at Toklai; and

(b) if so, the reasons therefor?

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): (a) Council of Scientific and Industrial Research has not given any grant-in-aid to the Toklai Research Station so far. The Tea Board is assisting this Station at present.

(b) Does not arise.

Aid to Sanskrit Pandits

1228. Shri P. Venkatasubbaiah: Will the Minister of Education be pleased to lay a statement on the Table showing:

(a) the details of any scheme to assist Sanskrit Pandits who have retired from schools and other institutions but whose pension may not be considered adequate;

(b) who have had no such employment; and

(c) the scholars who wish to do some research?

The Minister of Education (Dr. K. L. Shrimali): (a) to (c). A copy of the Scheme "Financial assistance to eminent Sanskrit Pandits who are in indigent circumstances and are engaged in study/research in Sanskrit and to the dependents of such Pandits who leave their families unprovided for" is laid on the Table of the House (Placed in Library, See No. LT-1039[63]).

दिल्ली में वृनियादी शिक्षा

1226. श्री भवत दर्शन : क्या शिक्षा मंत्री २५ अगस्त, १९६२ के अतारांकित प्रश्न संदर्भ १६३३ के उत्तर के सम्बन्ध में यह बताने की कृपा करेगे कि :

(क) क्या दिल्ली के वृनियादी स्कूलों की प्रगति का पुनर्विलोकन करने के लिये नियुक्त की गई समिति ने इस बीच अपनी रिपोर्ट दे दी है ;

(ख) यदि हाँ, तो क्या उस समिति द्वारा की गई निफारिशों पर प्रकाश डालने वाला एक विवरण संग-पटल पर रखा जायेगा ; और

(ग) उन में से प्रत्येक सिफारिश पर अब तक क्या कार्यवाही की गई है ?

शिक्षा मंत्री (डा० का० स्टा० श्रीमार्ली):

(क) जी नहीं। किन्तु दिल्ली प्रशासन को अन्तरिम रिपोर्ट प्राप्त हुई है, जिस पर विचार किया जा रहा है।

(ख) और (ग) : प्रश्न नहीं उठता।

राजस्थान के लिये कोयला

1230. श्री बेरवा कोटा : क्या खान और इंशन मंत्री यह बताने की कृपा करेगे कि :

(क) क्या यह सच है कि राजस्थान के उद्योगों को समय पर आवश्यकतानुसार

कोयला न मिलने के कारण हाल में काफी हानि उठानी पड़ी है;

(ख) यदि हां, तो इस सम्बन्ध में सरकार ने क्या प्रबन्ध किया है;

(ग) राजस्थान में कोयला किन-किन राज्यों से आता है?

खान और इन्हन मंत्री (श्री के० दे० मालवीय): (क) से (ग). राज्य सरकार द्वारा भूचित किये गये कार्यक्रम के अनुसार पश्चिमी बंगाल और विहार के कोयला-भेत्रों से अब्दूंदरेकों में राजस्थान को कोयला की सप्लाई की जाती है। सरकार के पास कोई विशेष रिपार्ट प्राप्त नहीं हुई है कि उद्योगों को कोयले की कमी के कारण हानि उठानी पड़ी। वास्तव में, पिछले कुछ महीनों में राजस्थान में राज्य-नियन्त्रित-उद्योगों के लिए कोयले की सप्लाई की स्थिति काफी सन्तोषजनक रही है। अक्टूबर १९६२ से लेकर जनवरी १९६३ तक इस राज्य के लिए प्रति मास में श्रौत प्रेषण (Despatches) ७०६ वैगन था जबकि उनका प्रति मास ६८७ वैगन निश्चित किया गया था। उपर्युक्त राज्य के कोटे की आगामी सप्लाई में मुश्कार करने के लिए मार्च १९६३ से प्रति मास में कोटा ६८७ वैगनों से ७२५ वैगनों तक बढ़ा दिया गया है।

Compulsory Physical Education in Delhi Schools

1231. { Shri Bade:
 { Shri Kachhavaiya:

Will the Minister of Education be pleased to state:

(a) whether any steps are being taken by Government to make Physical Education a compulsory subject of study in the High and Higher Secondary Schools of Delhi;

(b) if so, the details thereof;

(c) whether it is also a fact that the teachers have been asked to join training of the Home Guards; and

(d) if so, what is the response?

The Minister of Education (Dr. K. L. Shrimali): (a) Physical Education is already compulsory for the students of Higher Secondary schools in Delhi. It is, however, not a subject for external examination.

(b) The Physical Education activities organised in schools include games, major and minor sports, various types of drills, marching, gymnastics, swimming (wherever facilities exist). Coaching and Training camps are also organised for students and teachers.

(c) Yes, Sir.

(d) The response is encouraging. 90 teachers of Government schools have so far been trained and another batch of 100 teachers of Corporation schools is likely to receive training in the near future.

Sapphire Deposits in Jammu and Kashmir

1232. { Shri Abdul Ghani Goni:
 { Shri Gopal Datt Mengi:

Will the Minister of Mines and Fuel be pleased to state:

(a) whether it is a fact that there are huge deposits of Sapphire in Padar area of Kishtwar in Jammu and Kashmir State; and

(b) if so, the steps being taken to exploit these mines?

The Minister of Mines and Fuel (Shri K. D. Malaviya): (a) and (b). The Directorate of Geology and Mining of the Jammu and Kashmir State carried out preliminary investigation of sapphire mine in Padar area and recommended further investigation for knowing the potentialities. The Geological Survey of India is now planning to carry out these investi-

gations during 1963-64 at the end of which only the potentialities of the area will be known.

Extraction of Coal in Jammu and Kashmir

1233. { Shri Abdul Ghani Goni:
Shri Gopal Datt Mengi:

Will the Minister of Mines and Fuel be pleased to state:

(a) the quantity of coal so far extracted from Kala kot and Jungle Gali areas in Jammu and Kashmir; and

(b) the quantity sent outside the State to the adjoining areas?

The Minister of Mines and Fuel (Shri K. D. Malaviya): (a) The quantity of coal so far extracted by J. & K. Minerals from Kalakot and Junglegali areas is as follows:

1.7.1961 to 31.12.1962.

- (i) Kalagot 45,817 tons.
- (ii) Junglegali 2,891 tons

(b) 5192 tons of coal was despatched to outside States during the above period.

स्कूलों में गृह-परिचर्या पाठ्यक्रम

१२३४. श्री बैरवा कोटा : क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार दिल्ली के स्कूलों के प्राथमिक चिकित्सा और गृह-परिचर्या को शिक्षा दे रही है ;

(ख) यदि हां, तो ऐसे कितने बालक-बालिकायें हैं, जो यह शिक्षा पा रहे हैं ;

(ग) क्या यह शिक्षा अन्य राज्यों में भी दी जायेगी ; और

(घ) किस श्रेणी तक के बच्चों को ?

शिक्षा मंत्री (डा० का० ला० श्रीमाली):

(क) जी हां। सरकारी और सरकार से सहायता प्राप्त स्कूलों में।

(ख) ३२२६ बालक और बालिकाओं को यह शिक्षा दी जा चुकी है। वार्षिक परीक्षाओं के कारण यह शिक्षा कुछ समय के लिए अन्धगित कर दी गई है।

(ग) और (घ) : राज्य सरकारों से आवश्यक सूचना प्राप्त करके सभापटल पर रख दी जायेगी।

विश्व विद्यालय शिक्षा में हिन्दी माध्यम

१२३५. { श्री कदम्बाय :
श्री सिद्धेश्वर साह :

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि ऐसे कितने विश्वविद्यालय हैं, जिन्होंने नेहर्दी को शिक्षा के माध्यम के रूप में अपना लिया है और उनके नाम क्या हैं ?

शिक्षा मंत्री (डा० का० ला० श्रीमाली):

निम्नलिखित १३ विश्वविद्यालयों ने भिन्न-भिन्न पाठ्यक्रमों के लिये हिन्दी को शिक्षा के माध्यम के रूप में अपना लिया है :

१. बनारस
२. भागलपुर
३. बिहार
४. इन्दिरा कला संगीत विश्वविद्यालय
५. जबलपुर
६. जोधपुर
७. लखनऊ
८. मगध
९. पटना
१०. रांची
११. सरदार वल्लभ भाई विद्यालय
१२. सागर
१३. विक्रम

मध्य प्रदेश में कोयला खाने

१२३६. श्री कक्षवायः क्या खान और

इंचन मंत्री यह बताने की कृपा करेंगे कि :

(क) मध्य प्रदेश में कितनी कोयला खाने राष्ट्रीय कोयला विकास निगम के प्रवीन हैं ; और

(ख) कितनी गैर-सरकारी कम्पनियों के प्रवीन हैं ?

खान और इंचन मंत्री (श्री के० हे० मालवीय) : (क) मध्य प्रदेश में राष्ट्रीय कोयला विकास निगम के अधीन चार कोयला खाने हैं ; जो कि पहले ही उत्पादन कर रही हैं । निगम के पास इस प्रादेश में ११ अतिरिक्त खानों के विकास की एक दोजना है ; जोकि तीसरी योजना के परियोजनाओं में शामिल है ।

(ख) इस राज्य में गैर-सरकारी कंपनी में ४६ कोयला-खाने हैं ।

दिल्ली में बसों की चोरियाँ

१२३७. श्री कक्षवायः क्या गृह-कार्य

मंत्री यह बताने की कृपा करेंगे कि : म

(क) पिछले तीन साल में दिल्ली में कितनी बसों की चोरियाँ हुई ;

(ख) इन चोरियों में कितने लोगों का हाथ था ;

(ग) इन चोरियों को रोकने के लिए उत्कार ने भविष्य में कौन सा कदम उठाया है ; और

(घ) अपराधी जो पकड़े गये हैं, उन को कौन सा दण्ड दिया गया ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री हजरनवीस) : (क), (ख) और (घ) : पिछले तीन साल में सिर्फ़ एक मामले की रिपोर्ट ६ मार्च १९६३ को दर्ज हुई है । बाद में वह बस छोड़ी हुई अवस्था में मिल गई उसकी गीयर बौकस और इंजिन की प्लेटें गायब थीं । अन्दाजन साठ रुपये का नुकसान हुआ । मामले की जांच अभी जारी है ।

(ग) मोटर गाड़ियों और उनके पुर्जों की चोरी के मामलों की जांच का काम एक खास दस्ता करता है । इस के इलावा गश्त का काम भी बढ़ाया गया है

दिल्ली में बलात्कार के मामले

१२३८. श्री कक्षवायः क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) पिछले दो वर्षों में दिल्ली में लड़कियों के साथ बलात्कार के कितने मामले पुलिस में दर्ज कराये गये ;

(ख) कितने व्यक्तियों को सजायें हुई और प्रत्येक मामले में क्या सजा दी गई ; और

(ग) कितने लोगों को बेगुनाह घोड़ा दिया गया ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री हजरनवीस) : (क) १-३-१९६१ से २८-२-१९६३ तक की अवधि में ४७ मामले, जिन में से ७ रद्द कर दिये गये, २४ न्यायालय को भेज गये, ८ तलाश न होने से बन्द किये गये तथा ८ पर अभी जांच हो रही है । ११ मामलों पर न्यायालयों ने निर्णय दिये, जिन में से ४ में सजायें हुई तथा ७ में बरी किये गये ।

(ख) चार ।

एक से सात वर्ष तक की कड़ी सजा दी गई ।

(ग) १३.

Monuments in Madras State

1239. Shri Elayaperumal: Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) the names of the monuments and ancient remains in South Arcot, Tanjore, North Arcot and Tiruchirappalli Districts of Madras State, which have been taken over by the Archaeological Department of India;

(b) the amount of money spent thereon during 1961-62; and

(c) what amount allotted for 1961-62 and 1962-63?

The Deputy Minister in the Ministry of Scientific Research and Cultural Affairs (Dr. M. M. Das): (a) The number of monuments and ancient remains taken over by the Archaeological Survey of India is as follows: in South Arcot 18; Tanjore 12; North Arcot 29 and Tiruchirappalli 133—total 192. The time and labour involved in furnishing their names will not be commensurate with the results.

(b) Rs. 75,853/-

Year	Amount Allotted
1961-62	Rs. 95,230/-
1962-63	Rs. 1,10,417/-

Geological Survey in Madras State

1240. Shri Elayaperumal: Will the Minister of Mines and Fuel be pleased to state:

(a) the areas of Madras State which have been geologically surveyed during 1962-63 and whether survey report has been received; and

(b) the areas of Madras State due to be geologically surveyed during the remaining period of the Third Five Year Plan?

The Minister of Mines and Fuel (Shri K. D. Malaviya): (a) During 1962-63, geological investigations are being carried out in parts of Chingleput, South Arcot, Madurai, Tiruchirappalli, Coimbatore, Salem, Nilgiri,

Tirunelveli, Madras, Ramanathapuram and Thanjavur districts. The officers of the Geological Survey of India are still carrying out investigations in the field. The reports on the work done will become available after the officers return to headquarters and necessary laboratory tests are conducted.

(b) During the remaining period of Third Plan geological investigations will be carried out in parts of Chingleput, South Arcot, Salem, Madurai, Tiruchirappalli, Nilgiri, and Coimbatore districts.

12.00 hrs.

PAPERS LAID ON THE TABLE**NOTIFICATION UNDER MINES AND MINERALS (REGULATION AND DEVELOPMENT) ACT**

The Minister of Mines and Fuel (Shri K. D. Malaviya): Sir, I beg to lay on the Table a copy of the Mineral Conservation and Development (First Amendment) Rules, 1963 published in Notification No. G.S.R. 410 dated the 9th March, 1963, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957. [Placed in Library. See No. LT-1034/63].

NOTIFICATION UNDER THE INTER-STATE CORPORATIONS ACT

The Minister of State in the Ministry of Home Affairs (Shri Hajarnavis): Sir, I beg to lay on the Table a copy of the Bombay Labour Welfare Board (Reconstitution) Amendment Order, 1962 published in Notification No. S.O. 3656 dated the 8th December, 1962 as corrected by Notification No. S.O. 257 dated the 2nd February, 1963, under sub-section (5) of section 4 of the Inter-State Corporations Act, 1957. [Placed in Library. See No. LT-1035/63].

BUDGET ESTIMATE OF THE EMPLOYEES' STATE INSURANCE CORPORATION

The Deputy Minister in the Ministry of Labour and Employment and Plan-

ning (Shri C. R. Pattabhi Raman): Sir, I lay on the Table a copy of the Revised Estimates for the year 1962-63 and the Budget Estimates for the year 1963-64 of the Employees' State Insurance Corporation, under section 36 of the Employees' State Insurance Act, 1948, together with 'Performance-cum-Programme Statement and Business type Budget'. [Placed in Library. See No. LT-1036/63].

RELEASE OF MEMBERS

Mr. Speaker: I have to inform the House that I have received the following telegram, dated the 26th March, 1963, from the Superintendent of Prison, Trivandrum:

"Sarvashri E. K. Imbichibava and K. K. Warior, Members Lok Sabha, released from custody on the 26th March, 1963."

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS SEVENTEENTH REPORT

Shri Krishnamoorthy Rao (Shimoga): Sir, I present the Seventeenth Report of the Committee on Private Members' Bills and Resolutions.

CORRECTION OF INFORMATION

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): In replying to Shri Bade during the Budget discussions on 23rd March, 1963, I had said that when the United Nations invite anybody to preside over a conference, it is their usual practice to meet the expenses. I had implied that this had happened in the case of Professor Thacker who presided over the United Nations Conference recently held in Geneva. I have now learnt that Professor Thacker's expenses were met by the Government of India. I would, therefore, like to correct my earlier statement and apologise to the House for having given an information which was not correct.

श्री राम सेवक यादव (बाराबंकी) : अध्यक्ष महोदय मैं ने एक विज्यानन्द पटनायक जी के विरुद्ध जोकि उड़ीसा के मुख्य मंत्री है, एक विशेषाधिकार का प्रश्न उठाया था। हमारे शास्त्री जी को उप-सचिव की ओर से यह इतिला मिली है कि वह मामला विचाराधीन है। अब एक संवेदन आफिसर द्वारा हमें यह इतिला मिली है कि वह अस्वीकार कर दिया गया है। मैं जानना चाहता हूँ कि क्या स्थिति है। क्या हम समझे कि उसको अस्वीकार कर दिया गया है या वह विचाराधीन है?

अध्यक्ष महोदय : अभी उस को मैं आप को पहुँचा देता हूँ।

12.05 hrs.

RE: MAINTENANCE OF ORDER IN THE HOUSE

Mr. Speaker: Before proceeding to the next business, I want to refer to a matter which Shri Hem Barua had written to me this morning. The day before yesterday, I made an observation about the impression that my grand daughter, my small child, carried about the proceedings here. That was in a lighter mood that I said. She came here for the first time and carried the impression that my only business was, or my duty was to call out 'order, order' which nobody would listen to. Shri Hem Barua had written to me that it had created some misunderstanding and some papers had reported it in a different manner. First, I shall make it clear that it was only in a lighter mood. Though the first part of the impression of that girl was quite all right, I might say that the second part was not quite all right. Therefore, I have no complaint, particularly about her impression that the Members do not listen to me or they do not obey me.

All the Members are co-operating with me and I am thankful for that.

Shri Hem Barua (Gauhati): May I submit that it was the impression of a child about the performance of her grandfather. You should not take it into account, if I may say so with respect.

Mr. Speaker: If it had been about her grandfather alone, she could have told me at home, but that was about the Members!

Shri Hari Vishnu Kamath (Hoshangabad): It was a child-like or a childish remark.

श्री राम सेवक यादव (बाराबंकी) : अभी मैं ने एक बात कही है, उस की सफाई नहीं हुई है।

अध्यक्ष महोदय : मैं ने आप से कहा है कि मैं आपको भेजता हूँ। आप इसी बक्त चाहते हैं यह कैसे हो सकता है। मैं ने कहा है कि अभी इस्तिलादेता हूँ। और आप क्या चाहते हैं?

12.07 hrs.

DEMANDS FOR GRANTS*—Contd.

MINISTRY OF IRRIGATION AND POWER

Mr. Speaker: The House will now take up discussion and voting on the Demands for Grants under the control of the Ministry of Irrigation and Power. Shri Shivaji Rao S. Deshmukh.

Shri Sivamurthi Swamy (Koppal): I want to raise a point of order.

Mr. Speaker: About what?

Shri Sivamurthi Swamy: About the discussion that has started now. I shall just take one minute. I want to place before you and the House one point, since you are the custodian of the privileges of the House. It is about the validity of the decision of the Minister of Irrigation and Power which he announced before this House on the 23rd March, with regard to the Godavari-Krishna river basin. During the last budget discussion also, the

Minister of State, Shri Alagesan, and the Minister of Irrigation and Power, Hafiz Mohammad Ibrahim—both of them—assured this House that as soon as the Gulhati Commission's report, which was a fact-finding report, was out, it would be placed before this House, and the House will be given an opportunity, and after that, the Ministry or the Minister would take a decision, whatever it may be. Though the report was submitted in August, 1962, it was not placed before the House. For such a long time, they had considered the report behind the scene, and only a statement saying that the Commission had been appointed was made in the Lok Sabha on 3rd May, 1961. But the Commission's report has not been placed before this House earlier, and we have not been given any opportunity to place before the House our views at least on the facts. The facts are clearly stated.....

Mr. Speaker: He cannot go into the facts now.

Shri Sivamurthi Swamy: I am not going into the facts. I am only saying that an opportunity has not been given to us to make our views known before the House. The decision taken by the Ministry should be made null and void.

Mr. Speaker: Very well, I have followed him.

Shri Sivamurthi Swamy: After giving us an opportunity, they may take whatever decision they want to take. That is my submission.

Mr. Speaker: Let him hear the reply of the hon. Minister first. Shri Shivaji Rao S. Deshmukh.

Shri Shivaji Rao S. Deshmukh (Parbhani): Sir, Frankly speaking, I must confess at the outset that I rise to condemn the statement made by the hon. Minister of Irrigation and Power—the statement he was pleased to make—to the best of my ability, be-

*Moved with the recommendation of the President.

[Shri Shivaji Rao S. Deshmukh]

cause I think that it is the requirement not only of the regions of Maharashtra and Mysore but it is in the interests of the nation as a whole. Let us not forget this basic fact,—

Mr. Speaker: Did he say, "condemn" the statement?

Shrimati Yashoda Reddy (Kurnool): He says he condemns it.

Mr. Speaker: That is not the usual language that they should use. He can contest it, he can controvert it, he can give his arguments against it, but it is not the usual procedure to use such a word or phrase, as "condemn". (Interruptions).

Shri Shivaji Rao S. Deshmukh: I would like to amend it this way, then.

Shri Nath Pai (Rajapur): Since you have been pleased to give a ruling that.

Shri Tyagi (Dehra Dun): It is not a ruling. I think it is not a ruling.

Shri Nath Pai: Let me raise my point. Mr. Speaker, you have been very pleased to remark and observe that whereas the Member is free to controvert, to challenge, he is not well-advised to condemn. May I know if it is not quite within the right of the Members of this House to condemn the decisions by the Government if they think so? (Interruption). It is not derogatory; it is not unparliamentary, and he is within his rights. I think the Member is absolutely entitled to say that he condemns it.

Mr. Speaker: Order, order. That is not fair on the part of the hon. Member without listening to me just to say that he was perfectly within his right. I have just advised him that it is not usual to say like that. When a Minister has made a statement, the other can say all things that he requires. He has still to give those facts. Before listening to me, the hon. Member says that he is perfectly

within his rights to say that. I did not debar him from saying anything he liked, but I told him that it is not usual to say at the outset, when an hon. Member begins his speech that, "I condemn the statement of the hon. Minister." Let him give out those facts; let him give the counter-arguments, controvert the Minister's statement and then that might be the conclusion he can arrive at the end. Let him give his arguments.

Shri Tyagi: It was an advisory remark. (Interruptions).

Mr. Speaker: I only said that it is not usual to start like that.

Shri Nath Pai: It was advisory, not mandatory.

Shri Hari Vishnu Kamath (Hoshangabad): Can the House take it that you do not consider that the word "condemn" is in any way unparliamentary.....

Mr. Speaker: Did I say that?

Shri Hari Vishnu Kamath: but only it should not be used at the outset. You said, it should not be used in the beginning and it is wrong to use it at the outset. He has said so and he may give the reasons now.

Mr. Speaker: I said that it is not usual to start with that observation. First the hon. Member should give those arguments. He should develop his point. He should controvert the statement that has been made by the other and then he can come to that conclusion and use that word if he is so pressed. (Interruptions). I do not know what more I can say to explain, if even now I had not been able to explain it.

Shri Hari Vishnu Kamath: Suppose at the outset, I say, I strongly object to the Minister's statement and then I give my reasons. Is it wrong? (Interruptions).

Mr. Speaker: Order, order. Mr. Deshmukh may continue.

Shri Shivaji Rao S. Deshmukh: I am sorry for having flared up the feelings so high by the initial remark that I was compelled to make. Still, I cannot help making that remark, but instead of using the word "condemn", I would prefer to say that I very strongly object to the Minister's statement.

Mr. Speaker: Nobody objects to that. It was only a reaction, because the Members on this side wanted him to say that. That might have been relished by them, but I did not relish that.

Shri Shivaji Rao S. Deshmukh: Looking at the statement which has been made by the Minister for Irrigation and Power, one cannot help thinking that it is a revival of the 1951 agreement, though apparently and ostensibly the statement starts by condemning the agreement of 1951 and making it clear that the Ministry of Law and the Attorney General thought that the agreement is illegal *ab initio* and not enforceable in law. Precisely my grudge is that what is illegal, what is unenforceable in law is being enforced or brought into by the back-door.

Precisely the object of the 1951 agreement was to distribute the undistributed portion of the share of Krishna and Godavari waters by way of a conference. The way by which the conference arrived at the decision and the legal flaws in the agreement made it unenforceable in law. Precisely the objection of the Maharashtra and Mysore Governments to this was that over and above being illegal and unenforceable in law, the agreement is unjust, not based on equity and of an arbitrary nature. The same objection, the same story, still stands in spite of the statement of the Minister, because while going through the proceedings of the conference, one finds that 240

TMC were allotted to Bombay, 280 TMC to Hyderabad, 10 TMC to Mysore and 470 TMC to Madras out of 1000 TMC of waterflow that was adjudged by the conference to be available for distribution. The conference then held that 700 TMC of water out of Krishna was already committed and under actual use. Therefore, now, when the Gulati Commission says that 2500 TMC of water is still available in Krishna, when the Gulati Commission does not seriously challenge this estimation of 2500 TMC of water, when in the proceedings of the 1951 conference itself it was made clear by the then Chief Engineers of Madras and Maharashtra, that the co-efficient at Vijayawada weir being wrong this calculation of 1700 TMC of water is itself wrong when the Chief Engineer of Maharashtra also objected that it does not take into consideration the factor of regeneration of water which is most vital and when the engineers were agreed on this point that it is absolutely an under-estimate to calculate 1700 TMC discharge in Krishna at Vijayawada, the politicians anyhow came to an agreement that it is only 1000 TMC of water which remains and it was decided on the basis of 50:50 taking into consideration the demand and supply. Obviously, this very fact shows that in spite of the statement of the hon. Minister it remains in the same form as it is, because even in 1951-56 TMC of water was held to be under use by the then Bombay State, 19 TMC of water by Hyderabad, 68 TMC by Mysore State and 65 TMC by the then Madras State. Thus the previous Bombay State then had 295 TMC of water,—that is the water that was allotted from the un-utilised portion and also the water that was held to be under utilisation—Hyderabad had 370 TMC of water, Mysore had 78 TMC of water and Madras had 535 TMC.

Therefore, the figures of 400 TMC to Maharashtra, 600 TMC to Mysore and 800 TMC to Andhra, which have been allowed by the hon. Minister for Irrigation and Power under this agree-

[Shri Shivaji Rao S. Deshmukh] ment, are precisely the same figures arrived at by the 1951 agreement. So when a show is being made here on the floor of the House that Mysore and Maharashtra have been given 120 TMC each more, I think this argument falls to the ground if we take into consideration the fact that Marathawada areas which were formerly constituted into Hyderabad have now come to Maharashtra, certain areas in the two districts of the then Bombay State have gone to Mysore and Kannada-speaking districts of Hyderabad had gone to Mysore. If this regional distribution is taken into account, the figures of 600 TMC to Mysore and 400 TMC to Maharashtra are exactly the same figures that were there before the 1951 agreement. It is because of this reason that we say, when the 1951 agreement proceeded on the basis of 1700 TMC of water and when the hon. Minister is said to distribute 1800 TMC of water.....

Shrimati Yashoda Reddy: What is the area that you lost and the area that you gained after the SRC?

Shrimati Vimla Devi (Eluru): 12,000 square miles.

Shri Shivaji Rao S. Deshmukh: The hon. lady Member knows what was the area ceded from Bombay to Mysore. It is much less than the area which ultimately Maharashtra got from Marathawada and Vidarbha.

Mr. Speaker, when the hon. Minister for Irrigation and Power rises and makes a statement that he is going to distribute 1800 TMC of water, 100 TMC more than what it was before the 1951 agreement and distributes only 50 TMC to Maharashtra and 50 TMC to Mysore, as if they were crumbs or pieces of bread for distribution between Maharashtra and Mysore, what kind of equity, what kind of good conscience, what kind of justice is it? The hon. Minister for Irrigation and power thinks that with whatever they have allotted to Maharashtra and Mysore, it would be quite possible, in the circumstances, for the

development of Maharashtra and Mysore. On the contrary, the people of Maharashtra and Mysore very honestly and sincerely feel that their future fate in the matter of development on both the irrigation and the power fronts has been completely sealed by this statement, and it has been profusely stated in the papers of Maharashtra and Mysore that this agreement virtually is the signing of the death warrant of Maharashtra and Mysore for no fault of the people of those States. This *ex parte* judgment of the Ministry of Irrigation and Power, based on the same considerations that were there before the 1951 Agreement, placing Maharashtra and Mysore on even worse condition than Maharashtra and Mysore were in 1951, instead of being any help towards progress and solution of the problem, will ultimately open the floodgates of resentment and dissatisfaction in Maharashtra and Mysore which it will not be possible even for this Government to control, unless proper steps are taken to revise the agreement and assure the people of Maharashtra and Mysore that their needs will be looked into with a sympathetic attitude at New Delhi.

The hon. Minister of Irrigation and Power conveniently forgets that there are opposition parties in Maharashtra and Mysore Legislatures and they will go to the extent of carrying their problem to the streets. People who are conversant and familiar with the agitation in Maharashtra know it only too well that problems that should have been settled by politicians in the cool atmosphere of the chambers of the legislatures, if those problems are allowed to be taken to the streets, it leads to violent agitation, and those violent agitations, instead of helping anybody, ultimately leads us nowhere.

Shri Mansinh P. Patel (Mehsana): There should be no challenges in this House.

Mr. Speaker: Order, order. I am not allowing the hon. Members to settle their arguments between themselves.

Shri Shivaji Rao S. Deshmukh: Much has been said about the westerly diversion for Maharashtra State by the hon. Members and Dr. K. L. Rao was pleased to state that Maharashtra, instead of throwing water in the Arabian sea, should use it for irrigation purposes. I think an engineer of Dr. Rao's understanding and learning should know it that hydel electricity costs less than half of thermal electricity, and in the case of Maharashtra it does not cost a single naya Paisa for transmission because the site of the hydel projects are right on the consumption zone, which has been referred to by my hon. friend, Shri Khadilkar.

We have spent so far Rs. 66 crores for diverting 67.5 TMC water for the Koyna Project. According to scientific study carried out by eminent economists with an additional investment of only Rs. 4 crores the income that would be due from Koyna Project would double itself. At present we hope to get Rs. 10 crores from selling power that would be available from Koyna. By investing Rs. 66 crores which is the nation's money which this House has sanctioned, Maharashtra hopes to get Rs. 10 crores by way of selling electricity and the maintenance charges amount to Rs. 9.70 crores, which means that Maharashtra hopes to get a paltry Rs. 30 lakhs by diverting 66.5 TMC water. If we could divert an additional 40 TMC of water, the return from sale of electricity leaps to Rs. 20 crores and the volume of electricity produced is more two and a half times. So, Maharashtra gets Rs. 10 crores per annum for a further investment of a paltry sum of Rs. 4 crores, and it will not require even one year for the completion of the project. (*Interruptions*). Is it not reasonable to expect, purely on grounds of national sentiment, purely on grounds of economic considerations that the modest and very reasonable demand of Maharashtra should be acceded to? (*Interruptions*).

Mr. Speaker: I would only advise him to be a little more moderate, because he is being opposed by ladies.

Shri Shivaji Rao S. Deshmukh: Further, much hullabaloo is made of the westerly diversion in the statement of the hon. Minister himself. It is not as if every drop of water that is diverted to west ultimately goes to the Arabian Sea. We have the instance of one individual, Shri Jamshedji Tata, who with his ingenuity diverted 40 TMC of water at Mushi and Pophli lakes and today we have the prosperous and magnificent Bombay city with its huge population, merely out of 40 TMC of water. What enormous industries will grow if virtually the Koyna water up to 100 TMC is diverted? In that case, waters flowing in the westerly direction, instead of falling into the Arabian Sea, will virtually go to the sea of industry for industrial consumption, and nobody, not even Dr. Rao, can challenge the statement that industrial requirements of water should have the first priority over even the irrigation requirements. There it is not as if the westerly diversion is not to be touched with a pair of tongs by the Ministry of Irrigation and Power. Therefore, I say that the whole attitude of the westerly diversion is based on prejudices, rather than based on pure economic considerations; rather than on national interest, it is based on certain basic prejudices against Maharashtra. Koyna and other hydel projects are not purely hydel projects. They are irrigation-cum-hydel projects. So, what has been stated specifically in this statement debars Maharashtra from westerly diversion of water even for irrigation purposes. I hope, on purely human considerations, the demand of Maharashtra and Mysore will be reconsidered and the statement revised if at all this problem is to be solved to the satisfaction of all parties concerned.

Mr. Speaker: The hon. Minister.

Shri K. N. Pande (Hata): I only want to ask one question.

Mr. Speaker: I will allow him to do so afterwards.

The Minister of Irrigation and Power (Hafiz Mohammad Ibrahim): Mr. Speaker, Sir, the discussion on the Demands of the Ministry of Irrigation and Power was held in this House yesterday and I heard very attentively what was said here. When we adjourned yesterday I came to the conclusion that the reply by my Minister of State covered the ground in connection with the various matters which were raised here. Therefore I do not feel it necessary to go into any of those matters except this question of the Godavari and the Krishna waters. But before doing that, I will place some information before hon. Members about a few things because I feel that that information should also go to hon. Members and they should know it.

There was much discussion about the shortage of power in the country. Something was said about it; but there is some information which was not with us yesterday and we got it today in order that I may place it before this House in order to show what actual steps have been taken, where they have been taken and what the effect of them may be expected to be. So, I shall state what has been done in order to remove the shortage of power, which is there at present, as far as possible.

I will read out something from this paper which I have. They are:—

Installation of a third unit of 75 MW at Durgapur Coke Oven Power Station of West Bengal.

Installation of 6×1.5 MW turbo-alternator sets at suitable locations in West Bengal. These are expected to be installed during the current Plan.

Installation of additional 9 MW unit at Jaldhaka Stage I Project.

Substitution of 2×30 MW units agreed to for expansion to the Barauni thermal station in Bihar by 2×50 MW units.

1×5 MW unit for the Disalgarh Electric Supply Company.

1×50 MW unit for the Calcutta Electric Supply Corporation. This should be commissioned by October this year.

Assam: 10 MWs.

This is the region which is known as the Eastern Region. Now, I come to the Central region.

Installation of 2 units of 30 MW each at Kanpur. These are likely to be commissioned during 1964-65.

Installation of the sixth generating unit of 60 MW at Rihand.

120 MW captive power plant near Rihand for the Hindustan Aluminium Corporation.

In the Northern region—

Installation of 15 MW thermal generating set at Faridabad.

Installation of 15 MW thermal generating plant in Delhi.

Ten 1 MW units for Punjab.

For Jammu and Kashmir 10 MW plant at Kalakot to be raised to 20 MW.

Southern region.

Two gas turbo units of 10 MW each for Andhra Pradesh are due to arrive in the month of June.

Two similar gas turbo units of 10 MW each for Mysore.

Additional power from Neyveli through the process of integrated grid system between the Southern States.

This is the arrangement which has been made for the various States where there are shortages which will also help during this emergency.

Shri Priya Gupta (Katihar): How many were Hydel power and how many thermal power?

Hafiz Mohammad Ibrahim: I have stated. What has been provided, I have stated. (*Interruptions*).

Something was said about the utilisation of irrigation potential. It has reached 70 per cent. We have been taking several steps and they were also mentioned here previously in answers to questions and they have been brought to the notice of hon. Members. But, I may say one thing about it particularly. My Ministry and the Planning Commission have emphasised on the State Governments the need for utilisation of the remaining potential as speedily as possible. The State Governments have been requested to enact suitable legislation to ensure that this is done. Recently, I sent one team of experts to the various States to discuss these and other matters regarding irrigation and power projects with the State Governments to ensure that the targets are fully achieved. Steps are being taken wherever necessary to see that all bottlenecks are removed. This is the attempt which we are making in this connection.

The next thing that I have to say is this. I regret, because no reliance is placed on my words by Members of this House.

Several Hon. Members: No, no.

Shri Harish Chandra Mathur: We have full reliance.

Hafiz Mohammad Ibrahim: Hear me what I am saying. In your presence I gave a very clear assurance in this House in regard to the construction of the Farakka barrage. Very clear. A question was put to me and I gave an answer to that. I said very clearly that there is nothing which can prevent us from constructing the Farakka barrage. We shall construct it. It is going to be constructed. It is being constructed at present. It will be completed by 1969.

As far as 'Flood control is concerned, something was said about Assam. For Assam, over and above their

normal requirement, Rs. 120 lakhs were provided in 1962-63 and Rs. 150 lakhs have been provided in 1963-64, for additional flood control schemes. The other State Governments are also taking necessary short term and long term flood control measures for mitigating the suffering of the people and minimising the danger to life and property.

There is one thing that I should mention. There were certain disputes in regard to floods, etc. with Nepal. They have been settled. That is good news for U.P. particularly and for Bihar particularly and for so many others.

As far as foreign exchange is concerned, it was notoriously known that one gets foreign exchange after a very long time, sometimes one year and two years. We have—when I say we, I mean the Ministry of Irrigation and Power; I may say we by mistake; I am nothing; I am part and parcel of the Ministry—my Ministry has curtailed that. I am sure of one thing. Generally, you will get it within two weeks. The whole procedure has been overhauled and so many unnecessary stages have been curtailed and the time has been reduced to two weeks.

I may say again that an Indo-Nepal Co-ordination Board has been established for this purpose with two Chief Engineers on either side and they will meet from time to time to discuss important issues in regard to disputes between the State of Nepal, U.P., etc. What I said about Nepal, one thing may be kept in mind. The hope is strong that everything will be settled amicably now.

Now, I come to the controversy about this. First, I will say this. Not only now as Minister, not only as a Member of Legislature, in spite of being a legal practitioner in my life, I have always believed that there should be no litigation and if there arise some disputes, they should be settled amicably. When this dispute arose, hon. Members might remember now that I

[Hafiz Mohammad Ibrahim]

myself, accompanied by the Deputy Minister who was at that time Shri Hathi, and the Secretary, approached the States. We went to them, had talks with them over this matter and they came to the view, yes, this should be settled amicably, and this sort of thing which had been there should not be there. Then, this matter was taken up and the Gulhati Commission was set up.

May I say one thing which is not relevant to this? I remember one Gentleman from that side said that he did not know what the report is. I placed a copy of the report on the Table of the House. Not only that...

Shri Hanumanthaiya (Bangalore City): What the hon. Member wanted was an opportunity to discuss that report in the House before coming to a decision.

Hafiz Mohammad Ibrahim: Through you, may I bring this to the notice of the hon. Members that this will be detrimental to the interests of the States concerned. It will be detrimental always in a dispute in any way to discuss it here in this House.

Shri Hanumanthaiya: It was discussed now.

Mr. Speaker: Order, order.

Hafiz Mohammad Ibrahim: This is no discussion. This is an attempt at understanding. I have got some doubt in my mind. I am clearing that up. That is nothing. The Member rises and says this sort of thing. That should never be done.

Shri Hanumanthaiya: They have discussed it.

Hafiz Mohammad Ibrahim: This is a personal matter. But, I speak here in this House on the basis of the experience of legislature since 1922. There have come examples before me, before I came into the Government and after coming into the Government both

times, and I have found that it has always proved very detrimental. (Interruptions).

Shri Hanumanthaiya: I rise to a point of order. To say....

Shri Basappa (Tiptur): On a point of order....

Hafiz Mohammad Ibrahim: I am not yielding....

Some Hon. Members: It is a point of order. (*Shri Hanumanthaiya resumed his seat*).

Mr. Speaker: Order, order. I am glad that age in India is still respected.

Shri Hanumanthaiya: I fully respect his age.

Mr. Speaker: Is it a point of order?

Shri Hanumanthaiya: Yes. (*Laughter*). It is too serious a matter for joking and laughter.

Shri Osman Ali Khan (Anantapur): What is the point of order?

Shri Hanumanthaiya: I am coming to that. The Speaker will ask what the point of order is. The point of order is this that the Minister says that it would be dangerous and it would be infructuous to take this House into confidence on such matters....

Some Hon. Members: No, no.

An Hon. Member: He did not say that.

Shri Hanumanthaiya: I want the proceedings to be read as to what he said. I do not want the evidence of people who get excited.

Very often it has happened, and I read in the papers also—I was not in the House—that it has become the fashion for the Treasury Bench Members to take privilege under secrecy and to deny the right to this House to discuss matters and come to a decision. I am firmly of the opinion that this kind of psychology ought to be

resisted. If at all, the Ministers ought to take advice and by having consultation they have to guide themselves instead of riding the high horse and saying that this House is incapable of taking decisions by saying that it would be dangerous to discuss such things.

Mr. Speaker: I have followed it. There is no point of order. Now, the hon. Minister may continue.

Hafiz Mohammad Ibrahim: I was speaking about the Krishna-Godavari Commission. At the outset, I must congratulate Mr. Gulhati and the companions who worked with him in this connection. I also thank the States; they helped us and they co-operated with us in this matter. I must thank also my Ministry and particularly my Secretary who has done a lot in this connection, and who has been very very helpful. He has thrown light also on so many matters, and we have been able to understand so many things from him. So, all of them are entitled to our thanks.

Shri Sivamurthi Swamy: The spirit of the Gulhati Commission has been dishonoured.

Some Hon. Members rose—

Mr. Speaker: It would be better if we listen to the Minister patiently and then ask any questions that we want to ask.

Hafiz Mohammad Ibrahim: What has been said by Members today was said yesterday also. The same things have been repeated from this side and that side. My suggestion is this, though this is now a past affair. But, rather, it should be remembered, and I would request hon. Members to accept this, that I am prepared to do what I am saying. If instead of discussing here and making speeches in that way, in that tone and with that pose which has been used in this connection, it would have been very useful if my mistakes would have been pointed out to me by coming to me and by sitting with my technical per-

sonnel; then I would have heard the hon. Members and told them the truth about what was said by them.

Shri Shivaji Rao S. Deshmukh: Even that opportunity has not been given to us.

Hafiz Mohammed Ibrahim: That is my suggestion and that might be accepted. (Interruptions) If it is not a suggestion then that is another matter. But the real step which should have been taken was that we should have been approached, or I should have been called somewhere in order that I might be told whether I was wrong or whether I was right, or whether I was doing something against justice and so on. I may tell you that we have kept in view the interests of every State.

Shri Shankaralya (Mysore): The Mysore members were not given full opportunity.

Hafiz Mohammad Ibrahim: We have not done any injustice to any State. I claim it. No one can prove it to the contrary. If someone will raise this question how I say so, or on what basis I say so, then I shall have to answer him if anyone raises any such question, I would not bother him here but I would invite him to come to me, and I can make him understand fully that we have neither shown any favour nor have we shown any apathy to any State, and the rights of no State have been curtailed at all and they will never be curtailed. They will enjoy them in the future. This arrangement is for fifteen years. The schemes have been mentioned, and the quantities have been mentioned. If I have got schemes with me only worth 200 TMC why should there be schemes for any more water at the present moment? If you want to get water again, that is not refused. That will be distributed afterwards also. A period of fifteen years has been prescribed. For fifteen years, the schemes have been taken, and these schemes take care of every State. No State has been left out. So, I do not know, and I am unable to understand

[Hafiz Mohammad Ibrahim]

what this attitude is. I do not know how this can be the attitude of any of the States. No Minister can have this attitude; no Minister to whom this matter relates can have that attitude; he cannot speak like this to me, I am sure he cannot blame me at all. My Ministry cannot be blamed in this connection.

So, the hon. Members of the House, of a House such as this, have to be calm and quiet, and they should understand and try to understand and then form opinions about it.

Shri Shivaji Rao S. Deshmukh: This statement of yours has come as a bolt from the blue. We did not even have an inkling of it that it would come in this form.

Hafiz Mohammad Ibrahim: My statement only came in that way in which statements have been coming in this House. (*Interruptions*) I need not take more time. I thank all the Members who have participated in the debate.

श्री काशीनाथ पांडे (हाता) : मैं एक बहुत जरूरी सवाल पूछना चाहता हूँ।

Mr. Speaker: With this tone and this conclusion, are there any further questions needed now?

Several Hon. Members: No.

Shri Khadilkar (Khed): I do not want to spoil the atmosphere . . .

Mr. Speaker: If one Member rises, then another Member will also rise and that will add to the controversy.

Shri Khadilkar: Excuse me, Sir....

Shri Thirumala Rao: The hon. Member is an active participant in the controversy and he would be spoiling the atmosphere by putting questions now. But here is a gentleman sitting behind me, who wants to ask a question on something not connected with this affair at all. He is from UP. And he is wanting to have

a chance. But he is not being given a chance to put a question, while one of the active participants to the controversy like us is being allowed. I would beg of you, Sir, to allow Shri K. N. Pande to put his question.

Mr. Speaker: Shri Khadilkar is not putting a question. Shri Thirumala Rao should not be impatient. As far as I can foresee, what Shri Khadilkar is wanting to say is that a proper reply has not been given to all the points that were raised.

Shri Khadilkar: As I said, I do not want to spoil the atmosphere in which the Minister of Irrigation and Power has concluded his speech. It was a very short and a sweet speech. I must say that I have also all regard for age. I remember an ancient adage that old people should not be questioned!believe that:

वृद्धस्ते न विचारणीय चरितः

But I would submit one thing. Unfortunately, when an important decision is taken and debated in the House, and I must put it on record that you cannot treat the House in such a casual manner when so many States and so many millions of people are involved. There ought to have been an attempt to give some satisfactory reply to the points raised, but that has not been done. And that is my disappointment.

Mr. Speaker: That is right, and some other Members also might raise similar questions. But what the hon. Minister has pleaded is that it would be much better if those hon. Members sat with him together and then tried to understand what the implications of that report are. It would be much better discussed there. Here we would be only raising further controversies, and we would not be coming to an agreement. Can an agreement be reached here by putting questions and cross-questions?

Several Hon. Members: No.

Mr. Speaker: Some hon. Members might have some grievance against the decision, and in some it may be justified also. But we would not be able to reach an agreement here. Therefore, the Minister has only asked those Members concerned to go and sit with him and discuss all those things, and if after that discussion—I have got a notice also seeking to raise a discussion—the hon. Members or some of them feel that there ought to be some further discussion on that, then, of course, there are courses open to the Members to take it up.

Shri Shivaji Rao S. Deshmukh: I gave notice seeking to raise a discussion on the same statement.

Mr. Speaker: How can that take place before the debate on the Demands of the Ministry had taken place? If even after this debate and the further discussion with the hon. Minister, Members feel that there ought to be a separate discussion, they can give notice.

Shri Hanumanthaiya: Very good.

Mr. Speaker: That is the only thing we can do just at this moment. Otherwise, the atmosphere that has been created would, I think, not be maintained. Now we shall not put any further questions.

Shri Vidya Charan Shukla (Maha-samund): I want to ask a question on other matters.

Shri K. N. Pande: The hon. Minister also knows that in two districts of eastern UP, Gorakhpur and Deoria, which are thickly populated, in the last two years crops in lakhs of acres of land have been destroyed by floods in the Bari Gandak. A bund was to be constructed at the rising place of the river to save that area. What has happened to that? Has some agreement been arrived at with the Nepal Government in this matter?

Hafiz Mohammad Ibrahim: Probably the hon. Member did not follow what I said about the arrangements being

made between Nepal and India. There is a Committee which is going into these questions. This question will also come up there.

Shri Vidya Charan Shukla: What has come out of the Committee constituted under the chairmanship of Shri Sachdev, Secretary, Ministry of Irrigation and Power, to decide about the distribution of Rihand power between Madhya Pradesh and UP? Have any further steps been taken by the Ministry to solve this problem in an expeditious manner?

Hafiz Mohammad Ibrahim: This matter has been mentioned before in this House. There was a discussion on that. In the reply thereon, I had said that the decision arrived at the Zonal Council regarding Rihand power to be given to Madhya Pradesh was that the two Chief Ministers should sit together and decide between themselves. Both the Chief Ministers sat together and came to a decision. Probably a committee was formed and they came to a certain decision. Something happened; on account of that, that has been upset, nullified. So that does not stand. Another committee was formed of which my Secretary was made the Chairman. That committee decided something. That also has not so far been accepted. The only thing I can say is that I will try; I pray God that I be helped by Him to settle this matter.

Regarding the question raised by Shri Khadilkar, the points regarding the Commission were replied to by my hon. colleague, Shri Alagesan. So I did not say anything about it.

Mr. Speaker: May I put all the cut motions together?

Some hon. Members: yes.

Mr. Speaker: I shall now put all the cut motions together to the vote of the House.

The cut motions were then put and negatived.

Mr. Speaker: The question is:

"That the respective sums not in the fourth column of the order paper, be granted to the President, to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of **March 1964**, in respect of the heads of demands entered in the second column thereof against Demands No. 68, 69, 70, 133 and 134, relating to the Ministry of Irrigation and Power".

The motion was adopted.

[The motions of Demands for Grants which were adopted by the Lok Sabha are reproduced below—Ed.]

DEMAND NO. 68—MINISTRY OF IRRIGATION AND POWER

"That the sum not exceeding Rs. 24,94,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1964, in respect of 'Ministry of Irrigation and Power'."

DEMAND NO. 69—MULTI-PURPOSE RIVER SCHEMES

"That the sum not exceeding Rs. 1,09,20,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1964, in respect of 'Multi-purpose River Schemes'."

DEMAND NO. 70—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF IRRIGATION AND POWER

"That the sum not exceeding Rs. 5,01,71,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1964, in

respect of 'Other Revenue Expenditure of the Ministry of Irrigation and Power'."

DEMAND NO. 133—CAPITAL OUTLAY ON MULTI-PURPOSE RIVER SCHEMES

"That the sum not exceeding Rs. 9,42,93,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1964, in respect of 'Capital Outlay on Multi-purpose River Schemes'."

DEMAND NO. 134—OTHER CAPITAL OUTLAY OF THE MINISTRY OF IRRIGATION AND POWER

"That the sum not exceeding Rs. 16,66,98,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1964, in respect of 'Other Capital Outlay of the Ministry of Irrigation and Power'."

12.55 hrs.

MINISTRY OF LABOUR AND EMPLOYMENT

Mr. Speaker: The House will now take up discussion and voting on Demand Nos. 71 to 74 and 135 relating to the Ministry of Labour and Employment for which 5 hours have been allotted.

Hon. Members desirous of moving their cut motions may send slips to the Table within 15 minutes indicating which of the cut motions they would like to move.

DEMAND NO. 71—MINISTRY OF LABOUR AND EMPLOYMENT

Mr. Speaker: Motion moved:

"That the sum not exceeding Rs. 24,84,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of pay-

ment during the year ending the 31st day of March, 1964, in respect of 'Ministry of Labour and Employment'."

DEMAND NO. 72—CHIEF INSPECTOR OF MINES

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 25,66,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1964, in respect of 'Chief Inspector of Mines'."

DEMAND NO. 73—LABOUR AND EMPLOYMENT

Mr. Speaker: Motion moved:

"That the sum not exceeding Rs. 7,54,56,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1964, in respect of 'Labour and Employment'."

DEMAND NO. 74—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF LABOUR AND EMPLOYMENT

Mr. Speaker: Motion moved:

"That the sum not exceeding Rs. 1,88,72,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1964, in respect of 'Other Revenue Expenditure of the Ministry of Labour and Employment'."

DEMAND NO. 135—CAPITAL OUTLAY OF THE MINISTRY OF LABOUR AND EMPLOYMENT

Mr. Speaker: Motion moved:

"That the sum not exceeding Rs. 78,000 be granted to the

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President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1964, in respect of 'Capital Outlay of the Ministry of Labour and Employment'."

These Demands are now before the House.

Shri Indrajit Gupta (Calcutta South West): May I crave your indulgence to make a submission? I find from the records that in past years the time allotted for the Demands of the Labour Ministry was always 6 hours. I do not know why this time it has been reduced to 5. This is within your discretion. I think 5 hours are inadequate

Mr. Speaker: Probably the hon. Member is also aware that representatives of various parties collected together first in the room of the hon. Minister of Parliamentary Affairs and agreed to this allotment of time. Then it was taken up in the Business Advisory Committee where also it was agreed to.

Shri Indrajit Gupta: I am appealing to you for the exercise of your discretion.

Mr. Speaker: All right.

Dr. Melkote (Hyderabad): More time should be allowed.

Shri Mohammad Elias (Howrah): We are discussing the Demands for Grants of the Ministry of Labour and Employment at a time when the working class of our country is completely bewildered at the heavy taxation, the repressive measures of employers and the callous attitude of our Government, despite its magnificent response to the call of the nation for saving for their motherland. The Labour Ministry has admitted that the response of the working class to the call of the nation has been magnificent. It is admitted that there have been numerous instances where workers have forgone

[Shri Mohammed Elias]

their daily wages or have worked extra hours often without extra wages; they have withdrawn disputes and have also contributed liberally to the NDF. In the note circulated by the Ministry to the members of the informal consultative committee, it is admitted that the contribution of workers to the defence effort in the form of donation, extra work and restraint on direct action has been commendable. The working people by their united effort have proved their *bona fides* and shown how they love their country. Many reactionary leaders and parties in the country had expressed a doubt before the Chinese attack on our soil as to whether the working people would respond properly to defend the motherland. Similarly the Chinese leaders also thought that when the Chinese army marched into Indian territory, the working people, disillusioned with the Government which had become an American stooge, would join with the Chinese army and welcome it as a 'liberation army'. The united effort of our working people has proved both these assumptions to be incorrect. They have done their best, and are doing their best, to defend our motherland by increasing production, by donating to the NDF and by giving blood to the blood bank for jawans fighting in the front.

But what is the attitude of the employers? The industrial truce resolution was unanimously adopted by employerers, employees and the Government. But what is their attitude to it? It is admitted in the Ministry's note that employers have not lived up to their obligations in regard to retrenchment, lay-off and discharge of workers. The large number of retrenchment and lay-off cases reported by State Governments is a matter of concern. It is clear that the restraint enjoined on employers under the resolution has not been strictly observed. In a very mild form the Ministry has criticised the employers' attitude towards the resolution which

the employers are not respecting at all. They have utilised, and are utilising, the resolution to break the 'militant' trade union movement of our country. They are taking revenge on the militant trade union leaders who were doing quite good welfare work among the working people. There are a lot of instances in the note circulated by the Ministry and I shall bring some concrete instances to your notice. I can cite innumerable examples how the employers are utilising the Industrial Truce Resolution to break the unions and how the Government machinery is completely callous towards the workers' complaints.

13 hrs.

In Maharashtra State in Bombay city alone 20,000 badli workers in textile mills had been thrown out of employment during this emergency. Nearly 20 mills in Ahemedabad closed their third shift causing unemployment to 7000 workers. When we need woollen coats for our jawans on the border, number of woollen mills in Amritsar has been closed down. A number of powerloom factories through out the country have been closed down causing unemployment to thousands of workers. In a textile mill at Amlaner, there has been bad management and it has been partially closed. Several representations had been made to the Government including the Congress Committee of that area to take over this mill by the Government. But it has not yet been done. The other day the hon. Minister admitted that nearly thirty mills had been closed down during this emergency. At another place, I can cite the example of BNC Mill which is still closed and 2000 workers are unemployed. In Calcutta one of the biggest employers of our country, the Birlas, have not implemented the award of the Supreme Court with regard to wage increments and other demands in Hind Motor. As soon as the Industrial Truce Resolution was signed, they dismissed the two lead-

ing workers, protected workers under the Industrial Disputes Act, they are joint secretary and vice president of the works committee and also the vice presidents of the union. We had written to the labour department. The Keshoram cotton mill owned by Birla and which employs 10,000 workers, dismissed a number of leading workers or forced them to tender their resignations. Here the Oriya workers are more militant and so they are being victimised.

So far I have mentioned about the private sector. What about the public sector? In Durgapur Steel Plant, even before the truce in the 3rd week of October they held a general meeting and adopted a resolution to raise production inside the factory and contributed a large amount to the National Defence Fund. The management even recognised this in notices congratulating the workers for raising production; they are still raising production. Inspite of that the men who took initiative to organise the workers for raising production are dismissed. Even protected workers under the Industrial Disputes Act are dismissed. What about the Garden Reach Factory which comes under the Defence Department? The workers worked on a number of Saturdays and Sundays without taking any overtime allowance. The whole amount has been deposited in the National Defence Fund. The works committee secretary, Mr. Nirmal Roy organised a group of workers to go in procession to the blood bank to give their blood. The same works committee secretary has been arrested as also the secretary of our union, under the Defence of India Rules on the same day.

Mr. Speaker: He has been making personal references to many individuals. Our rule is that if an hon. Member intends to bring up some personal cases or individual cases, he should give advance notice to the Minister.

Shri Mohammad Elias: These are not personal cases but some examples.

Mr. Speaker: The Minister may not be able to reply to each case..... (*Interruptions.*) It would rather mean the advocacy on behalf of certain workers about whom we do not know the facts.

Shri Mohammad Elias: I am not placing individual cases. I am showing how the employers behave and these are illustrations.

Mr. Speaker: He pleads that such and such worker who did such an excellent work for the service of the country was arrested the same night without knowing for what reason he was arrested.

Shri Mohammad Elias: These are the cases circulated by the Labour Ministry. Indian cases are also there.

Shri Indrajit Gupta: We have a difficulty. If a complaint of a general nature is made without reference to individuals or persons that general complaint is brushed aside by saying: if you do not give individual and concrete facts, we cannot do anything. We have to illustrate this sometimes by way of examples.

Mr. Speaker: If it is a general complaint it can be taken up here. But about individual cases, a Member is required first to write to the Minister concerned. If he does not get a redress and if he wants to take up the instance in the debate, he should give advance notice to the Minister so that he may be ready with facts in order to reply to them. That is the point.

Shri Mohammad Elias: I am mentioning some individual cases to illustrate my point. I was saying that workers even in the public sector concern, inspite of their sincere and honest efforts to increase production and contribute to national defence, are victimised. Even protected workers have been thrown out of employment. They are kept under suspension and thrown into the prison. I am now pointing out how the machinery of the labour department has been functioning during the emergency.

[Shri Mohammed Elias]

13.08 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

It is said in this report that five lakh copies of the Industrial Truce Resolution were circulated throughout the country. When? Two months after the passing of the resolution? The resolution was passed in November 1962 but circulation started in January. There are more delays than even normal time to send disputes to the tribunal for adjudication. I will give one or two examples. For instance, there was no judge or a tribunal in Rajasthan for more than 6 months and when this question was raised in Rajasthan assembly, only a few days ago a judge had been appointed for the tribunal. In Delhi alone more than 400 disputes are still pending with only one judge. How can one judge go through all these cases? In Punjab there was a case of 200 workers and the question of their retrenchment was referred to a tribunal. After months and months of consideration, when the time came to give an award, suddenly, I believe on the plea of the employers to the Government, the case was referred to another tribunal. That order was challenged by the union in the High Court and that High Court quashed the order. Still the case of these 200 workers is hanging fire. In West Bengal it is very difficult to get a reference to the tribunal, because the gentleman who is the Labour Minister in West Bengal does not know anything about the labour problems. He only sends a reference to the tribunal whenever any INTUC union pleads for a reference and if the AITUC union—the AITUC commands 95 per cent of the workers and has their confidence—makes a plea for any reference to the tribunal they do not get any reference. This is the way in which the Government machinery is functioning during this emergency. Regarding the Industrial Truce Resolution, the workers respect every word of it, and they are carrying out the decisions of the Industrial Truce Resolution. Only the employers and the Government do

not follow them. What is the Government's attitude? The Government themselves have admitted that production is increasing. In one month, production has shown an increase. In October, the index was 48.2 and in November, it has increased to 159.7. So, production has been increasing constantly. In one month, it has gone up by ten points. But what is the condition of prices? One of the main items of the industrial truce resolution is that every effort should be made to ensure that the prices of industrial goods and essential commodities are not allowed to increase. But what is happening? Some figures have been given. I cannot make any head or tail out of these things. I am not a statistician and I cannot go through all these statistics. But what is the experience of the people? The people are experiencing the fact that the prices are going up every day. Yesterday there was a big procession brought out by the Delhi trade unions, demanding the withdrawal of taxes which have been imposed on essential commodities. Due to the new taxes the workers are suffering very much. The prices are going up, and the real wages are going down. The employers are making huge profits. The profits are increasing. Production is increasing. The prices are increasing. But the real wages of workers are not increasing but decreasing. You want the workers to work for national defence. But you do not want to look after the workers. This is the attitude of the Government.

I want to bring out certain facts about the gold workers. Nearly 20 lakh workers are employed in this industry. I do not know the exact figures; sometimes they say that the number of unemployed gold workers is five lakhs; sometimes, 10 lakhs. Anyway, the demand has been made here several times that some relief should be given to these unemployed gold workers in the country. After the promulgation of the Gold Control Rules by this time, nearly 135 goldsmiths have committed suicide along with their families. If the Government cannot make legislation with

regard to this, at least they should give some relief to these unemployed goldsmiths. These are the things which are happening in our country. If things are going on in this way, we wonder how the industrial truce resolution will work properly.

I also want to bring out another thing, and that is about the discrimination towards the AITUC workers. The AITUC is the second largest trade union organisation in the country, and in every respect, the AITUC is discriminated against. The hon. Minister said only the day before yesterday that the trade unions have been consulted. I was not allowed to put an other supplementary question. But we find that the AITUC has not been consulted, and a representatives of the AITUC have not been taken in the emergency production council. If the AITUC is discriminated in this manner, I want to know how the AITUC will fulfil their responsibilities. I want to know it from the hon. Minister. That is why I want to make an appeal before the hon. Labour Minister. He always speaks very good and sympathetic words. I am quite sure that those sympathetic words will not bring any fruit, because I have been hearing these sympathetic words since the last six years. Whenever he speaks, he says some good words. I am completely disillusioned with his so-called sympathetic words. The employers cannot be allowed to treat the workers in the way they do now. The Minister does not take any action and has not taken any action so far. The trade union workers are, in spite of their serious effort to increase production, charged with false allegations. I can prove it. I can also prove that 99 cases out of 100 brought out by the employers against the workers are false. Even all the 100 cases can be proved to be false. The employers bring out false charges on the workers. If there is any little complaint or trouble, the employer picks up his telephone receiver and calls the police, and immediately the police comes in. Without going into the details of the facts of the case of the workers, the

workers are arrested under the Defence of India Rules.

Why are the mills kept closed, and why is production hampered in this way? The employers are engaged in anti-national activities; if they are not considered as being engaged in anti-national activities, I do not know what is anti-national activity. If it is considered that they are anti-national, why are not the employers thrown into prison under the Defence of India Rules? Why are the workers thrown into prison under the Defence of India Rules?

Mr. Deputy-Speaker: The hon. Member's time is up.

Shri Mohammad Elias: I shall finish in a minute. Something must be done to improve these matters, in regard to the working classes. The working class is the second front in the army for the defence of our country. The workers alone can defend our country. If they cannot keep up the supplies on the front, the armies which are fighting on the front cannot fight at all. That is why the workers should be looked after properly. What happened on the Assam border, when Bomdila fell to the Chinese army? All the employers ran away from Tezpur and from Assam, to Delhi, Bombay, Calcutta, etc. Whenever there will be any such danger, the employers will run away from Assam not only to Calcutta, Bombay or Delhi, but, if necessary, they will run away to America or Switzerland. The poor working classes will remain. In Tezpur, every newspaper accepted and the Government also accepted the fact that the workers not only kept the production going but they formed a defence committee and took up arms in their own hands to throw out the Chinese from our borders. Such is work of our heroic, brave working classes. Do not play with it. You must not only consider its problems sympathetically but also look after them properly. The Government should not act as the agents of the employers.

Shri A. P. Sharma (Buxar): Mr. Deputy-Speaker, Sir, at the very

[Shri A. P. Sharma]

outset, I would like to congratulate the Labour Minister, Shri Nanda, not merely as a Labour Minister but as a well-known, veteran Gandhian trade unionist who, in these difficult days of the country, has piloted the working of the Ministry of Labour and Employment so successfully. His job is very difficult because he has to deal essentially with the human problems and sometimes also with uncharitable friends. On account of his sympathetic consideration, as has been said by my hon. friend just now, he sometimes goes out of the way to displease or to give something less to the people who are the largest in number in this country as trade unions. But still he has to deal with them sympathetically. So, his job is very difficult. But, at the same time, he has to deal with all kinds of employers in the public and the private sectors, who sometimes feel that they are the wisest people on the earth. Therefore, at the outset, I would like to congratulate Shri Nanda and his Ministry for their successful performance during the difficult days in our country.

Before I take up actually the subject which I want to deal with, I want to express my disagreement with my hon. friend Shri Mohammad Elias who has spoken just now, and who alleged that a large number of trade union workers, because they are poor workers, have been arrested on account of their trade union activities. This is absolutely incorrect. If anybody in this country is arrested on account of his trade union activity, we will be the first people to go out of the way and ask the Government to see that they are dealt with sympathetically, and are given their due rights. There is no question of poor and rich, where the national integrity and the safety of the freedom of the country are concerned. If on account of any poor or rich man's activities the freedom of the country is at stake, he should not only be arrested, but I think this Government is very liberal in dealing with such

people, they should be dealt with more severely, because their activities are inimical to the interests of the country. Therefore, time and again we should not try to confuse the issue.

I have started by saying that the Ministry deserves congratulation for its performance during the difficult days. I will be dealing with two points. First of all, I will deal with the labour policy of the Ministry and secondly with the industrial truce resolution which has been passed on the 3rd November, 1962. About the labour policy of the Government, the Government has accepted that there will be no distinction between the public and private sectors. So far as the private sector is concerned, no doubt the Government has been dealing with it very successfully, maintaining good labour relations. But this is not the case with the public sector particularly the employing Ministries like Railways P & T and Defence. I would like to quote the labour policy of the Government:

"Whereas there is no difference in the labour policy of the Government in these two sectors, the public sector undertakings do differ in many respects from those undertakings which are managed by private owners. For example, the motive and exploitation of workers for private gains have no place in State-owned enterprises. A worker in the public sector has to play the dual role of master and servant—a master as a citizen and a servant as a worker."

This is the well-defined policy of the Government regarding the public sector. The policy of the Government in the public sector is:

"To arouse the worker's enthusiasm for the success of public undertakings, the conditions of service should not be less favourable than those in private concerns. The working conditions and welfare arrangements should also serve as models."

We should examine these things, particularly in the light of the policy that is being followed while dealing with the trade unions. The Government policy says:

"Side by side, the trade unions should be asked to increase the scope of their work by devoting more time to welfare and cultural activities."

Here the intention of the Government is that the trade unions in the public sector should engage themselves in encouraging the welfare and cultural activities of the workers. But I would like to tell you that in the public sector, trade unions have not been able even to get the minimum trade union rights for the workers.

I would like to draw the attention of the House to the fact that in the public sector undertakings, particularly in the employing Ministries, the workers, instead of being treated as owners of the industry or servants of the nation, are merely treated as wage-earners. It will be interesting to note that the Government wanted to have the workers' participation in the management introduced in various industries. As the time at my disposal is short, I would just take the example of the Indian Railways. The Government sent out a team in 1956—the Vishnu Sahay Committee—to study the scheme of workers' participation in foreign countries. On the basis of their report, the railways appointed an officer on special duty. That officer submitted his report on the workers' participation scheme about three years ago. We do not know what has happened to that scheme. It has been placed in cold storage.

Speaking about the public sector employers and the trade unions, during the discussion on the demands of the Railway Ministry, I have said that there is no set procedure or no proper machinery to settle the grievances of the workers. If the negotiation fails under the grievance settlement machi-

nery, if the workers fail to settle the grievances with the employer, the only alternative with the workers is to go to arbitration. But arbitration is not available in the public sector undertakings, particularly under the employing Ministries. Then the only alternative for the workers is to raise a fight against such an employer. In any such fight, as this House knows and as everybody knows, apart from the workers being the losers, the country loses and the industry also loses. Therefore, is it not advisable now that the employing Ministries, being the biggest employers in the country, should set an example for the rest of the employers and accept the principle of arbitration and see that the grievances of the workers are settled through peaceful means to?

I want to say something about workers' education. I have seen from the report that there are 14 regional workers' education centres that have been functioning, 4 with residential centres, and two more are contemplated. I would request the Labour Minister to apply his mind and see if separate workers' education centres can be set up in the public undertakings in the employing Ministries. I say this because—I am quite sure that the Ministry will call for the figures also from the various employing Ministries—there is very little improvement in regard to this. The overall working of the scheme is very successful and this is one scheme which the workers very much appreciate in this country.

I want to say something about the industrial truce resolution. It has been already said by the previous speaker that the resolution has been successfully carried out by the workers in this country. I agree with him on this point that the workers in this country have done their best to implement this resolution. But the five conditions which have been laid down under that resolution have not been followed by the employers either in the private sector or in the public sector. The position is all the more

[Shri A. P. Sharma]

worse in the public sector. According to the industrial truce resolution, we had to form production committees, and set up grievance settlement machinery if there was none. Wherever such machinery was not available, we had to take the help of the labour department to settle the grievances. None of these things has been done in the public sector undertakings. Over and above these, the most important thing which was accepted on account of this industrial truce resolution was the savings scheme for the workers. According to the resolution, every worker was expected to contribute Re. 1 to the Prime Minister's National Defence Fund per month and invest at least one day's wages in purchasing defence bonds. I complained the other day about the railways. The trade unions were to submit their lists to the employers and according to the lists, deductions were to be made from the salary of the employees. I do not know how much has been done in this connection. The unions affiliated to the INTUC have all along been complaining that the employers are not taking effective steps to effect these deductions, which would have been very much helpful in the defence preparation of the country.

Sir, in conclusion I would like once again, to congratulate the Ministry of Labour for the stewardship that it has under the leadership of Nandaji, and I want to say without any hesitation in this House that in spite of, as I said earlier, some uncharitable remarks from my hon. friends who do differ politically with him and in spite of complaints against the Labour Ministry, he always tries to accommodate these people by going out of the way, sometimes ignoring the claim of bigger unions.

My hon. friend was saying just now about discrimination against the AITUC. If at all anybody can complain of discrimination, it is we the INTUC who are the biggest trade union. All the other trade unions

taken together are not even equal to half the size of the INTUC. Under these circumstances, if at all anybody can accuse the Labour Ministry of discrimination, it is we who can do that. But as we have been trained to live and let live even though they are smaller in number, consideration is given to their points perhaps because they can create more difficulty and trouble. That is why though they are getting more and more concessions, they still go on complaining.

Our suggestion in this connection is that there should be only constructive trade unions, unions which consider the interest of the country to be the first and their interest the last. If the country's interest is served, the workers' interest will automatically be served. That kind of trade unions should only be encouraged. That is also, I think, the intention of the Government of India under its labour policy. But I only want to point out to the Labour Minister that an account of fear of accusations the rightful people, as a matter of fact, are not getting the right share that is due to them. This kind of treatment is going on, particularly, in the public sector undertakings where they always want to maintain the *status quo*. I would, therefore, request the Labour Ministry to use their good offices for educating the employing Ministries and the public sector employers to see that the constructive trade unions which are prepared to look after the interest of the country should be encouraged, and they should always deal very firmly with those people who try to jeopardise the interest of the country only in the name of trade unions.

Mr. Deputy-Speaker: According to intimation since received from Members, the following cut motions are desired to be moved to Demands for Grants relating to the Ministry of Labour and Employment. Hon. Members may move them subject to their being otherwise admissible.

Cut Motion Nos. 1 to 4, 6, 9, 11 and 12.

Shri Mohammad Elias (Howrah): I beg to move:

"That the demand under the head Ministry of Labour and Employment be reduced by Rs. 100".

[(i) Failure to check violation of Industrial Truce resolution by the managements both in Public and Private sector, (ii) failure to guarantee need based minimum wage to the industrial workers both in Public and Private sector. (1)].

Shri Priya Gupta (Katihar): I beg to move:

"That the demand under the head Ministry of Labour and Employment be reduced by Rs. 100".

[(i) Failure to compel Railway Ministry to set up permanent Tribunal as agreed Third Tier in Permanent Negotiating Machinery to resolve disputes of Railwaymen, (ii) Failure to intervene and stop flagrant violation of Provisions of Hours of Employment Regulations, Payment of Wages Act, Factories Act, Workmen's Compensation Act, (iii) failure to set up staff councils for the employees of Press Trust of India to resolve their grievances, and (iv) promotions in higher grades and transfer of employees of Press Trust of India organisation. (2)].

Shri Mohammad Elias: I beg to move:

"That the demand under the head Ministry of Labour and Employment be reduced by Rs. 100".

[(i) Need to make adequate hospital arrangement for the workers who have been brought under E.S.I. Scheme in the State of West Bengal, (ii) need to introduce unemployment relief in all the States, (iv) need to decrease the share of workers' contribution to the E.S.I. Scheme, (v) need to introduce loan facilities on easy terms from the Provi-

dent Fund account of the workers, (vi) need to provide more powers to the Works Committee which constituted under the Industrial Disputes Act, (vii) need to introduce the system of recruitment to all vacancies both in the Private and Public sector through Employment Exchange and (viii) need to institute a Wage Board for the workers of engineering workers. (3)].

Shri H. C. Soy (Singhbhum): I beg to move:

(i) "That the demand under the head Chief Inspector of Mines be reduced by Rs. 100".

[Failure to look to the irregularities in Iron Ore mines, Limestone mines and Kyanite mines in Singhbhum (Bihar). (4)].

(ii) "That the demand under the head Labour and Employment be reduced by Rs. 100".

[Need to look to the working conditions of the labour in Iron Ores and Kyanite mines. (6)].

Shri M. Muhammad Ismail (Majerhi): I beg to move:

"That the demand under the head Ministry of Labour and Employment be reduced by Rs. 100".

[Need for taking urgent and adequate steps for liquidating unemployment particularly educated unemployment and liquidating under-employment in Kerala. (9)].

Shri Kishen Pattanayak (Sambalpur): I beg to move:

(i) "That the demand under the head Labour and Employment be reduced to Re. 1".

[Failure in putting an end to unemployment (11)].

(ii) "That the demand under the head Labour and Employment be reduced by Rs. 100."

[(i) Rural unemployment (ii) need to maintain balance between the wages of workers and the rise in in the prices (12)].

Mr. Deputy Speaker: These cut motions are now before the House.

Shrimati Renuka Barkataki (Barpeta): Mr. Deputy-Speaker, Sir, while participating in the debate on the Demands for Grants under the control of the Ministry of Labour and Employment, I offer my thanks to the Ford Foundation for its kind assistance for the purpose of establishing a National Institute for Labour Research in India. It was a long-felt need in India. People of this country are eagerly waiting to see how this research institute functions under the Ministry of Labour and Employment.

This Ministry also deserves congratulations for a few significant developments in the year under review, and a few legislations amended or enacted under the same period. The upward trend in industrial production and substantial increase in the production of coal, steel, aluminium, railway wagons, and machine tools are a happy sign. Among the important legislations which were amended or enacted during the period for which the Ministry deserves congratulations are: The Workmen's Compensation (Amendment) Act, 1962; The Working Journalists (Amendment) Act, 1962; The Personal Injuries (Emergency Provision) Act, 1962; The Payment of Wages Act, 1936 etc. Besides these, Sir, some very important legislative proposals are under consideration of the Government. The Industrial Disputes Act, 1947, is under consideration of the Government. To amend this Act for declaration of air transport service as a permanent public utility service is one of the most welcome features. Similarly, the proposals to amend the Personal Injuries (Emergency Provision) Act, 1962, the Industrial Employment (Standing Orders) Act, 1946, etc., are also welcomed generally.

Sir, the Industrial Tribunal (Bank Disputes) Awards were published and we hope the implementation of these awards will not leave any scope for criticism. The agreement recently concluded between the Life Insur-

ance Corporation and its employees over the questions of scales of pay, dearness allowance, provident fund, bonus etc., is also a landmark in the progress of trade union movement.

I am not going into the details of the labour problem in our country. I will deal with only a few problems so far as plantation labour is concerned, and in that also I will confine only to Assam. While the Government has kept a very careful eye so far as industrial labour are concerned, the Government has failed to bring at par the plantation labour. So far as plantation labour in Assam is concerned, which is about 13 to 15 lakhs in its population, they are neglected by the Central Government. The Plantation Labour Act which was passed in the year 1951 has not yet been implemented by the employers fully. I am giving you, Sir, a few examples of non-implementation of this Act in the tea gardens of Assam.

Under the Plantation Labour Act, 1951, the employers are under statutory obligation to provide housing facilities for workers. Under this Act, every employer is required to provide and maintain for every worker and his family residing in the plantation necessary housing accommodation. The State Governments are empowered to make rules in regard to the standards and specifications of such accommodation, the selection and preparation of sites for the construction of the houses and the size of each plot, constitution of tripartite advisory boards for consultation in regard to matters connected with housing, fixation of rent if any, and the access to the public to those parts of the plantation wherein the workers are housed. In the Third Session of the Industrial Committee of Plantation which was held on 4th and 5th November, 1950, under the chairmanship of Shri Kalipad Mukherjee, the Committee agreed that the housing standards of the Indian Tea Association, both for plain and hill gardens, be adopted throughout North

India. The representative of the India Tea Association informed the Committee that they hoped to carry out 5 per cent of the total programme of housing in 1950. If they could carry on at the present rate, they would have finished in 12 to 15 years the housing problem of the plantation labour. But I am sorry to inform you, and you will be surprised to know, that even after 12 years, today, even one-fourth or one-fifth of the housing requirement is not completed and even those houses constructed in some gardens for labourers are not according to the specification. The Government was kind enough to set up a working group on plantation labour housing in August 1962 after 12 years of the enactment of Plantation Labour Act, 1951. You will be glad to know the report that they have given. Here they have stated that the Committee has visited some of the very typical plantations in Assam and South India and met the representatives of so and so and held discussion with the Governments of Madras, Assam and West Bengal. This is not a report. Twelve or thirteen years after the passing of the Plantation Labour Act, a committee is set up, and the committee reports that it had held discussions with the Governments of Madras, Assam and West Bengal. Is this a report? What were the discussions, what were the decisions and what were the difficulties facing this committee, so far as the plantation labour housing scheme is concerned? I hope we may expect a better report from our Ministry, so far as the housing problem of the plantation labour is concerned.

So far as the daily necessities for over 15 lakhs of plantation labour are concerned, they have to depend entirely on the businessmen. I welcome the Government scheme of consumers' co-operatives of industrial workers, and a circular in this regard has been sent to the State Governments and central organisations of employers and workers. The suggestions are very significant. But

the financial assistance expected from the employers in Assam has not yet been decided by the planters. According to the suggestion of the Government, rather the Labour Conference suggestion, the share capital contribution, or contribution to reserve fund should be Rs. 2,500, working capital and loan Rs. 10,000 and managerial subsidy of Rs. 900 in the first year, Rs. 600 in the second year and Rs. 300 in the third year plus free accommodation. But, none of the tea gardens in Assam has implemented this suggestion up till now. As a result not a single consumers' co-operative society is functioning in Assam.

Assam is a State where the economy is mainly that of an agricultural economy. There is no accumulation of wealth or increasing trend of capitalism like other States. Since Shri Nandaji also happens to be the Minister for Planning, if he wants to experiment democratic decentralisation and democratic socialism, Assam is the place where he can experiment these things. Further, if co-operatives are to be experimented, for that also Assam is the place for experimentation. We have not seen any initiative or response, either from the side of the Government or from the side of the tea planters, in this direction up till now.

Moreover, the labour of Assam are well-organised. As Shri Mohammad Elias has stated in his speech, the tea garden labourers of Assam have proved how well-organised they were during the last crisis due to Chinese aggression. When most of the proprietors, managers and staff of most of the tea gardens left Assam, these labourers organised themselves into small administrative units, controlled the gardens and averted a major crisis, even though there was nobody to make them payments or issue them weekly rations. None of them left Assam during this period though most of their masters left them. They formed defence committees to face the Chinese aggression. All the business-

[Shrimati Renuka Barkataki]

men, who were exploiting these innocent labourers for generations, left them to their fate. Therefore, if consumer co-operatives are organised by Government, it will go a long way in averting a similar situation in the future, so far as the labourers of tea gardens in Assam are concerned.

It is a fact that wages have been increased in Assam and bonus is also being given to the labourers. But, I am sure, the Minister of Planning will agree with me when I say that the cost of living is the highest in Assam, and the tea garden labourers are exploited like anything by the middle men and businessmen. The prices of consumer goods increase on the day of payment of wages to the labourers by the employers. That increase is five or six times when they are paid their bonus. Nobody is there to stop this practice of the businessmen, nor is there any Act or rule to punish them. I hope the Minister will look into the matter and take necessary action.

Mr. Deputy-Speaker: The hon. Member should conclude.

Shrimati Renuka Barkataki: I will finish soon. I will not deal with amenities for workers for want of time. But I hope these innocent workers should get the minimum provided by the Act. I would like to say a few words about the employment exchanges. These exchanges have failed to provide employment to local youth and encourage them to seek their help. There are 21 exchanges in Assam. During the period under review 52,248 young men and women registered their names with the exchange and only 4,034 got employment. If we look at the figures for the previous years, it is still more disappointing. In 1958, the number in the live register was 18,674, registration 3,599 and average placement only 180. Similarly, in 1959 the average placement was only 248. In 1960 the average placement was only 293.

Though Government have proclaimed that in the private sector, as far as possible, local people shall be employed, can they say that this policy is being fulfilled? I am sure, Government cannot justify it when we look at the figures of employment of outsiders in Assam in the private sector. Even in the Government services, like posts and telegraphs and railways, local people are not given due consideration, so far as employment is concerned. I hope the hon. Minister will be kind enough to look into this matter so that in future we may not have to complain about this at least. With these words, I support the Demands of this Ministry.

Shri P. K. Ghosh (Ranchi East): Mr. Deputy-Speaker, before making any comments, I would like to place before the House the registration and placement figures of the employment exchanges for the years 1950 and 1962. In the year 1950 the total number of persons registered in the different employment exchanges in the country was 12,10,358 and the number of placements against this was 3,31,193. In the year 1962 the total number of registration was, 38,44,902 and the number of placements against this was 4,58,085. The figures clearly show that there is growing unemployment in the country. Whereas the figures of registration have increased by more than 200 per cent since 1950, the corresponding figure of placements has increased only by 35 per cent. While in the year 1950 about 27 per cent of the registered people were provided with employment, in 1962 only 11 per cent could get jobs.

The reason for this failure is the defective policy of the Government. The problem of employment cannot be solved only by opening more and more new departments of Government or by starting a few large-scale and heavy industries. The unemployment can be solved only by establishment of small-scale and

cottage industries on a large scale. But very little is being done in this respect.

How the establishment of cottage industries will solve the problem of unemployment will be evident from the figures which I am going to give. Whereas for one unit of capital outlay a heavy industry employs one person and a large-scale industry employs two persons, a small-scale industry employs ten persons and cottage industry 50 persons. Therefore, in a poor country like India, the growth of small-scale and cottage industries is the only panacea for unemployment. But very little is being done to encourage small-scale and cottage industries.

Of course, Government have arranged for loans being given at subsidised rates of interest but, owing to red-tapism and endless formalities in Government departments and corruption among Government employees, in most of the cases it becomes impossible to get advantage of those loans.

Moreover, only by advancing loans these industries cannot flourish. If the industries get a loan, they have to repay the loan. If the Government wants to encourage these industries, it should do so by giving them certain remissions in respect of income-tax and sales tax and in some cases some subsidy as is done in the case of export promotion. These small-scale and cottage industries have to face great competition from the large-scale industries, the cost of production being very low in the case of large-scale and heavy industries.

Then, I would like to mention about the restriction on industrial licences which the Government has imposed. I would request the Government to issue such licences very liberally to small-scale industries.

There is legislation to protect the labourers but unfortunately in some

cases these being defective give scope to employers for evading them. The minimum wage payable to a worker has been fixed in most of the States, but it has not been actually implemented.

The housing conditions of labourers in Bhilai, Durgapur, Rourkela and Jamshedpur are still very unsatisfactory.

I would also like to mention that while the policy of the Government is to give chance to local people in the public sector is laudable, unfortunately this is not being done. In this connection I will cite the case of the Heavy Engineering Corporation at Ranchi where I can say that the local people are not given enough scope which they should have been given according to Government's policy.

The menial workers are deprived of their legitimate salary in most of the Government undertakings. The private undertakings are also doing the same thing. For example, I may mention the case of a large number of gangmen employed by the Railways. These gangmen are employed by the Railways for the maintenance of the permanent railway track. To deprive them of their claim for getting the scale allowed by the Central Pay Commission the Railways have devised a very ingenious method. They have termed these people as casual labourers. On the completion of three months they are discharged and again employed after a day or two. I may mention that this is the state of affairs in most of the public undertakings. If the Government sets such an example of cheating the poor and ignorant labourers by devising methods to evade its own Act, one can well imagine what the private undertakings will do.

The ruling party advocates or rather promises to establish a socialistic pattern of society. I should say that this is simply hypocrisy and a great bluff. While the high-ranking officers are given all sorts of facilities, inasmuch

[Shri P. K. Ghosh]

as that the General Managers of the Railways are allowed to travel in a special train, we find that the poor and ignorant workers are being deprived even of their legitimate claims.

We have been following the policy that political parties ought not to organise separate labour unions or try to dominate them. I should say that political parties mostly do not serve the interests of the labourers; rather, they serve their own interests by exploiting them. We should help the workers organise themselves and achieve their protection and rights. We should certainly help them in a non-partisan manner.

Shri V. B. Gandhi (Bombay Central South): Mr. Deputy-Speaker, Sir, we have here before us this report of the Ministry of Labour and Employment. I will begin by saying that I rather liked the report because of its objectivity. It is not very often that we have reports which are characterised by such moderation and objectivity of statement.

The Labour Ministry, I think, is a difficult ministry for the reason that the material it has to deal with is human material and the problems it has to deal with are vital and are of millions of men. There are ministries which deal with trade and commerce, with money and finance and with building and construction. I do not want to suggest that these other ministries do not deal with men or that they function in a vacuum, independent of the human element. All I am trying to do is to emphasise the difference between the problems of the Labour Ministry and of the other ministries. This human material with which the Labour Ministry has constantly to deal with belongs to all classes and all categories of people ranging from the capitalists right down to the poor man who has nothing but two bare hands to work with and earn his living.

During the year under review, by far the most important development that has taken place is the adoption of the Industrial Truce Resolution of the 3rd November, 1962. Obviously, it will be seen that I am looking at it from the present national emergency point of view. The resolution on industrial peace deserves to be more fully understood. I am quite sure that in course of time the resolution and all that it implies is going to determine or is destined to determine the future shape of development in this country. It is certainly not a casual step but it is a step agreed to by both the sides with a full sense of responsibility. I shall briefly try to look at a few of the salient features of this resolution or agreement.

14 hrs.

In the course of this resolution, we find it is stated "no effort shall be spared to achieve maximum production and managements and workmen will strive in collaboration in all possible ways, to promote the defence effort of the country and reaffirms their pledge of unstinted loyalty and devotion". Further, it is affirmed that "there shall be no interruption in or slowing down of production of goods and services". A very important principle that is stated here in this resolution to which I would like to draw pointed attention of this House is where it says:

"In respect of their economic interests both workers and employers will exercise voluntary restraint (voluntary restraint are the words that I would like to emphasise) and accept the utmost sacrifice....."

Further on the resolution says among other things that there should be no idle capacity or waste anywhere and there should be maximum production. Then of course, it is stated that the aim will be to maximise

production and extra shifts and extra hours and work on Sundays will be accepted cheerfully. Lastly, I would draw attention to the last para in which after emphasising the great need for savings in the present contingency, the resolution goes on to lay down:

"Workers may be persuaded to contribute to National Defence Fund and/or invest in Defence Bonds every month an amount equivalent to at least one day's earnings. Managements also agree to contribute liberally towards National Defence Fund..."

Here incidentally, may I say that I agree with my friend Shri A. P. Sharma that it has come to the notice of some of us that the way collections are being handled leaves much to be desired? At this stage, I won't say any more. It should be realised that this industrial truce is no casual step. It is not an ordinary statement of pious wishes. It is an agreement between two of the most responsible organisations in our country. It commits both sides to a policy, labour and capital both, to a course of action which is bound to affect favourably the future course of our development. The particularly important statement contained in this resolution is that in the economic interests, voluntary restraint will be accepted. It is a nation-wide spontaneous response to the Chinese challenge. No sector of the country has stood apart and we can see that with a great wave of enthusiasm this resolution has been accepted.

The Communists in this country claim that they have a following and they claim that their following consists of men who accept their ideology. That myth of their followers continuing to be their followers because of their accepting their ideology has been exposed if it was not exposed before. It is true that some leaders of the Communist party have given up pro-Chinese leanings and attitudes and have publicly denounced Chinese

aggression. That certainly is an act of extreme good sense.

Shri P. Kunhan (Palghat): Have you any evidence about this?

Some Hon. Members: Plenty.

Shri V. B. Gandhi: In my constituency which is predominantly an industrial constituency, a constituency in which 80 per cent of the textile mills of Bombay are situated, we have enough experience of these things. To a man, I know from experience, every industrial worker in this country today is upholding this Industrial truce resolution.

Reading this report of the Ministry, I was attracted to Chapter VII which deals with Education and training. In this Chapter, it came to me as an agreeable surprise to find the amount of valuable work, work of a very scientific value which is being done under the Chief Adviser of Factories. I am quite sure that this is work that needs promotion and proper support because it is of a fundamental basic character, something that is going to improve our productivity and our efficiency.

Shri K. N. Pande (Hata): Mr. Deputy-Speaker, before proceeding further, I want to express with confidence and with hope that, so long as Shri Nanda is there in charge of this Ministry, the interest of workers will remain safeguarded. Simply I want to bring something to his notice in order to find out a solution for the same. There is no doubt about it that as soon as the Chinese attacked our borders, there was a great enthusiasm among the workers to do everything, to sacrifice everything to defend the country. Sensing the mind of the workers, at the proper time, I must congratulate Shri Nanda that he has gained the confidence of all the parties, and as a result of that confidence, the resolution was passed. There is no doubt that the resolution has wholeheartedly been adopted by the workers. The em-

[Shri K. N. Pande]

ployers also have implemented the true resolution in a larger sense. But I can bring to the notice of the hon. Minister that there are employers who have taken undue advantage of emergency situation, especially in one industry which is the largest in India, namely the textile industry. One part of this resolution says that the service conditions of the workers will not be changed. But I think that several hundreds of looms have been closed down and the workers employed on weaving have been thrown out of employment. I think that this matter has come to the notice of Shri Nanda and he must find a solution for this, because, after all, this is not the time when we can afford to add to the strength of the unemployed people in this country. We have already got a great surplus of them. I may suggest, for instance, if he wants to find out a way, he must issue an order to the effect that retrenchment and discharge should be stopped as far as possible at least during this emergency time.

The other point which I want to bring to his notice is about the recommendations of the wage boards like the textiles and the sugar wage boards. Although most of the factories have implemented the recommendations, there are still factories which have not implemented the recommendations of the wage boards. Out of 410 units in the textile industry, 396 have implemented, and out of these 396, 27 have implemented only partly. Similarly, in the sugar industry, out of 173, 166 have implemented, and about 15 of them only partly. I know that in UP there is a factory which has not implemented the recommendations of the wage board for the sugar industry at all. This was brought by me to the notice of the State Government, but nothing has been done so far. It pains me that even though an appeal was made at the level of the Centre and in UP also an order was issued under the Industrial Dispute Act,

still the thing remains unimplemented. If this is the situation, then I do not know what else can be done.

When, there is the truce resolution where we have committed ourselves that we shall not go on strike. We cannot afford to lose our production. But this is what is happening from the side of employees. I do not know what will happen in the future.

In regard to the sugar industry, I want to bring to the notice of the hon. Minister that while we are badly in need of more sugar in the country, the sugar season in most of the States in North India has been shortened simply because of the policy of fixation cane-prices adopted by the Food and Agriculture Ministry. For example I may point out that while in 1960-61 in UP, 149.73 lakhs tons of cane was crushed, during 1962-63 only 90.74 lakhs tons have been crushed.

An Hon. Member: But there is no shortage of sugar in the country.

Shri K. N. Pande: How can my hon. friend say that? That may be his statement now. But a time may come when he will find that there is shortage of white sugar and there will be no doubt about it.

The reason for my mentioning these figures is this. Where the season used to be for four to five months, the people had to go back to their homes on the close of the factory after working there for two or three months. The employment figure has gone down and these people have lost almost half the wages which they could have earned during this season. This matter requires consideration, because apart from being the Labour Minister, Shri Nanda happens to be the Planning Minister also. He has to see what is wrong with the policy of fixation of cane prices which

affects the production of sugar in the sugar factories. If this policy continues still further I do not know what will happen during the next season. I hope the hon. Minister will consider this matter.

In regard to the true resolution fortunately, I was present on the 3rd of November, 1962, when that resolution was passed, and I know how it was passed. I think that there was a party there with which no other party was willing to sit and that condition still persists.

An Hon. Member: Which is that party?

Shri K. N. Pande: But after this resolution was passed, a situation has arisen in the country when the whole question of industrial relations is required to be reviewed. My suggestion to the Labour Minister is that if he finds it difficult to convene a tripartite conference again, he should consult the parties individually in order to find out the real position prevailing at the moment and also a solution to the same.

An Hon. Member: Which was that party?

Shri K. N. Pande: Why does my hon. friend insist? It was the Communist Party.

In the true resolution it was decided that the cases of dismissal, discharge and retrenchment would be referred to arbitration. But I want to know how far this portion has been implemented. I would give an example to show that the employers were not agreeable to accept arbitration. My suggestion in this regard is that taking the example of UP which was being followed previously if there is no agreement in a case is referred to the conciliation board, then the same conciliation board may be authorised to arbitrate on the issue. If an order is issued under the Defence of India Rules that in case the parties fail to come to any settle-

ment or fail to appoint an agreed arbitrator, then the conciliation officer or the assistant labour commissioner should be empowered to arbitrate on the issue then that will ease the situation.

About the minimum wage I want to say this. In the Central sphere also, there are some works like the construction and building works—where a minimum wage was fixed for the workers ten years before. But really it pained me to know that in spite of Shri Nanda being in charge of the labour portfolio, the wages of these construction workers have not been revised so far. It is now time that their wages are revised, and I demand that there should be a revision of the minimum wage for the those workers. This is about the Central sphere.

Then, there is also the case of the workers working in mines other than coal mines etc. I am very much thankful to Shri Nanda that recently the Government have decided to appoint two more wage boards, one for the iron ore and the other for dolomite and lime-stone. I think that after the appointment of these boards the minimum wages of the workers will be fixed properly.

Another point which I want to bring to the notice of the hon. Minister is about the contract system. I am happy to know that on the basis of a bipartite agreement, in the coal mines it has been agreed that this contract system will go. But it is continuing elsewhere in other industries too. Why are the employers insisting on the contract system? It is because the workers are forced to accept less wages, because if they insist on more wages, their services would be dispensed with and they would be discharged. So, the poor people have to accept smaller wages and have to work for the full time.

Therefore, I want to suggest that let the Labour Ministry consider this matter and see that the contract system is abolished.

[Shri K. N. Pande]

About working journalists, I would make this appeal to Shri Naica. Once a wage board was appointed for the working journalists. But that failed due to so many reasons and the big employers also did not want to implement those recommendations. It was turned into a Wage Committee. There was again a demand from journalists that there should be a Wage Board. The new taxation and compulsory saving will I think hit these people very hard in case their wages are cut. My suggestion is this. In case you are finding it difficult to appoint another Wage Board, let something be given to them so that the new imposts may not hit them so hard. I hope the Labour Ministry will give consideration to this.

Shri Priya Gupta: Sir, I have already moved my cut motions on the Demands for Grants of this Ministry.

First of all, I would like to express the feelings of my friends. These were very touching to me. When I was talking to them, they were just telling me what the Ministry of Labour and Employment and Planning was doing. They remarked that the Ministry of Labour was for belabouring the Ministry of Employment was for unemployment and the Ministry of Planning was for a planned cumulative fall in the national income! By 'belabouring' I do not mean physical belabouring but belabouring economically, and by snatching away the fundamental rights of workers either by relaxation of the Labour Acts or by amendment of the Industrial Disputes Act or by other things.

I would refer to another thing which I did not expect. In the Book of Demands for Grants on page 3, we find provision made for a top-heavy administration. Pay of officers accounts for Rs. 9,22,900 and for Establishment (Classes III & IV) Rs. 8,54,400. The number of additional officers is 48. In all other Ministries, barring a very few sections, nowhere is the expenditure of

officers so much more than that on the Class III and IV establishment. I do not know what is the reason for this in the case of this Ministry.

As I said in my speech last year, the Labour Ministry is the protector of the rights and privileges of the workers. It should exercise this obligation in respect of the fixation of wages and other service conditions of work of labour. But it is a sad thing to say that the difference between the minimum and maximum wage is so much. The demand of workers for wage boards in all industries has not yet been conceded. In respect of housing of labour, the subsidised industrial housing scheme, the progress is very poor, as will be evident from the State-wise figures right from 1957 to 1958, 1959, 1960 and 1961. It should be made compulsory for all private and public industries to provide houses for their workmen. The subsidised industrial housing scheme has not fulfilled the expectations entertained about it. Many of the State Governments which were offered assistance could not utilise it.

Then I would refer to the answer given to starred question No. 227 dated 4th March, 1963 put by Shri Kamath regarding relaxation of statutes governing working mines and factories. A statement was laid on the Table showing relaxation etc. There are many points which need comment, but I would refer to one thing. The Labour Minister was kind enough to say there that the labour unions were consulted. I do not know whether the labour union of that particular industry was consulted or the labour representatives as a whole were called in.

Secondly, there was power given to State Governments to relax provisions of labour laws, on the top of the relaxations here. Now the talk is—emergency, emergency, emergency. In the name of emergency, everything is being done or shielded. If a typhoid or cholera patient requires

a certain costly dose of medicine, do you curtail it because there is an emergency? These labour laws were not a set of luxurious demands for protection. They were made at the instance of even a conservative organisation like ILO in which our Government, employers and employees are represented. They were made so that labour could serve their countries and contribute to its advancement, taking into account their vital interests. If you look at the statutes and constitutions of countries, west and east, they have made a fundamental provision that labourers must be protected. They are the first wheel to serve of society for industrialisation and advancement of a country's economic betterment. Therefore, I would request the Minister to revise the reply in respect of starred question No. 227 asked by Shri Kamath.

Regarding violations, as General Secretary of a particular Railway Union and Vice-President of the NE Railway Mazdoor Union, and Assistant General Secretary of the All India Railwaymen's Federation, I have contacted the Chief Labour Commissioner and Regional Labour Commissioner. Either they do not reply or if they do, it is just a nice reply without giving anything. I may mention many instances here. When our revered Minister, Shri Nanda, visited Gorakhpur—I do not know whether he did so as Labour Minister or in any other capacity—our Union there, the NE Railway Mazdoor Union sought an interview with him. They were kept waiting. Unfortunately, they could not get a hearing. Just when he was starting in his car, Shri Nanda was kind enough to take from them the copy of the memorandum. They had come to discuss PNM and other matters with him and clarify certain things in respect of the Memorandum I do not know but I believe he must have been very busy. But I am sure he will give deep consideration to the memorandum submitted by them.

The railways are the biggest government employers. But there also

Labour Laws and rules are being violated. I understand that if overtime payment is not made in time, it constitutes a violation of the provisions of the Payment of Wages Act. I understand Government and the Ministry of Labour are giving active consideration to issue a notification whereby non-payment of overtime wages will be taken out of the purview of the Payment of Wages Act. This should not be done.

Relaxations and amendments should not be made because particular officers are not following the rules; amendments if made, should be made only to see that they result in betterment of the conditions of work of workers, for whom originally the law was enacted. That is my request.

In respect of the recognition of the unions, I have got to submit to the Labour Minister that two of the major steel plant unions, the Bhilai Steel Kamgar Sangh and the Rourkela Mazdoor Sabha, have been requesting time and again for recognition. I can make a mention here that the Rourkela Mazdoor Sabha comprises the biggest number of employees of that establishment as members of their organisation. Recently the Bhilai Steel Kamgar Sangh, in a "khulla chitthi", open letter, to the Prime Minister, have submitted something like a charter of demands; and I would request the Labour Minister to kindly go into that also.

Regarding industrial truce, one of my ablest comrade in trade union, Mr. Gandhi, who was member of the Central Pay Commission and many other organisations, and a member of this House has narrated many things. I have nothing further to add to what he has said. But I repeat that the General Secretary of the Hind Mazdoor Sabha, Mr. Bagaram Tulpule—Sir, I take the privilege of saying so because I have got his permission to refer to it—had a telephonic talk with Mr. Nanda in respect of the breach of the industrial truce provisions by the employers, and the normal machinery for the resolution

[Shri Priya Gupta]

of the grievances which has been kept inoperative. I would request the Labour Minister to look into it.

Then I would like to say that industrial courts should be set up for disposal of internal dispute of members our internal references of union which are now referred to the ordinary courts.

Regarding dearness allowance, what shall I say. It has become a *mantra* to this India Government. In no other country does the word dearness allowance continue for a series of years together. That means the failure of the Government to hold the price line or to improve the economic conditions.

Mr. Deputy-Speaker: The hon. Member's time is up.

Shri Priya Gupta: Is all the time over, or can I take two or three more minutes? I am the only spokesman of my party and I hope I will get some more time.

Mr. Deputy-Speaker: He can take two more minutes.

Shri Priya Gupta: I would request the Labour Ministry also to prescribe the age of superannuation for the working journalists as required by the Working Journalists (Conditions of Service) Act, 1955.

Secondly, the PTI organisation should be converted into a public corporation as suggested by the Press Commission. The hold of the monopoly press on the national news agency is having a very bad effect on the day-to-day functioning of the working journalists. Both the Federation of PTI Employees Unions and the Indian Federation of Working Journalists have been demanding this for several years, but the authorities both in the Government and the PTI seem to have turned a deaf ear to it.

Thirdly, the demand of the PTI employees is also that at least two,

or a few more, of the directors should be from their rank and file.

It is regrettable that the Salim Merchant award has not been implemented at all as yet. The employees have been requesting the management to sit with them and to come to an agreement on certain issues as suggested by the tribunal, but the management refuse to do so.

The wage board for newspaper employees should be set up. It is high time. And on this point I would like to say that for the permanent solution of the day-to-day grievances that committee should be set up immediately.

It is reported that in the PTI there is nepotism, favouritism and parochialism and such other things in respect of promotions and transfers of the staff concerned.

I would request the Labour Ministry to take note also of this. In regard to article 311(2) that is proposed to be amended by the Government of India, the Hind Mazdoor Sabha has demanded and urged on the Government—and all the workers organisations in the private and public sectors, including the Railwaymen's Federations of both the organisations, and all the Central Labour organisations, have demanded this—the HMS in its resolution has urged upon the Government to consider its proposals and withdraw the amendments, and, in the alternative, it calls upon Parliament to reject them and thus stand as the guardian of the civil and service rights of the employees of the Government of India. The proposals of the Government constitute a breach of the fundamental rights of the Central Government employees and will place the employees at the mercy of the officers since there will be no liability to establish an accord between the enquiry and the finding.

Dr. Melkote: Mr. Deputy-Speaker, Sir, it is five or six months after the

Chinese aggression on our frontiers that we are meeting here today to voice what the response has been by the working classes in India. May I say that the nation as a whole faced a very serious crisis, and in this crisis the working class as a whole supported the Government whole-heartedly? And since six months have now elapsed, may I say that the workers have written history during this period? It is an epoch-making event when they took a decision, about six months back, to support the nation in its travail, not to make any demand what soever on the management whether it be the private or the public sector undertakings to work more number of hours, to produce more, to work every minute of their lives, every hour and day, to work even on Sundays, to donate in money, in work, in blood, and to support the nation in every aspect of its life. So, today, if the jawan in the front is writing history in blood, behind the line of the jawans the worker has been doing his duty in sweat and labour. And all credit to them, because for every jawan there should be at least twenty workers in the industry to work and to produce.

The production has gone up everywhere and in every field of activity, from a 150 to 200 per cent, or even more, and they have been working round the clock. I find that the management say that the failure has not been of the human element but it is the machine which failed and which needed rest and repose. What a magnificent response the worker has given, particularly the industrial working class!

If all this has happened and we pay a tribute to the working class, may I say that all this has been in a great measure due to the solid efforts of the Government during these fifteen years. And all tribute to our Labour Minister who has led the working class in the right direction. Fortunately for me, Sir, he is not here when I am voicing my feelings here today.

An. Hon. Member: Otherwise you you would not?

Dr. Melkote: Because it would not be correct for me to speak in his presence, eulogising him in this manner.

An. Hon. Member: You mean it would be delicate.

Dr. Melkote: He has been our guru and he has led us correctly throughout. It is we who have been criticising him all these years, saying that he is partial to the other section that has been letting down the Government and the country throughout treacherously. And it is that party again which is saying today that the Government is not behaving with them correctly. What a thing to happen that those people who year after year had been saying that there was not a better Minister than Nandaji should today say that he is acting in the wrong manner! It is we who have opposed him and who have been saying that those were the treacherous people, and hence not to be prey to these praises. And things are getting exposed. We know exactly, the nation knows where we stand. Today it is proper time that we should demand that the relative strength of the different unions and federations and the National organisations should be ascertained. But this is not the time when we should demand such a thing. Hence we keep quiet. And we keep quiet because we have to produce more. We keep silent because this is a national emergency when we have to put in every ounce of our energy, and it is an emergency where we have to support the Government solidly.

I pay a tribute therefore to the Minister for all that he has done. And while saying this I pay a tribute to the Labour Ministry also. Every one of them has been doing solid work and backing up the Minister, whether it is in the shape of bringing forth these reports of the wage boards or the bonus commissions, or the setting up

[Dr. Melkote]

of a board which has been demanded by the working journalists, and in all other respects, including the welfare activities, workers' education and so many other things. The working class has been built up by every one of these activities, and may I say that it is not merely by people at the top? The onus or the responsibility lay at the lowest level in the factory where the conciliation officers and the labour inspectors had to work with the sweat of their brow, who took up the responsibility. I understand that cases of their promotions and other things are held up, their welfare activities, their scales of pay, etc. need to be attended to. We are in this House demanding that those people who are working in the factories and also those behind the Government should be looked after and we should pay attention to them so that they may get their difficulties removed, especially on this occasion. It is not merely for the labour that we demand these things. We demand this kind of encouragement to every Government servant working in the offices also.

May I bring to the attention of the House that we entered into a truce resolution and that resolution has been very carefully examined on the 23rd February, 1963 by my national organisation, the Indian National Trade Union Congress, of which I happen to be a responsible member. It expressed the view that there was need to ensure full implementation of truce resolution by the employers—a very moderate wording. Though we could have condemned several things, we are supporting the Government in every aspect. The employers have failed us and when they have failed us, we feel that the Government too has failed. That is so in both the private and public sectors. This truce has got to be re-examined and it should be seen that no lock-out takes place. Lock-outs have taken place. A few workers have been dismissed. We came to an understanding that no

such dismissal should take place that there should be no wage-cut and so on. Several such things had happened, when labour has shed all its energy. A bad psychological atmosphere should not be created now. Government has got to ensure this and more than this in order that litigation may be minimised and the work may progress smoothly and production may go up. For all these reasons, we have asked for voluntary arbitration in the public and private sectors. In some cases, it is there and the Government should enforce the principle of voluntary arbitration both in the public and the private sectors.

As I said earlier, Sir, labour has written history in this short period of six months. We are too near the period to really appreciate what labour has done and I am sure historians will give a good record of this magnificent job. While saying so, I want to stress some fundamental points. A number of the Central Government factories, to mention only one, the Praga Tool factory at Hyderabad, has retrenched workers. There are several such cases. Government should look into the matter and rectify these things. This atmosphere should change. Defence workers told me at Calcutta that the Employees State Insurance Scheme has not been implemented in their factories. Ordinary patients in the defence ordnance factories suffering from T.B. are given leave for eighteen months but no pay is given to them. The scheme is not enforced in ordnance factories. It is being extended everywhere. In view of the importance of a worker in the ordnance factories, if this is not enforced it has got to be enforced immediately.

Shri Kashi Ram Gupta (Alwar):
There is no quorum.

Mr. Deputy-Speaker: Let the Bell be rung—now there is quorum.

Dr. Melkote: I was speaking of the various lapses that were taking place.

Mr. Deputy-Speaker: Your time is up; you have already taken nine minutes.

Dr. Melkote: I thought I had taken only seven minutes and I have been looking at the clock. Anyway, there is one particular aspect of the question. Due to increased production, the price line had been held. People have been complaining about it. If the price line had been held, it is due to increased production by the workers themselves. Therefore, the workers have helped the country and the Government in no small a measure. They have been demanding an increase in the rate of contribution of the Provident Fund from 6½ to 8-1/3 per cent. Today while they are contributing so much by all their activities in various fields and are producing more and are also not demanding overtime wages for working extra time, while all these things help the Government and the people, I feel Government and the managements should contribute an equal sum to their provident fund. Government should also come forward to create a proper climate to enthuse them. I hope Government will look into these things.

A word about the workers' education. This has had a splendid result on the psychology of the workers themselves. Today, thousands of these workers, about 50,000 workers and more than 3,000 teachers had been trained. The result has been that the workers understand better the legal aspect of the question. So far, outsiders used to give a lead and tell them how to fight out their cases, about the criminal procedure code and other things. Today the workers have become responsible and are prepared to shoulder more and more responsibilities and to participate in the management and to strike a better bargain. In all such matters the workers' education has had a splendid effect and I hope more money will be allotted. It started in 1957 and about Rs. 3 lakhs were spent. Last year, possibly Rs. 16 or 17 lakhs might have

been spent. More money ought to be allotted as thousands of workers are yet to be trained to the benefit of the workers and the industry.

Lastly, one word about the technical personnel that is needed for the country and trained by the labour department. In respect of many industries it is said that at the floor level we do not get the proper type of men. Many more have got to be trained. This will give them work while production will increase benefiting the nation.

In the end, may I say that I congratulate the Ministry for the splendid report they have given. They could have written volumes about these things. But for lack of paper and other economic measures on account of the emergency, it has not been done. I know that we can speak hours and hours on this subject and the Ministry could have produced a still better report. In the end, I congratulate the Ministry and the Minister and support the demand for grant.

श्री कल्पवाल (देवास) उपाध्यक्ष
महोदय, मैं श्रम और रोजगार तथा योजना
मंत्री का ध्यान आप के द्वारा दो चार बातों
की तरफ दिलाऊंगा।

भारत में सभी लोगों के लिए वेतन बोंड बनना चाहिये और वह सब पर लागू होना चाहिये चाहे, वह छोटा उद्योग हो या बड़ा उद्योग हो। प्रायः ऐसा देखा गया है कि अधिकांश उद्योग इस भिकारिश से वंचित हैं। पता नहीं वहाँ के मजदूरों को इस आ लाभ क्यों नहीं मिलता है। हमारे केन्द्र में योजनायें तो अनेक बनती हैं परन्तु जिस गति से और जिस प्रकार से उन्हें सेन्टर पर लागू होना चाहिये, उस प्रकार से वह ही नहीं पातीं। इस वेतन बोंड का लाभ देश में सभी प्रकार के मजदूरों को मिलना चाहिये चाहे वह दवाओं की दुकान पर काम

[श्री कष्टवाय]

करते हों, चाहे हलवाई की दुकान पर काम करने वाले हों, चाहे होटलों में काम करने वाले हों या चाहे कपड़े की दुकान पर काम करने वाले हों। जो अनेकों प्रकार के छोटे उद्योग हैं उन पर और दुकानों पर भी यह लागू होना चाहिये।

एक माननीय सदस्य : खेती में काम करने वालों के बारे में भी कहिए।

बी कष्टवाय : वह भी आएगा। इस में हमें कभी भी लापरवाही नहीं करनी चाहिए। यह बांग ऐसा है जिस के कन्धे पर भारत का बड़ा भारी भार है और शासन की ओर से एक कानून है कि जहां पर बीम व्यक्ति काम करते हैं, वहां प्रावीडेंट फंड कटना चाहिये। परन्तु मेरे देखने में ऐसा आया है कि बीस तो क्या जिन कारखानों में पचास, सौ, दो सौ या चार सौ तक व्यक्ति काम करते हैं वहां यह बातें आज भी लागू नहीं हैं। उदाहरण के तौर पर शुगर मिल, आइल मिल, जिनिंग फैक्टरी ऐसे अनेकों कारखाने हैं जो सीजन में चलते हैं, उन पर यह बातें लागू नहीं होती हैं। मैं हमारे मंत्री महोदय का ध्यान इस ओर बड़ी नम्रता के साथ दिलाना चाहता हूँ। क्या कारण है कि इन लोगों के साथ फैक्टरी मालिक इस प्रकार का अन्याय करते हैं।

पिछली बार हमारे श्रम तथा रोजगार मंत्री श्री जयसुख लाल हाथी से हमारे यहां के भारतीय मजदूर संघ का एक प्रतिनिधि मंडल मिला था और उन्होंने मुझाव दिया था कि जिन फैक्टरियों में पाच आदमी काम करते हों वहां भी प्रावीडेंट फंड का नियम लागू होना चाहिये। उन्होंने इस प्रतिनिधि मंडल को आश्वासन दिया था कि हम आगे बाली योजना में इस बात को लागू करेंगे। उस बात को साल भर से अधिक हो गया लेकिन वह आश्वासन, आश्वासन की जगह ही लटक रहा है।

आज दिल्ली में ही नहीं सारे भारत वर्ष में ऐसे अनेकों कारखाने हैं जहां पर मजदूर मजदूरी करता है और उस को स्थायी नहीं किया जाता, अस्थायी रहते रहते उसको दस दस साल, बारह बारह साल या आठ साल हो जाते हैं लेकिन उस को स्थायी नहीं किया जाता। इस का क्या मतलब है। दिल्ली में जो बड़ी बड़ी कपड़ा मिलें हैं उन का उदाहरण में आप को देता हूँ। उन में मजदूरों के साथ इस प्रकार का अन्याय होता है। मिल मालिक यह सोचता है कि अगर इस को परमानेट कर दिया तो इस को प्रैच्युटी का अधिकार हो जाएगा। इस लिए जब उन्हें काम करते करते तीन महीने समाप्त हो जाते हैं तो उनके काम का पास बदल दिया जाता है और उन को फिर मेर भरती किया जाता है। मैं माननीय मंत्री महोदय का ध्यान इस ओर बड़े जोर के साथ दिलाना चाहता हूँ। आखिर उन्होंने क्या अपराध किया है कि उन के साथ यह अन्याय होता है। ऐसा नहीं होना चाहिए। यह सरकार डंके की ओट पर यह कहती है कि यह कल्याणकारी सरकार है। मैं इस कल्याणकारी सरकार का थोड़ा नमूना बताऊँ। दिल्ली में जो ए क्लास की सहूलियतें दी गयी हैं वे किन लोगों को दी गई हैं? जो बाबू सरकारी दफ्तर में काम करता है, जो बाबू अच्छा पढ़ा लिखा है, जो बाबू अच्छे मकान में रहता है, उस को यह ए क्लास की सहूलियत दी गयी है। लेकिन गरीब मजदूरों को इस सुविधा से बंचित किया जाता है। क्या उन का यह दोष है कि उन्होंने गरीब परिवार में जन्म लिया है, क्या उनका यह अपराध है कि वे गंदी बस्तियों में रहते हैं, क्या उनका यह गुनाह है कि वे मजदूर धरानों में पैदा हुए हैं कि उनको इन सुविधाओं से बंचित किया जाता है? मैं बड़ी नम्रता के साथ योजना मंत्री का ध्यान इस ओर

खींचना चाहता हूँ। उन्हें इस योजना में अगली बार यह तैर करना चाहिए कि इन लोगों के साथ में जो इस प्रकार का अन्याय किया जाता है, यह बिल्कुल गलत है और नहीं होना चाहिए, और उनको भी ए कलास का लाभ मिलना चाहिए, उनको सस्ती दुकानों से सामान मिलना चाहिए। क्या इनके साथ अन्याय इस लिए किया जाता है कि यह दो दो आने में रिक्षा चलाते हैं, क्या उनका यह दोष है कि वे गन्दी बस्तियों में रह कर अपनी नाक सड़ते हैं, क्या यह उनका अपराध है जिस के कारण उनको इस लाभ से बंचित किया जाता है। यह गलत है। सबा नहीं होना चाहिये सरकार कहती है कि हम कल्याणकारी सरकार हैं। यह नमूना इस सरकार का है।

मैं पिछली बार उन गन्दी बस्तियों में थूमा था। मैं योजना मन्त्री से नम्रता से प्रार्थना करता हूँ कि वे मेरे साथ चल कर देखें कि वहाँ लोगों को किन मुसीबतों का सामाना करना पड़ रहा है। उनके लिए न सड़क बनाने का इन्तिजाम है, न पानी का इन्तिजाम है, न ठीक से रहने का इंतिजाम है और न उनको ठीक प्रकार से कमाई मिलती है।

मैं योजना मन्त्री जी की एक बात की बड़ी तारीफ करता हूँ कि उन्होंने अपने परिश्रम से अनेक क्षेत्रों में मजदूर बस्तियों के अच्छे मकान बनवाए हैं। लेकिन उद्योग बढ़ रहे हैं और आवादों बढ़ रही है। जिस गति से ये दोनों चांचों बढ़ रही हैं उस गति से मजदूरों को ठीक प्रकार से मकान और रोजगार नहीं मिलता है।

दूसरी बात मैं यह कहने जा रहा हूँ कि आज जो मजदूरों को उद्योग में शिक्षा दी जाती है, तो राजधानी में तो ऐसा है कि उस शिक्षा में सब वर्ग के मजदूरों को ले लिया जाता है। यह अच्छी बात है, क्योंकि दिल्ली राजधानी है। अगर राजधानी में ऐसा न हो तो सरकार

की बदनामी होगी सारे देश में। लेकिन देश के अन्य भागों में जहाँ इस प्रकार की शिक्षा दी जाती है वहाँ ऐसा नहीं होता। इस विषय में मैं माननीय मन्त्री जी का ध्यान मध्य प्रदेश की ओर खींचना चाहता हूँ। मध्य प्रदेश के अन्दर प्रायः यह देखा गया है कि जब शिक्षा सत्र चलता है तो उसमें उसी व्यक्ति को लिया जाता है जो इंटक का सदस्य होता है या कांग्रेस का सदस्य होता या इंटक द्वारा मान्यता प्राप्त यूनियन का नूमायन्दा होता है। उसी को यह लाभ मिलता है। यह जो पक्षपात होता है यह गलत है। ऐसा नहीं होना चाहिए। मैं मन्त्री जी से बड़ी नम्रता से प्रार्थना करता हूँ कि मध्य प्रदेश में जो पक्षपात शिक्षा के मामले में किया जाता है उसकी छानबीन करें और इस शिक्षा सत्र से सब मजदूरों को समान रूप से लाभ मिले।

इसके अतिरिक्त एक अत्यन्त आवश्यक बीज है, आज हमारे देश पर संकट आया हुआ है। इसलिए मैं योजना मन्त्री जी से बड़ी नम्रता से प्रार्थना करूँगा कि जिस फैक्टरी में भी आदमी काम करते हों उस फैक्टरी के मजदूरों को सैनिक शिक्षा दी जाए, उनको राइफल चलाना सिखाया जाए। समय आने पर ये मजदूर देश और रक्षा के बहुत बड़े काम आ सकेंगे। जिस कारखाने में ये काम करते हैं उसकी अच्छे ढंग से हिफाजत कर सकेंगे। मन्त्री महोदय को इस बारे में विचार करना चाहिए और इस योजना को तुरन्त सारे देश में लागू करना चाहिए। यह जो संकट हमारे ऊपर आया है इससे हम को अनुभव हुआ है कि ऐसे समय में ये महनतकश लोग ही हमारे काम आ सकते हैं। अगर यह योजना लागू कर दी जाएगी तो समय आने पर हमको बहुत से मजदूर सैनिक शिक्षा पाए हुए मिल जायेंगे जो देश को सैनिक सहायता दे सकेंगे और अपने कारखानों की रक्षा कर सकेंगे।

इस समय में एक और बात कहता हूँ। एक और मजदूर को १२ आने मिलते हैं

आठ आने मिलते हैं या एक रुपया मिलता है और दूसरी ओर "हिन्दुस्तान" समाचार पत्र में एक समाचार आया है कि मध्य प्रदेश में आठ मर्हीने में मन्त्रियों ने ५१ हजार का भत्ता लिया है।

उपाध्यक्ष महोदय : यह बात मध्य प्रदेश विवान सभा में बोली जा सकती है।

श्री कल्पवाय : जो मध्य प्रदेश के श्रम मन्त्री हैं उनकी ओर मैं आपका ध्यान दिलाना चाहता हूँ.... जो मध्य प्रदेश के श्रम मन्त्री हैं, एक ओर तो मजदूर को १ रुपये और २ रुपये मजदूरी मिलती है.....

15 hrs.

Mr Deputy-Speaker: Order, order. It has nothing to do with the Labour Ministry's demands.

श्री कल्पवाय प्रगत आप इसके लिए मना करते हैं तो मैं नहीं कहता इंतेकिन मेंगा इन्हाँ अवश्य कहना है कि सरकार को इम मम्बन्ध में जागरूक रहना चाहिए, अपना उचित कण्ठोल रखना चाहिए ताकि मजदूरों के हितों का इम तरह उपेक्षा न हो।

अब इटक के मम्बन्ध में मैं यह कहना चाहता हूँ कि वहाँ भी मजदूरों का मही मायनां में प्रतिनिधित्व नहीं हो रहा है। जो अवित इटक के अध्यक्ष व मन्त्री बने हैं वे मजदूरों के प्रतिनिधि नहीं हैं। वह लोग तो नाख लान्व रुपये की विनिध बना कर बैठे हुए हैं। योजना मन्त्री को इस बारे में खोज करनी चाहिए कि मध्य प्रदेश में इस तरह मैं जो मजदूरों के हितों को नज़र अन्दाज किया जा रहा है और जो उनकी समस्याएँ हैं वे कैने मनोषजनक रूप में हल की जायें। याज उनको कारण मध्य प्रदेश के मजदूरों में भारी शम्भनां को भावना की रु है। इटक के वे नवाकारियाँ मजदूर प्रतिनीध मिल मानियों ने मिल कर मजदूरों के मार्गों पर आपसं

बातचीत करके समझीता कर लेते हैं और उनसे पैसा लेकर सीदेबाजी करते हैं और जिसके कि परिणामस्वरूप मजदूरों के हक्कों को मारते हैं। मन्त्री महोदय को इन सब चीजों के बारे में ध्यान देना चाहिए और ज़रूरी स्वोजबीन करनी चाहिए।

Shri Dinen Bhattacharya (Serampore): Mr. Deputy-Speaker, Sir, the report which has been given to us by the Labour Ministry makes it appear that the situation in the industrial field is very rosy. But if any real and factual study is conducted in this sphere, it will be evident that the situation is fast deteriorating and if strong steps are not taken, whatever may be the desire of the Government or of all of us, the workers will take their own course of action. Before that, it is my humble suggestion that the hon. Labour Minister should personally look into the situation, so that the condition that is prevailing now may be improved.

Many instances of violation of industrial truce have been cited by other Members and by my friend, Mr. Elias and I do not want to go into the details. I will just reiterate one thing which has been mentioned by Mr. Elias. In West Bengal, there are certain factory owners like Birlas. Take, for example, the Hindustan Motors. Not to speak of the industrial truce resolution, they are not even implementing the awards of tribunals and even judgments of High Courts. In last October, there was a judgment of the Supreme Court which modified the judgment of the lower tribunal in respect of wages, dearness allowance, etc. of the workers. It was expected that the employers would implement it fully. But in spite of our repeated requests to the West Bengal Government and even to the Central Labour Ministry, nothing has been done and the workers have been deprived of their dearness allowance, increment in

wags, etc. There are so many cases, but I do not want to go into details.

In the last three or four years, so many wage boards have been set up. All over the country, the engineering workers are demanding a wage board for them. It is a very strategic industry and particularly in this emergent situation, when production is to be stepped up and the workers have to be enthused, I would request the hon. Minister to reconsider the matter. There are intricacies but they can be solved if proper attention is given. He will say that there are so many categories of workers in the engineering industry and it is difficult to set up a wage board. I may say that in West Bengal, sometime back for units employing 250 workers and more, one tribunal was set up and for those employing below 250 workers, another tribunal was set up. In this way, wage boards can be set up for the engineering workers for all States. This may be kindly looked into.

Regarding provident fund, the contribution of workers has been raised from 6½ per cent to 8-1½ per cent in four industries. That is a good gesture. But there is another difficulty faced by the workers. There is no system of payment of loan. If there is no provision for loan from the provident fund, the workers have to go to moneylenders and take loans at high rates of interest. So, I would request the Government to look into this matter, so that the workers may get loans from the provident fund account on easy terms.

Regarding unemployment, it is evident from the report that the figure is soaring up and the condition in West Bengal is more precarious. So, the Ministry must take some concrete steps so that the employment potentiality may increase.

There is another point to which I would draw the attention of the

Minister, about which there is a strong feeling in West Bengal. If you have a survey and take statistics in the industrial belt in West Bengal, you will find it. The people of West Bengal have a strong feeling that in many factories, the people of West Bengal are not given employment in spite of there being vacancies. That is a serious complaint. This was discussed many times in the West Bengal Assembly. When Mr. Sattar was the Labour Minister, he dealt with the matter and the people of West Bengal expected that the situation will improve. But up till now the condition has not taken a turn towards improvement. I will request the Minister to look into the situation.

Shri Oza (Surendranagar): Sir, whatever may be the objective situation, we are statutorily still under the period of emergency. We have been hearing in this House from all the trade union leaders that the working class has played its role properly during this emergency. The working class has helped in stepping up production. They have not raised any substantial disputes. Not only that; they have also contributed generously according to their means towards the National Defence Fund.

It has also been voiced on the floor of this House that the employers are not observing the terms of the industrial truce resolution in the true spirit. There is lot of substance in that contention. There is a lurking suspicion in the working class of this country that the employers are exploiting the situation for their own ends. To the working class, they turn round and say, "Look here, there is emergency; don't raise disputes. Step up production". To the Government, they turn round and say, "If you impose super-profits tax, industrial development will go down and we will not be able to achieve industrial progress, as we want to do." To the consumers they have always turned their back, because they are all sheltered industries and they are reaping

[Shri Oza]

high profits. I think this state of affairs, whether there is an emergency or no emergency, cannot be allowed to subsist any longer.

The resolution, to my mind, is a bit defective. In clause (v) of the Industrial Truce Resolution it has been stated:

"All complaints pertaining to dismissal, discharge, victimisation and retrenchment of individual workmen, not settled mutually should be settled through arbitration."

The word used is "should". Then, further, it says:

"For this purpose, the officers of the Conciliation Machinery may, if the parties agree, serve as arbitrators."

They will never agree to that. To my mind, entrusting the work of arbitration to the Conciliation Machinery, in principle, is not good and healthy, because then conciliation will not be possible at all. If Conciliation officers start behaving like arbitrators, I think conciliation will be difficult in times to come. But then, further on, the resolution says:

"Dismissals and discharges of workmen should however, be avoided as far as possible."

This is only a pious thinking. When the Government adopted this resolution that all complaints not mutually settled should be settled through arbitration, they should have also taken an agreement from the employers and employees of the various industrial centres with regard to the setting up of an arbitration machinery and settling the disputes then and there on the spot. Otherwise, I think, the situation will not endure long and we shall have to find out some other method for solving the disputes.

It is said that the real wages of workmen have not gone up. There is a feeling in this country that as compared to the agricultural labour the industrial labour is getting a more fair deal. Because of their strategic position and because they can exercise some pressure and influence, they have got better wages, better dearness allowance and all these things. But we cannot say that that is the whole truth. If we look at the figures we find that the real wages of the labourers have not been commensurate with the rise in the cost of living index and also the rise in production. After we have adopted this plan, we find that the real wages of the labourers have gone from 100 to 111—there is a rise of 11 points. The cost of living index has gone up from 100 to 120, while the production has gone up from, say, 100 to 178. So the wages have not been commensurate with the rise in production. And, there is some substance when they say that the real wages have not gone up. But we cannot lay the blame only at the doors of the Government. I am afraid the trade unionists are also partially responsible.

If we look at the family budget enquiry of the working class held some 15 or 20 years back, we find that in the centres where the trade union activities are very strong and the labour are in a better bargaining capacity, the wages are higher than what they are at the centres where the working class is, speaking from the trade union point of view, weak. For example, in the results of the working class family budget enquiry held in Ahmedabad, the average monthly income per family of the working class was found to be Rs. 134.35 while the average monthly expenditure per family at that time was Rs. 95. In Bombay the average monthly income per family was Rs. 97.14 while the average monthly expenditure per family was Rs. 86. In Calcutta it was Rs. 70.36 of average income per family per month whereas

the expenditure was Rs. 71.56. So there was a deficit of about Rs. 1.20 in Calcutta. Therefore, as compared to Ahmedabad and Bombay the trade union movement in Calcutta is not strong enough to take care of the workers, with the result that, as compared to other centres, where they are able to organise themselves more and more they have been able to achieve more and more results for the working class.

The plight of the agricultural labour is extremely bad. If we see the figures given by the Labour Bureau we find that unless we do something a time will come when it will not be possible for us to meet the situation at all. A survey was carried out with regard to the income and expenditure of agricultural labour families. We find that in the central zone the income was Rs. 358 per year while the expenditure was Rs. 589. How is it possible for these people to make their two ends meet. Sir, I would not take much time of the House by giving all the relevant figures, but, by and large, we find that the agricultural labour are the worst sufferers in this country so far as wages are concerned. Unless the State Governments and the Central Government put their heads together and find out some solution to ameliorate the conditions of agricultural labour, I am afraid in times to come a situation will develop in which it will not be possible for us to control it.

Shri Deorao S. Patil (Yeotmal): Thank you very much for pleading the cause of agricultural labour.

Shri Oza: Then, Sir, we know that in the matter of social security we must make as rapid a progress as possible. Unless the labourers have a sense of security, that when they are in trouble the State will take care of them, when they are sick they will be properly looked after and when they are old they will get something by way of pension, I do not think they will put their heart in stepping up production which we badly need.

In this connection, Sir, we have taken a step. We have established the Employees' State Insurance Corporation. It is only a minor step, I would say, that we have taken. We have still to go ahead. Therefore, I wish all god-speed to the activities of the Employees' State Insurance Corporation. Of course, it is doing very good work. But I have got one grouse. We know that medical administration is taken care of by the States and because of this dual responsibility so far as medical side is concerned this Corporation has not been able to achieve any results. We have launched upon a project in the Delhi Administration where the Corporation itself has taken up the work of giving medical relief to the employees. In this report there is only a precursory reference to this. I wish the Ministry could give us more details about how this project is working, because if it is working successfully. I am sure that the Director-General, enthusiastic as he is, will see that it meets with success—we can extend this experiment to other centres also.

I want to say a word about the Payment of Wages Act. We know that in every case the employee has to go to a court of law. It is impossible, particularly in the present circumstances, for an employee to go to a court of law and seek redress. Why does not Government launch prosecutions immediately? If we find that wages due under a particular standing order or under the contract between the employer and employees are not paid—according to the Act they must be paid within a week from the period they became due—immediately prosecutions should be launched. We have adopted this Industrial Truce Resolution. If even after that the employees are to be driven from pillar to post for whatever they have legitimately earned, I think it would be very sad particularly during the emergency. Therefore, Government should issue instructions to all States to see that once there is a breach of the Payment of Wages Act imme-

[Shri Oza]

diate prosecutions should be launched. That is the only way by which we can see that wages are paid in full.

About fixation of pay of labour inspectors, I am told by those who are active on the labour field that those inspectors are not paid what they should be paid. Even if an inspector of the Centre in the Labour Department has been in service for 9 to 10 years, he gets the same emoluments as an inspector who has been recently appointed. That would cause a lot of heart-burning. The Labour Department should look into the cases of such senior officers and find out whether they could be given proper emoluments.

Shri A. N. Vidyalankar (Hoshiarpur): Mr. Deputy-Speaker, Sir, within the short time allotted, it may be difficult for me to say all that I want to say, but I shall try to confine my remarks within the time allotted. First of all, the work and performance of the Labour Ministry ought not to be judged from stray instances, but it should be judged, firstly, in the light of the general policy that has been enunciated in our successive plans and which has been accepted by this House. Secondly, we have to look at it from a broader point of view of the technique, the wonderful technique, that has been employed by our present Labour Minister. The House knows that labour problem is an intricate problem of human relationships, beset with many difficulties. So, the House should congratulate the Labour Minister, Shri Nanda, for evolving a method and a technique with which he tries to solve the problem. What is that method? Instead of owning the responsibility himself on behalf of the Government for solving these problems, he brings together all the parties directly concerned and tries to persuade them to own the responsibility collectively, that is to say, a collective approach. That is

his method, and I think that is the secret of his success. I think Shri Nanda has splendidly succeeded in this matter. This was the policy originally enunciated by the INTUC, of course, under the able leadership of Shri Nanda, and this policy has, by and large, succeeded, and that is the reason why there is comparative peace in the industrial field. It goes to the credit of Shri Nanda, that he achieved this without provoking much opposition. He first persuades the parties to agree to certain principles. Once the parties agree to certain principles, it becomes very easy to fix responsibility as to who departed from that policy. I want this to be highlighted, because this is the aspect which this House should keep constantly in mind.

Secondly, what is more admirable in Shri Nanda is that he keeps his finger on the pulse of the whole situation. From time to time, the Labour Ministry tries to assess how far implementation has taken place. After all, we have got a big country, and this is a huge problem, a difficult problem, which cannot be solved in a day; we ought to know that fully well. But, by and large, the Government have been able to solve this problem under the able guidance of Shri Nanda. The most important thing is that he enjoys the confidence of both the parties—employers and employees. So, in this light at least, it is very uncharitable and wrong to say that the Labour Ministry is following a discriminatory policy of showing partiality to INTUC.

Then, I want to point out that the needs of the agricultural workers are not being properly attended to. I want to draw the attention of the House to this problem. The report of the Second Agricultural Labour Inquiry Committee shows a visible deterioration in the condition of the agricultural labour, as compared with their condition revealed in the first report. I think this should be taken note of, and I feel that the Labour Ministry

should do something in the matter. Although the industrial labour is sufficient in number, the bulk of the labour is engaged in agriculture. So, unless we solve the problem of agricultural labour, its indirect impact on the general labour problem will be great and our labour problem will not be solved properly.

The Government are committed to appoint a second wage board for the working journalists. I hope Shri Nanda will give some indication as to when this board will be formed and how this board will be formed. I am saying this because the working journalists are perturbed, as some gossip or under-current is going on to stop the appointment of the wage board.

Then I want to refer to the condition of the PTI employees. I think Government should use their good offices to have a negotiating machinery for solving disputes between the employees and employers. Also, there should be representation for the workers on the management board of the PTI.

In the P. & T. Department, at present the chowkidars have to work for fourteen hours at a stretch, as that is their prescribed period of work. I think it is not proper. This should be taken note of and some remedial measures taken. I am also glad that the consumers' co-operative societies are being formed. I want it to be expedited.

In the report motion has been made how the workers responded magnificently in the emergency. I would suggest that Government should collect data and statistics as to the exact contribution made by the workers, as that will give encouragement to the workers to still more.

We are spending about Rs. 22 lakhs on workers' education. The impact of education on those workers who have undergone this training is not yet clear. I would suggest that the

behaviour pattern of those workers before they went for education and afterwards should be watched. Then only we would be able to know whether the money that has been spent on their education has been useful or not.

With regard to the truce resolution much remains to be done. The employers, by and large, have not properly observed the terms of the truce resolution in letter and in spirit. Out of the 93 cases of industrial disputes during November 1962 to February 1963 in which conciliation failed, 43 were in respect of dismissal of individual workmen. I think these failures indicate that the employers have not properly responded.

Similarly, in the matter of voluntary arbitration, in Delhi, out of the 99 cases only in 16 cases voluntary arbitration was accepted; in other cases it was not accepted. In Punjab, out of 177 cases, only in one case voluntary arbitration was accepted. I think this is a matter in which Government should find some way of persuading the employers to accept arbitration when conciliation fails.

When workers have worked for extra hours and produced more, the employers have shown reluctance in contributing that extra production to Government, that is to say, the additional earnings that accrued to the industry as a result of extra work by workers. I feel this is a matter where the attitude of the employers should be changed.

The Truce resolution is an important resolution. In clause 3 of that resolution it is stated that all impediments in the way of better and fuller utilisation of man, machinery and material should be removed. There should be no idle plant capacity or manpower." But, all the same, closures are going on. Recently, in Amritsar we have heard of closures and retrenchment. The hon. Deputy Minister said that certain closures have taken place and Government were not informed of them beforehand. Why

[Shri A. N. Vidyalankar]

were the Government not informed of them? Why is it that there was infringement of the rules and regulations? What action has Government taken in those cases where previous intimation was not given to Government? This is a matter in which Government should take action very soon.

Shri Mohsin (Dharwar South): Sir, I rise to support the Demands of the Ministry of Labour and Employment. Labour plays a very important role in the matter of the country's economy and it is in the fitness of things that labour should be kept satisfied all the time. I am of opinion that under the supervision of Nandaji labour is always safe. It is not for the first time that I am hearing the appreciation of his excellent work by hon. Members of this House. When I saw the past proceedings of Parliament I found that this has been the case in all the years and regardless of parties every hon. Member has expressed appreciation for the hon. Minister's Labour policy. He has been doing a lot for ameliorating the condition of the working class.

It is seen from the Report that he has adopted a new procedure in implementing the Code of Discipline as a result of which in 80 per cent of the cases where there was a likelihood of stoppage of work it was averted. That means to say that out of 14 cases in which stoppage was threatened in 12 it was averted at the intervention of the hon. Labour Minister or of the officials of the Ministry. As regards threatened direct action out of 61 cases, in 58 cases the action was prevented. This really goes to the credit of the Ministry and it deserves to be congratulated.

But sometimes I see that some of the well-intentioned policies are not properly implemented. Perhaps it may be due to the fact that the hon. Minister is too busy with his planning programme. Maybe, he is more busy in planning and cannot think of imple-

mentation. It may apply even in the case of labour and employment where too he plans to do many things but sometimes forgets about their implementation.

From the Report it is seen that the number of mandays lost has certainly come down; but during the ten months, January to October, the Report says, 4.7 lakh mandays were lost each month. So, it comes to 47 lakh mandays lost in 10 months. It is in no way an improvement over the previous year when the number of mandays lost was 48 lakhs. Only as regards November and December the report about the mandays lost is encouraging; but it is not due to any efforts of the Ministry or of anybody else. It is on account of the Industrial Truce Resolution as also the emergency. The whole credit goes to Labour who have responded to the emergency in the atmosphere of which that Resolution was adopted. It is labour which has come down for a settlement in the interest of the national emergency. It is on account of that that there is less likelihood of any mandays being lost. But as regards other industries, in the textile industry as many as 17 textile mills were closed even in spite of this Industrial Truce Resolution. That is a clear indication that the management is not fully cooperative as per the Industrial Truce Resolution.

It is seen from the Report that the workers have been foregoing even their rest days and are working for extra hours without wages. Even when the workers are working extra time without taking rest and wages, the profit goes to the management sometimes. It should be seen by the Ministry that the profit of this extra working by the labour without wages does not go to the management. It should go to the National Defence Fund for which it was intended.

It is also seen from the very first page of the Report that industrial

output during the year 1962-63 has definitely gone up. It is 7.2 per cent higher than the corresponding period of 1961-62. It was only in six months. There has been a substantial increase in the production of coal, steel, aluminium, railway wagons and machine tools. All this goes to the credit of labour which is working very sincerely in view of the national emergency.

But it is very disappointing to see that the management does not come up in tune with the national emergency. They are not taking much care about labour. It is also seen that some managements have even not cared to implement the recommendations of the wage boards. In the textiles industry, as many as 14 units have not implemented the recommendations. Of course, four units have been closed but even the remaining ten have failed to implement the Wage Board's recommendations. In my District there is a textile mill, namely, the Co-operative Cotton Mills at Hubli in Mysore State. It has not yet implemented the Wage Board's recommendation. Of course, it is running in the co-operative sector, but that does not mean that it has got exemption from implementing the Wage Board's recommendations. So, it can be seen that even after one full month's working a worker cannot get even Rs. 40/- a month. In these days of very costly living, it is impossible to earn one's livelihood. I had asked a question regarding this previously and I would request the Ministry to inquire into the working of the textile mill. They say that there is always a deficit, but it is due to so many reasons. There is bad management. The labour union which is affiliated to INTUC has been appealing to the Government, both the Central and the State Governments, for setting all the matters right. But it has not been looked into so far.

About workers' participation in management it has been reported that only 16 units in the public sector and 37 in the private sector have adopted this principle whereas it was so in

11 public sector and 18 private sector units in the last year. Of course, there is a slight improvement but it is not a commendable improvement. It is seen that workers' participation in management helps a great deal. It will help better industrial relations and a more suitable labour force. There would be increased productivity and reduction in waste. There would be better profits also. Above all, there will be closer understanding between labour and management. With all these, workers' participation in management has not advanced appreciably. I can well understand this as regards the private sector but I do not see the reason why it should not be immediately implemented in the public sector.

As regards labour I have got a few words to say.

Mr. Deputy-Speaker: It is time to close now.

Shri Mohsin: I will take only two minutes.

Mr. Deputy-Speaker: No, not two minutes. He will be cutting into other hon. Members' time.

Shri Mohsin: Only one minute more. There is a report that in spite of the vast labour resources in the Country in some units it has been found that there is manpower shortage, specially of technical personnel. Of course, there are as many as 220 ITIs working and the present capacity is for training 61,080 persons every year. But in spite of this manpower is found to be short. So, it requires the opening of many more of these industrial training institutes and the training of a greater number of these people so that we may cater to these industrial units.

Mr. Deputy-Speaker: Now, Shri H. C. Soy.

Shri Kashi Ram Gupta: The quorum is wanting.

Mr. Deputy-Speaker: Does the hon. Member want me to take the count again?

Shri Kashi Ram Gupta: Certainly.

Mr. Deputy-Speaker: Within one hour after the count, quorum cannot be challenged again.

Dr. M. S. Aney (Nagpur): Once you have taken the quorum, for two hours thereafter no quorum can be taken.

श्री ६० च० सौय : उपाध्यक्ष महोदय, मुझ से पहले जो माननीय सदस्य बोले हैं उन्होंने इस बात की जरूरत बतायी है कि इण्डस्ट्रियल ट्रूल्स पर फिर से विचार करना चाहिए और उन्होंने यह भी बतलाया कि कितने कारखाने इस तरह से बन्द किए गए। मैं सदन का अधिक समय नहीं लेना चाहता। हमारे इलाके में जहां सीमेंट कारखाने हैं वहां मैं जानता हूं कि इण्डस्ट्रियल ट्रूल्स का जो रिजोन्यूशन पास किया गया है उसका पालन नहीं किया जा रहा है। इतना ही नहीं, मैं तो यह भी कहूंगा कि हमारे इलाके में जो काइनाइट की बैरीज हैं वहां एम्प्लायर्स इस इमरजेंसी के समय में भी मजदूरों को दूसरी कम्पनियों के माल को रात में उठा लाने पर लगाए हुए हैं, अर्थात् उनको चोरी करने में लगाए हुए हैं। इस सम्बन्ध में हमने कोयला और खान मिनिस्ट्री को भी लिखा और लेवर मिनिस्ट्री का भी ध्यान खींचा, मगर अफसोस है कि अब तक इस सम्बन्ध में कोई विशेष कार्रवाई नहीं हो सकी। हमारे यहां इण्डस्ट्रियल ट्रूल्स लागू हैं और साथ साथ डिफेंस इंडिया रूल्स को भी लागू किया गया है। इसी हाउस में एक नान आफिशेयल बिल के जरिए बीड़ी मजदूरों की दशा सुधारने के बारे में बहस की गयी थी। इसमें हमको आशा जागी थी कि बीड़ी मजदूरों की हालत सुधारने में गवर्नरमेंट नया कदम उठाएगी, मगर हमें पता नहीं कि इस सम्बन्ध में सरकार क्या कर रही है।

मैं अपने जिले की बात बताता हूं। वहां

तीस हजार बीड़ी मजदूर काम करते हैं जिनका शोषण बीड़ी कम्पनी बाले करते हैं। हर सप्ताह जब वे लोग अपनी बीड़ी बना कर ले जाते हैं तो उसमें से करीब दस प्रतिशत बीड़ी की मजदूरी उनको यह कह कर नहीं दी जाती कि वे खाराब हो गयी हैं। मगर उन १० फी सदी बीड़ियों को मालिक रहो की टोकरी में नहीं डाल देते पर उनको अच्छी बीड़ियों के साथ मिला कर बेच देते हैं। मैं चाहता हूं कि इस सम्बन्ध में एक विशेष जांच की जाए।

यही नहीं हम लोग इस हाउस में हमेशा इस ओर सरकार का ध्यान खींचते आए हैं कि जो रेलवे में कैजुअल मजदूर काम करते हैं—रेलवे मजदूरों की सबसे बड़ी एम्प्लायर है—उनकी साउथ ईस्टन रेलवे में यह अवस्था है कि उनकी हर महीने बहाली की जाती है और महीने के आखिर में उन्हें हटा दिया जाता है। और फिर पहली और दूसरी तारीख को उनको फिर बहाल कर लेते हैं और बहाली करते बहत पांच दस हप्ता हर मजदूर से ले लेते हैं। यह खुली चीज़ है। लेकिन पता नहीं कि फिर भी इसको डिफेंस आफ इंडिया रूल्स के मातहत बयां नहीं लाया जाता। इस सम्बन्ध में हमने रेलवे मन्त्रालय को भी लिखा मगर कोई नतीजा नहीं निकला। तो मैं चाहता हूं कि इन सब चीजों की, बीड़ी मजदूरों की और रेलवे के कैजुअल मजदूरों से जो धूस ली जाती है उसकी तथा काइनाइट के मजदूरों से जो काम कराया जाता है उसकी डिफेंस आफ इंडिया रूल्स के मातहत जांच करायी जाए और जो खाराबी है उसको दूर किया जाए। यह मेरी विशेष प्रायंना है।

हाल में हमारे अपने इलाके में किरीबुर्ह को लेकर एक झगड़ा पैदा हो गया है। सरकार के पास जो रिपोर्ट आयी है उसमें अदिवासियों को दोषी बताया गया है यह बात गलत है। मेरा निवेदन है कि सरकार को जांच करनी चाहिए कि इस झगड़े की तह में क्या चीज़ है।

हमारे सामने छेवर कमीशन की

रि पोर्ट है जो उस इलाके के औद्योगिक क्षेत्र के घट्टदूरों के बारे में है। उसमें साफ़ लिखा है ऐसे इलाकों में जहां कारखानों या खदानों के लिए आदिवासियों की जमीन ली गयी हो उनको कम्पनेशन दे कर सरकार अपनी व्यूटी पूरी न समझ ले। जब हमारा राज्य एक बैलक्यर राज्य है तो सरकार को यह न समझना चाहिए कि हमने कम्पनेशन दे दिया और हमारा कर्तव्य ख़त्म हो गया। १ स सम्बन्ध में कर्मशन ने एक विशेष ट्रिकमेंडेशन दिया है जिसको केंद्रीय सरकार ने और राज्य सरकार ने भी मान लिया है कि ऐसे डिस्प्लेस्ड लोगों का फिर से एम्प्लायमेंट हो और फिर से रिहैबिलिटेशन हो। इसके लिये यह होना चाहिए उस इलाके में जो कारखाने बनाए जाएं या जो खदानें हों उनमें उन आदिवासियों को रोजगार देने को विशेष कोशिश की जाए और उस प्रोजेक्ट या स्कीम का जो भी खंड हो उसी के भीतर से उनके रिहैबिलिटेशन का और उनकी ट्रेनिंग का इतिजाम होना चाहिये। मैं माननीय मंत्री जी से इस सम्बन्ध में जानना चाहूंगा कि यह जो विशेष रिकमेंडेशन है और जिसको केंद्रीय सरकार ने तथा राज्य सरकारों के मुख्य मंत्रियों ने भी मान लिया है, इस सम्बन्ध में कितनी दूर तक का 'वाई हुई है।

15-47 hrs.

[MR. SPEAKER in the Chair.]

एक चीज़ में यह कहना चाहता हूँ कि भारत में कांस्ट्रक्शन के लिए काम चल रहा है, चाहे वह रेलों में हो या कारखानों में हो। जो मजदूर रुकेला में 'म्पोरेरी काम करते हैं उनका मुझे अनुभव है। इन मजदूरों को रहने के लिए कोई जगह नहीं १ जाती और जो यह लोग अपनी ज्ञांपरियां बना लेते हैं उनको रुकेला के सीबयोरिठी विभाग वाले हटा देते हैं। ये लोग जो टेम्पोरेरी काम

करते हैं, इनको तनस्वाह कम मिलती है और उनको दूसरी सुविधाएं भी नहीं मिलती। इसलिये इतना २ प्रोजेक्ट की ओर से इन्तिहाना चाहिये कि उनको रहने के लिये जगह मिले और पानी मिले। यह स्थिति सिंफ़ रूरकेला में ही नहीं है। वहां तो अब कांस्ट्रक्शन का काम ख़त्म हो गया है। अब हटिया में काम हो रहा है। उनको वहां जगह मलनी चाहिये। प्रोजेक्ट से उनको जगह मिलने के बजाए उनको चूसा जाता है। यही बात रेलवे के कांस्ट्रक्शन वाले मजदूरों के लिए भी ठीक है। वहां जितने करनुआल वरकर काम करते हैं उन पर यह बात लामू होती है। उनको रहने की सुविधा अवश्य मिलनी चाहिए।

एक और चीज़ की ओर मैं सरकार का ध्यान र्धांचना चाहता हूँ। वह यह कि सेंटर के श्रम कानून के मुताबिक रात को औरतों को काम नहीं दिया जाता। लेकिन जमशेदपुर, हटिया और तमाम इलाके का यह तजरबा है कि इस कानून को पालन होने के बायां इसका उल्लंघन ही ज्यादा हो रहा है। इस कारण जो उद्देश्य इस कानून के पोछे है कि औरतों को रात को काम न करने दिया जाय, वह पूरा नहीं हो पाता, बल्कि पालन न होने के कारण ही कि बुरू में अशान्ति हुई है।

अध्यक्ष महोदय, एक और चीज़ कहकर मैं अपनी बात ख़त्म करूँगा। वह यह कि हमारे यहां काइनाइट कम्पनियां हैं आई० सी० सी० की वह अपने एक यूनिट में मजदूर लोगों को ग्रेच्युटी देती है, दूसरी यूनिट में वह 'चुएटी नहीं देते हैं। अब दूसरी यूनिटों में काइनाइट खदानों में ग्रेच्युटी न देना में समझता १ कि यह

प्रध्यक्ष महोदय : मानीय सदस्य का समय समाप्त हो गया है।

श्री ह० च० सौय : अधिकर में मैं चंत्री नवाचय से यही अनुरोध करूँगा कि इस इंडस्ट्रियल ट्रूस रे नूजन और डिफेंस आफ डिया रूपन के बावजूद जैसी घोसखोरी चल रही है और मजदूरों का जो शोण हो रहा है और उसके लिए अपने लाके की मैं ने क मिसाल भी दी है, उस की विशेष आवश्यक हो और तुंत उचित कायंवाही की जाये।

Mr. Speaker: If hon. Members confine themselves strictly to ten minutes each, probably there would be no difficulty. But every day I am experiencing difficulty. All the blame is thrown on the Chair because many Members do not get an opportunity. I do feel, that there is real difficulty. But I do try to distribute the time as far as is possible for me. But still I have to disappoint many Members every day. That is my unfortunate duty.

I will certainly see that next time when we fix up this time allotment it is done in such a manner that most Members can be accommodated, though we might have to discuss fewer Ministries every year. That probably is the only solution that we can have.

Shri Bhagwat Jha Azad.

श्री भागवतज्ञा आजाद (भागलपुर): प्रध्यक्ष महोदय, श्रम और रोजगार मंत्रालय की रिपोर्ट को पढ़ने से यह पता लगता है कि पिछले बारह महीनों में श्रम मंत्रालय में जो कार्य हुआ है वह बहुत ही संतोषप्रद रहा है। जब हम उत्पादन की प्रगति को देखते हैं तो ऐसा पता लगता है कि पिछले वर्ष की तुलना में इस वर्ष ७.२ प्रतिशत उत्पादन में वृद्धि हुई है। साथ ही कोयला,

इस्पात, श्रममूलियम, रेलवे वैगंड और मशीन टूल्स जैसे महत्वपूर्ण विषयों में उत्पादन में काफी वृद्धि हुई है। उत्पादन में वृद्धि के साथ ही साथ हम यह भी देखते हैं कि हमारे अधिकार भारतीय एवं विदेशी क्लास कंज्यूमर्स प्राइवेट इंडेपेंडेंट्स में भी काफी वृद्धि हुई है। हमें यह देख कर प्रसन्नता होती है कि जनवरी १९६२ से उसमें ४.७ प्रतिशत की वृद्धि हुई है। इस प्रकार हम यह संतोष प्रकट करते हैं कि इस मंत्रालय ने पिछले वर्ष में आशातीत सफलता पाई है। लेकिन सब से महत्वपूर्ण बात जो इस मंत्रालय के सम्बन्ध में है वह यह है कि भारत पर चीनी आक्रमण के एसे संकटपूर्ण और अभूतपूर्व समय में इस मंत्रालय ने बहुत ही अच्छे तरीके से कार्य किया। इस का सब से बड़ा और ज्वलन्त उदाहरण यह है कि इन्होंने एक विशेष इंडस्ट्रियल ट्रूस रेजोलूशन वर्कर्स और एम्प्लायमेंट दोर्नों के जरिए सर्वसम्मति से पास करवाया और इस देश को एक नई आर्थिक शांति और उत्पादन की नीति दी। चीनी आक्रमण के कलस्वरूप यह और भी आवश्यक हो गया कि इस देश में उत्पादन को और अधिक तेजी के साथ बढ़ाया जाय। और इस के साथ ही साथ उद्योगपतियों और मजदूरों में जोकि बहार पर काम करते हैं उनमें अच्छे सम्बन्ध स्थापित हों और उनके पारस्परिक सम्बन्ध शांतिपूर्ण हों। इससे उत्पादन में और अधिक वृद्धि होगी। इसके कारण हम देखते हैं कि पिछले दस महीनों में यानी इस संकटकालीन स्थिति के पूर्व श्रम सम्बन्धी झगड़ों के कारण जिन्हें मैन-डे-ज़ लौस्ट होते थे बब्डि होते थे उनमें लगभग एक लाख की कमी हुई है अर्थात् जहां सन् १९६१ में मैन-डे-ज़ लौस्ट की संख्या ४६ लाख थी वहां उसकी तुलना में सन् १९६२ में लगभग ४८ लाख ही बरबाद हुए। लेकिन इस को अधिक महत्व तब हम देते हैं जब हम देखते हैं कि सन् १९६२ के प्रथम दस महीनों में जहां मैन-डे-ज़ लौस्ट पर मंथ का एव्रेज ४.७ लाख था वहां उसकी तुलना में नवम्बर में लगभग एक लाख

की उसमें कमी आई और दिसम्बर १९६२ में यह बबर्दी और भी कम रही। यह इस बात का प्रमाण है कि इस प्रस्ताव के फलस्वरूप जो आपस में श्रीयोगिक सुलह व शांति हुई उस से हमारे उत्पादन में काफ़ी वृद्धि हुई। केवल उत्पादन में ही वृद्धि नहीं हुई बल्कि जो समय समय पर हड्डियां, काम रकने, काम में रुकावट पड़ने तथा अन्य कारणों से जो हमारे उत्पादन में खलल पढ़ुंचायी जाती थी उसमें भी कमी हुई है।

इस इंडस्ट्रियल ट्रूस के फलस्वरूप हम यह भी देखते हैं कि उत्पादन का जो खर्च होता था उस खर्च में भी काफ़ी कमी हुई है। यह समारे लिए एक बहुत महत्वपूर्ण प्रश्न बन गया है कि हमारे यहां जो भी उत्पादन हो उस उत्पादन का खर्च व लागत कम हो। इस संकटकालीन स्थिति में नन्दा ची के परिश्रम तथा उनके आवाहन पर इस देश में मिलमालिकों, उद्योगपतियों और काम करने वाले मजदूरों के बीच में जो आपस में एक सुलह समझी गयी हुआ उसके फलस्वरूप उद्योगपतियों और विशेष कर मजदूरों ने अपना क्रदम बढ़ाया और ज्यादा काम करना शुरू कर दिया। उन्होंने रविवार को भी छुट्टी नहीं मनाई और अधिक बंटे काम करके उत्पादन को अधिक बढ़ाया है।

यह महत्वपूर्ण बात है कि हमारे देश में संकटकालीन स्थिति में देश की आजादी की रक्षा की लड़ाई केवल नेफा और लदाख की बफ़नी चोटियों और घाटियों में ही नहीं लड़ी जा रही है बल्कि उन के पीछे जो देश में कल, कारखानों में हजारों मजदूर काम कर रहे हैं हैं वे भी आजादी की रक्षा के लिए लड़ते हैं। यह हर कोई जानता है कि हमारी भारतीय सीमाओं पर लड़ने वाले सिपाहियों को आवश्यक साज सामान, खाद्यान्न और हथियार व ग्रेजार आदि विभिन्न आवश्यक चीजों को सुलभ करने के लिए कम से कम एक सिपाही

के पीछे दो दर्जन मजदूर चाहिए। हमें इस बात की प्रसन्नता है कि माननीय श्रम मंत्री की इस वर्तमान सुन्दर नीति के कारण श्रीयोगिक क्षेत्र में बड़ा अच्छा प्रभाव पड़ा है और उससे एक स्वस्थ और अच्छे बातावरण का निर्माण सम्भव हुआ है और जिसके फलस्वरूप हमारा न केवल उत्पादन बढ़ा बल्कि उत्पादन पर जो लागत आती है वह कौस्ट भी कम हो गयी। लेकिन इस सम्बन्ध में मैं एक बात जरूर निवेदन करना चाहता हूँ और वह यह कि जहां उनकी इस नीति और सलाह का मजदूरों ने स्वागत किया और उसके अनुसार उन्होंने अधिक बंटे काम करने और अपनी और से त्याग करने का निश्चय किया और जिसके किए फलस्वरूप हम उत्पादन में वृद्धि देखते हैं, क्या मिल मालिकों ने भी ऐसा ही किया? क्या यह बात सच नहीं है कि इस देश के मजदूरों ने यह फैसला किया कि वह अपने एक दिन की आमदनी, एक दिन की तनखाह देश के रक्षार्थ दे देंगे? मैं जानना चाहता हूँ कि क्या इस देश के मिल मालिकों ने भी जिनसे कि हमारे श्रम मंत्री ने यह अपील की कि वह भी अपनी एक दिन की आमदनी दें तो क्या उन्होंने भी ऐसा किया? मैं जानना चाहता हूँ कि क्या ऐसा हो पाया है? इसका उत्तर नहीं मैं है। हकीकत यह है कि इस देश के उद्योगपति अभी भी अपनी उसी मुनाफाखोरी की पुरानी नीति में विश्वास करते हैं और मजदूर जो कि अपनी एडी चोटी का पसीना एक करके उत्पादन बढ़ाते हैं उनको वे कम से कम मजदूरी देना चाहते हैं और खुद अधिक से अधिक लाभ और मुनाफ़ा उन की मेहनत के ऊपर कमाना चाहते हैं। यही कारण है कि जहां इस देश के मजदूरों ने कोड आफ़ डिसिलन, कोड आफ़ कंडक्ट के अन्दर रह कर और विशेष कर इस इंडस्ट्रियल ट्रूस रेजोलूशन के पास होने के बाद उन्होंने अधिक मेहनत और त्याग करने की भावना दिखलाई वहां उद्योगपतियों ने अपना पार्ट अदा नहीं किया। मैं सरकार से जानना चाहूँगा कि क्या इस देश के उद्योगपतियों ने भी कम से कम अपनी एक

[श्री भागवत ज्ञा आजाद]

दिन की आमदनी सुरक्षा कोष में दी? मैं समझता हूं कि इस दिशा में हमारा श्रम मंत्रालय असफल रहा है और जो अधिक परिश्रम और त्याग व सहयोग की भावना आज के इस संकटकालीन युग में इस देश के मजदूर वर्ग ने प्रदर्शित की, मुझे खेद के साथ कहना पड़ता है कि वह चीज़ मजदूरों से काम लेने वाले एवं उद्योगपतियों में हम ने नहीं पाई। श्रम मंत्रालय, मुझे कहना पड़ता है कि इस विशेष कार्य में असफल रहा है लेकिन इसका मूल कारण यही है कि यह उद्योगपति और मिल भालिक कोई भी ऐसा वातावरण या ऐसी बात नहीं चाहते जिसमें उनके मुनाफे में कोई कमी हो।

हम जानते हैं कि अभी इस बीच में उन्होंने प्रोडक्टिविटी कॉसिल की स्थापना की। दो तीन दिन पहले श्रम मंत्रालय ने हमें यह कहा कि इस प्रोडक्टिविटी कॉसिल की स्थापना के कारण इस देश के उत्पादन में वृद्धि हुई है। मैं यह जानना चाहता हूं कि प्रोडक्टिविटी कॉसिल की स्थापना के कारण जो उत्पादन में वृद्धि हुई और उसके फलस्वरूप जो फायदा हुआ उस का कितना प्रतिशत, कौन सा विशेष भाग मजदूरों को मिला और कौन सा उसमें सहयोग इन उद्योगपतियों का रहा? यह सारा इसीलिए संभव हुआ कि इस देश के मजदूरों ने ज्यादा मेहनत व त्याग किया और मंत्रालय के साथ पूरा सहयोग किया। दूसरे जो भी हो हम यह चाहते हैं कि हमारी जो यह नीति है कि प्रबन्ध में अधिक से अधिक भाग मजदूरों को काम करने वालों को दिया जाय, इस नीति को पूरी तरह और अधिक रफतार से अमल में लाया जाय। यह संतोषप्रद चीज़ है कि पिछले वर्षों की तुलना में अधिक यूनिट्स के मैनेजमेंट में अपेक्षाकृत अधिक अधिकार दिया गया है। ५३ अंडरटेकिंग्स में ज्वाएंट मैनेजमेंट कॉसिलें चल रही हैं। उन में राज्य नियंत्रित १६ हैं और अधिकतगत द्वारा संचालित ४५ हैं। लेकिन जितने निट्स इस देश में

हैं उन की तुलना में यह बहुत कम है जहां कि मजदूरों को मैनेजमेंट में हिस्सा दिया गया है। यह तो अब स्वयंसिद्ध है और यह सर्वंविदित है कि आज संसार के देशों में इस को महसूस किया जा रहा है। कि अगर हम उत्पादन को बढ़ाना चाहते हैं, तो उद्योगों में काम करने वालों को मैनेजमेंट में अधिक से अधिक हिस्सा दिया जाये। उस नीति के अनुसार इस देश में भी काम किया जा रहा है, लेकिन इस सम्बन्ध में प्रगति इतनी अधिक नहीं है, जिसपर कि संतोष प्रकट किया जा सके।

अन्त में दो विशेष बातों की ओर मैं श्रम मंत्री का ध्यान आकृष्ट करना चाहता हूं। पिछले वर्ष नये इस्पात मंत्री ने इस सदन में यह घोषणा की थी कि पब्लिक सेक्टर के उद्योगों में कोई भी श्रम नीति नहीं है। हम श्रम मंत्री से यह जानना चाहते हैं कि यह बात कहां तक सच है और पिछले बारह महीनों में इस बारे में कहां तक उन्नति हुई है।

16 hrs.

इस के बाद मैं एक महत्वपूर्ण प्रश्न की ओर जिस को मैं महत्वपूर्ण समझता हूं—माननीय मंत्री का ध्यान दिलाना चाहता हूं। मेरे माननीय मित्र, श्री विद्यालंकार, ने उस का उल्लेख किया है। सरकार ने स्वयं जो कानून बनाया है, उस की अवज्ञा करते हुए श्रमजीवी पत्रकारों के लिए आज तक दूसरा वेज बोड़ नहीं बनाया गया है। यह कोई कृपा की बात नहीं है। वे लोग कोई कृपा नहीं मांगते। जो कानून सरकार ने बनाया है, उस कानून के अनुसार उन लोगों का यह अधिकार है कि वे तीन वर्ष में द्वितीय वेज बोड़ की मांग करें। इस सदन में आज से कई महीनों पूर्व कई मेम्बरों ने माननीय मंत्री जी से इस बारे में प्रश्न पूछे थे और उन का उत्तर बहुत महत्वपूर्ण था। उन्होंने कहा था कि उन के लिए वेज बोड़ की स्थापना की जायगी, लेकिन ऐसा मालूम होता है कि इस देश के बड़े बड़े मानोपली प्रैस

के मालिकों का ग्रासर उन पर आया जा रहा है और इस के फलस्वरूप वह श्रमजीवी पत्रकारों के लिए दूसरा बेज बोर्ड नहीं बनाना चाहते हैं। इसलिए माननीय मंत्री जी से मेरा निवेदन है कि वह इस बात पर विचार करें और शीघ्रातिष्ठ अविलम्ब दूसरे बेज बोर्ड की स्थापना की जाये। यदि सम्भव हो, तो इस सदन में आज ही उस के बारे में घोषणा की जाये।

श्री देवराव शिंग पाटिल: अध्यक्ष महोदय, माननीय श्रम मंत्री ने श्रम और रोजगार मंत्रालय के बारे में जो मांग की है, मैं उस का समर्थन करता हूँ। आपातकालीन स्थिति को ध्यान में रखते हुए श्रीद्योगिक क्षेत्र में मजदूर लोगों ने जो काम किया, शान्ति बनाए रखी और उत्पादन में वृद्धि की, उस के लिए मैं उन को हार्दिक धन्यवाद देता हूँ।

मंत्रालय की तरफ से जो दो तीन रिपोर्टें दी गई हैं, उन में खास कर के इंडस्ट्री में काम करने वाले मजदूरों के बारे में लिखा गया है। उन के सम्बन्ध में कुछ काम भी किया गया है। मैं इस बात से सहमत नहीं हूँ कि इंडस्ट्री और खेती कोई अलग अलग हैं। मैं यह भी नहीं मानता हूँ कि इंडस्ट्री से खेती का महत्व कुछ कम है। मैं माननीय मंत्री जी का ध्यान खेत-मजदूरों की तरफ दिलाना चाहता हूँ। प्लानिंग कमीशन ने अपनी रिपोर्ट में बताया है:

"Industry and agriculture are closely connected and on the development of one depends the development of the other."

मैं इस को ज्यादा नहीं पढ़ना चाहता हूँ। मैं केवल यह सबूत देना चाहता हूँ कि इंडस्ट्री और एग्रीकल्चर दोनों का महत्व समान है और उन में काम करने वाले मजदूरों का भी महत्व एक सरीखा है। इस लिए मैं इस मंत्रालय से अनुरोध करना चाहता हूँ कि प्लानिंग कमीशन ने जो आदेश दिया है, अगले साल उस का ज्यादा ख़्याल रखा जाना चाहिए।

मैं यह भी निवेदन करना चाहता हूँ कि उत्पादन कोई स्कीम्ब बनाने "से नहीं बढ़ेगा। उत्पादन जल और खाद देने से भी नहीं बढ़ेगा। खेत में काम करने वाले मजदूर का जो पसीना मिट्टी में गिरता है, उस से उत्पादन में दिन होती है। यह तो कि शहरों में रहने वाले या कारखानों में काम करने वाले मजदूर की आर्थिक परिस्थिति अच्छी नहीं है, लेकिन अगर संसार में कोई सबसे दुखी होगा, तो वह देहाती मजदूर होगा। उस के लिए शिक्षा, स्वास्थ्य आदि किसी भी बात की सुविधा नहीं है।

"एग्रीकल्चरल लेबर इन इंडिया, रिपोर्ट आन दि सैकंड एन्वेयरी" में बताया गया है कि खेत मजदूरों की संख्या बहुत ज्यादा है। उस में बताया गया है कि देश की कुल जनसंख्या में एग्रीकल्चरल लेबर और उन के डिपेंडेंट्स का परसेटेज ४२.६४१ है, टोटल रूरल पापुलेशन में उन का परसेटेज १४.६ और एग्रीकल्चरल पापुलेशन में उन का परसेटेज १७.८ है।

ग्रामीण लोगों के परिवार से सम्बन्धित आमदनी और खर्च की सूचना आज तक इस विभाग ने प्रकाशित नहीं की है। "एग्रीकल्चरल लेबर इन इंडिया" में बताया गया है कि एग्रीकल्चरल लेबर हाउसहोल्ड की एवेरेज एन्युअल इनकम १६५०-५१ में ४४७ रुपए थी और १६५६-५७ में वह ४३७ रुपए हो गई, जिस का अर्थ यह है कि उस की इनकम में १० रुपए की कमी हुई—उस की इनकम बढ़ी नहीं, कम हो गई। जहां तक एन्युअल पर कैपिटा इनकम का प्रश्न है, इस रिपोर्ट में बताया गया है कि एग्रीकल्चरल हाउसहोल्ड का एवेरेज साइज १६५०-५१ में ४.३ था और १६५६-५७ में वह बढ़ कर ४.४ हो गया, लेकिन उस की पर कैपिटा इनकम १६५०-५१ में १०४ से १६५६-५७ में घट कर ६७.४ रुपए हो गई, जिस का अर्थ यह है कि उस में ४.६ रुपए की कमी हो गई। एग्रीकल्चरल लेबर हाउसहोल्ड

[श्री देवराव शिंग पाटिल]

के एवेरेज इनकम और एक्सपेंडिचर के बारे में मुझ से पहले बोलने वाले एक माननीय सदस्य ने योड़ा सा प्रकाश डाला है। It is evident from the statement that at the all-India level, the average annual expenditure of agricultural labour household was considerably higher than their income, the deficit being Rs. 180.

इन फिगर्ज से प्रकट है कि दूसरी पंचवर्षीय योजना और तीसी पंचवर्षीय योजना के दौरान खेत-मत्तूरों की इनकम तो कम हो गई और उन का बचं बढ़ रहा है। इस रिपोर्ट में यह कहा गया है :

A large number of people in India, especially those living in the rural areas and those who are landless, have at present an income which is even below the average per capita income of India, low as that is. This class should deserve particular attention where land is available, this should be provided to them, preferably on a co-operative basis; employment in some form or other should be encouraged for them, and certain essential amenities should be provided.

खेत मत्तूरों की आर्थिक स्थिति के बारे में मैंने जो ख्याल आप के सामने रखा है, उस की पुष्टि के लिए मैंने प्लानिंग कमीशन की रिपोर्ट और 'एग्रीकल्चरल लेबर इन इंडिया' में दिए गए आंकड़े पेश किये हैं। मेरे कहने का तात्पर्य यह है कि तृतीय योजना के दौरान में प्लानिंग कमीशन ने यह डायरेक्टर दिया था कि सब को रोजगार देना भारत में, आयोजकों का एक मुद्य उद्देश्य है। ग्रामीण क्षेत्रों में बेरोजगारी और अद्वैत रोजगारी की समस्यायें विद्यमान हैं। गांवों में बेरोजगारी सामान्यतः अद्वैत रोजगारी का स्वरूप ग्रहण कर लेती है। वर्ष के एक बड़े भाग में खेतिहर श्रमिक को और सम्बंधित क्षेत्र में काम करने वाले को लगातार काम नहीं मिलता है।

फलस्वरूप श्रमिक गांवों से शहरों की ओर

जाने लगता है। यह इस बात का द्योतक है कि ग्रामीण क्षेत्रों में रोजगार के अवसर बहुत कम हैं। प्राप्त आंकड़ों के अनुसार देश की बेरोजगारी की समस्या बहुत तेजी से जटिलतर होती जा रही है। इसका क्या उपाय किया जाना है, यह भी एक बहुत बड़ा सवाल है। आगे चल कर यह समस्या और भी जटिल होने वाली है। कम से कम १ करोड़ ७० लाख बेरोजगार आगे चल कर हो जायेंगे। चूंकि मेरे पास समय नहीं है, इस बास्ते मैं और अधिक आंकड़े आपको नहीं दे सकता हूँ और केवल मात्र दो तीन मुझाव ही आपको देना चाहूँगा।

इनके शिक्षण की, इनके आवास की तथा इनकी जो गरीबी की समस्यायें हैं, उनकी प्रोत्तर सब से पहले ध्यान दिया जाना चाहिये। बहुत ही कम व्यवस्था उनकी अभी तक हो पाई है। खास तौर पर शिक्षण के सम्बन्ध में अगर देखा जाए तो आपको पता चलेगा कि जो मुख्यधार्यें उनको अब तक प्राप्त थीं वे भी धीरे धीरे हटाई जा रही हैं। बैंकवर्ड क्लासिस के नए होस्टलों के लिए भारत सरकार ने ग्रांट देना बदल कर दिया है। किसी भी स्टेट में, किसी भी देहात में अब बैंकवर्ड क्लासिस के लिए नए होस्टल नहीं खोले जा सकते हैं। इस तरह से उनके शिक्षण पर एक प्रकार से पावन्दी लग गई है। यह कहा जाता है कि अगर कोई गरीब है तो उसकी गरीबी अगर वह शिक्षण प्राप्त करना चाहता है, आँडे नहीं आनी चाहिये। अगर आप नए होस्टल खोलने के लिए ग्रांट नहीं देते तो इसका नतीजा यह होगा कि कई लोग एजुकेशन हायगिल करने से बंचित रह जायेंगे। मैं चाहता हूँ कि इस पर हम फिर से विचार करे और ग्रांट इस काम के लिए देते रहें। इन में शैड्यूल कास्ट, शैड्यूल ट्राइब और बैंकवर्ड क्लासिस के लोग ही अधिक होते हैं और उनको ही अधिकतर लाभ पहुँचता है।

अब मैं आपको बतलाना चाहता हूँ कि

वैलफेयर आफ-बैकवड़ कलासेज़ पर जो रुपया रखा जाता है, वह पूरा खर्च नहीं किया जाता है। अग्रेंस्ट फाइव यीअर आउटले आफ ११४ करोड़, १६६१-६२ और १६६२-६३ में केवल ३६ करोड़ रुपये खर्च हुए हैं और १६६३-६४ के लिए १६ करोड़ प्रावाइड किया गया है। यह जो रखा जाता है यह भी पूरा खर्च नहीं किया जाता है। वैलफेयर आफ दी बैकवड़ कलासिस के लिए जो रकम रखी जाती है, वह खर्च नहीं होती है। मेरा सुनाव यह है कि ज्यादा से ज्यादा खर्च किया जाना चाहिये और ज्यादा से ज्यादा रुपया प्रोवाइड किया जाना चाहिये।

श्री किशन पटनायक : अध्यक्ष महोदय, अम और रोजगार मंत्रालय के काम के बारे में जो रिपोर्ट हमें मिली है, उसको देखने से श्री नन्दा जी के बारे में जो हमारे दिलों में गलतफहमियां थीं, वे दूर हो जाती हैं। उनके बारे में यह बार बार कहा जाता है कि आप गांधीवादी हैं, आप समाजवादी हैं। इस काम की रिपोर्ट को पढ़ने पर, यह बिल्कुल एक अफवाह है, यह प्रमाणित हो जाता है। न आप गांधीवादी हैं और न ही समाजवादी हैं। इन रिपोर्टों में वही घिसी पिटी पुरानी चीजों जो छोड़ कर और कुछ भी देखने को नहीं मिलता है। मजदूरों के कल्याण के लिए, मजदूरों के जीवन का विकास करने के लिए, उनकी अर्ध-बेरोजगारी को दूर करने के लिए या उसको घटाने के लिए बेरोजगारी की अमस्या को हल करने के लिए, कोई भी साहसिक या सृजनात्मक कदम इस मंत्रालय की ओर से अभी तक उठाया नहीं गया है। मैं कुछ उदाहरण दे कर इस बात को सिद्ध करना चाहता हूँ।

पहली बात तो यह है कि हिन्दुस्तान मजदूरों की नौकरी की शर्तों में कोई अच्छी बात नहीं की गई है, उनके सामाजिक तथा आर्थिक जीवन का विकास नहीं किया गया है, उनका प्रोमोशन होता ही नहीं है सारे जोबन भर। दूसरे देशों में चाहे वे पूँजीवादी हों या

साम्यवादी हों, उनका प्रोमोशन होता है। साम्यवादी देशों में बहुत तादाद में हजारों और सैकड़ों की तादाद में लेवरज़ मैनेजर बन जाते हैं, मजदूर मैनेजर बन जाते हैं, डायरेक्टर बन जाते हैं, बोर्ड आफ डायरेक्टर्ज़ के मेम्बर बन जाते हैं पूँजीवादी देशों में मैनेजर नहीं भी बन सकते हैं तो कम से कम एडवाइज़री बोर्ड जैसे बड़े बोर्डों में मेम्बर तो बन ही जाते हैं। लेकिन इस ढंग की किसी किस्म की तरक्की हिन्दुस्तान के मजदूर के जीवन में होती ही नहीं है। इसके कारणों की जांच होनी चाहिये, इसका सबै होना चाहिये। हिन्दुस्तान के मजदूर की जिन्दगी में कैसे इस ढंग का विकास हो सकता है, उसका तरीका माननीय मंत्री जी को अपनाना चाहिए, कोई उपाय निकालना चाहिये और वह ऐसा करेंगे, ऐसी में आशा करता हूँ।

लेकिन उनको क्यों ऐसी तरक्की नहीं मिलती है, उसका कारण भी हम लोगों को ठीक ढंग से जान लेना चाहिये। दूसरे देशों के मजदूरों के पास जहाँ उन्नति करने के साधन होते हैं, जैसे पढ़ाई के साधन होते हैं, किताबों को लेने के साधन होते हैं, शिक्षा की मुद्रिधार्ये होती हैं वे सब हमारे देश के मजदूरों के पास नहीं होती हैं और उनकी बड़ी अमुदिधार्यों का सामना करना पड़ता है। अगर हमारे देश के मजदूर लोग कोशिश भी करें अपनी जिन्दगी में तरक्की लाने की, प्रोमोशन लाने की, तो भी उनको सफलता नहीं मिलती है क्योंकि उनके पास न तो पढ़ने की किताबें होती हैं और न ही बाजार में किताबें पढ़ने के लिए मिलती हैं। जो मजदूर होता है वह छोटे परिवार का होता है, वह गरीब होता है ज्यादातर अशिक्षित होता है और अगर पढ़ा लिखा होता भी है तो भी वह अपनी ही भाषा को जानता है। लेकिन किताबें सिर्फ विदेशी भाषा में बनती हैं, शिक्षा का माध्यम विदेशी है और श्रीदोगीकरण का माध्यम भी विदेशी है। यह एक सब से बड़ा कारण है जिस की बजाए से इस देश का मजदूर अपनी निज की कोशिशों के बावजूद भी कभी बड़े

[श्री किशन पटनायक]

ओहदों पर नहीं पहुंच सकता है, मजदूर से मैनेजर बन नहीं सकता है। अगर मजदूर से मैनेजर बनने का रास्ता माननीय मंत्री महोदय नहीं बना सकते हैं तो, न तो वह कभी गांधीवादी कहला सकते हैं और न ही समाजवादी कहला सकते हैं।

दूसरी जो सब से बड़ी बात है, वह आमदनियों के फर्क की है। उसको मिटाने के लिए भी कोई कदम अभी तक नहीं उठाया गया है। दूसरी पंचवर्षीय योजना का यह उद्देश्य था कि आमदनियों में जो गैर-बराबरी है, उसको कम किया जाये, उसको घटाया जाये। यह लक्ष्य भी उलट ढंग से पूरा हुआ है और बिल्कुल इसके विपरीत बात हुई है, यह अब प्रमाणित हो चुका है। जहां तक गरीब लोगों का सम्बन्ध है, उनकी आमदनियों में कोई वृद्धि नहीं हुई है और जहां तक ऊपर के दस परसेंट लोगों की बात है, उनकी आमदनियों में अवश्य वृद्धि हुई है। जो गैर-बराबरी योजना शुरू होने से पहले थी, उस गैर-बराबरी में वृद्धि ही हुई है। कोई ह्रस्व नहीं हुआ है। निजी क्षेत्र की बात भी यही रही है और सरकारी क्षेत्र की बात भी यही रही है। सरकारी क्षेत्र में कम से कम माननीय मंत्री महोदय अगर चाहते तो जरूर कुछ कर सकते थे। प्रामदनी की गैर-बराबरी में ह्रस्व लाने के लिए, उसको घटाने के लिए कुछ न कुछ किया ही जा सकता था। तनब्बाहों की बात है, वेतनों की बात है और उसको ही आप लें। वेतनों में जो फर्क है, जो गैर-बराबरी है, उसको कम करना, उसको घटाना, यह तो माननीय मंत्री जी के हाथ में था। अगर आप गैर-बराबरी को मिटाना चाहते तो वेतन आप इस ढंग से बनाते जिससे इन की गैर-बराबरी घटती। लेकिन आप इतना भी नहीं करते हैं, तो आपका जो उद्देश्य है, उस के बारे में शक होने लगता है। इस पर सन्देह होने लगता है कि सचमुच में मंत्री महोदय तथा सरकार आमदनियों की गैर-बराबरी में ह्रस्व लाने के

लिए, उसको मिटाने के लिए इच्छा-शक्ति रखती है, इस पर भी शक होने लगता है।

निजी क्षेत्र में मैनेजर लोगों की जितनी तनब्बाह है, जितने वेतन हैं, वे सरकारी क्षेत्र से ज्यादा ही हैं, कम नहीं हैं। जो सरकारी क्षेत्र के मैनेजर लोग होते हैं उन को वेतन के सिवा बाकी जो सहायताएँ होती हैं वे निजी क्षेत्रों की अपेक्षा बहुत ज्यादा होती हैं। इस को रोकने के लिये, इस को खत्म करने के लिये मंत्री महोदय ने अभी तक क्या कदम उठाया है?

मेरी दूसरी बात यह है कि योजना में कोई समन्वय नहीं है, कोई सन्तुलन नहीं है। अभी सभी कुछ योजना के नाम पर चल रहा है, लेकिन जितने विभाग हैं, जितने मंत्रालय हैं, उन मंत्रालयों में कोई आपसी सम्बन्ध है या नहीं, कोई समन्वय है या नहीं, इस प्रश्न का जवाब देना मुश्किल है। क्योंकि इधर एक मंत्रालय है जिस का काम है बेरोजगारी को घटाना, बेरोजगारी को खत्म करना, अर्द्ध रोजगारी को पूर्ण रोजगारी में परिणत करना, लेकिन दूसरी तरफ जो विभाग हैं वे ऐसे हैं कि बेरोजगारी को बढ़ाते चले जा रहे हैं। एक तो हाल का ही उदाहरण है स्वर्णकारों का, गोल्ड स्मिथ लोगों का। यह जो गोल्ड कंट्रोल नियम बना है, उसके अधिकार के बारे में मुझे कुछ कहना नहीं है। सोने के लिये या सोने के अलंकारों के लिये हमारे देश में जो मोह है उस को हमें छोड़ना चाहिये, इस में दो रायें नहीं हो सकती, लेकिन जब एक कदम उठाया जा रहा है सोने के ऊपर नियंत्रण लगाने के लिये तब यह भी देखना चाहिये कि उस का नतीजा दूसरे मंत्रालयों पर क्या होगा। दूसरी समस्याओं पर इस का क्या प्रभाव होगा। लाखों आदमी बेरोजगार हो गये और बेरोजगारी की समस्या बढ़ गई। उस नियम को लागू करने के पहले जो हमारे वित्त मंत्री हैं उन को जो हमारे श्रम मंत्री और रोजगार मंत्री हैं उन से कम से कम सलाह तो से लेनी चाहिये।

थी कि जो समस्या वे खड़ी करने जा रहे हैं उस के लिये कोई योजना तैयार कर के हमारे रोजगार मंत्री रखें ताकि उन के काम से जो बेरोजगारी बढ़ेगी दूसरे के काम से वह बेरोजगारी की समस्या हल भी हो जाय। इस ढंग से समन्वय करना चाहिये था। अभी तक सरकार के विभागों में कुछ हआ नहीं है, उन में कोई आपसी सम्बन्ध नहीं है, कोई आपसी समन्वय नहीं है।

इसी तरह से दूसरा उदाहरण भी हो सकता है, इस ढंग से कि ग्रामीण क्षेत्रों में बहुत किस्म के ऐसे घन्ये हैं जो कि समय के परिवर्तन के मुताबिक खत्म होते जा रहे हैं, वे आउट आफ टेट होते जा रहे हैं और लोग बेरोजगार बनते जा रहे हैं। लेकिन वैसे लोगों के लिये, जो कि घन्ये के खत्म हो जाने के फलस्वरूप बेरोजगार होते जा रहे हैं, नया रास्ता दिखाने के लिये, उन को रोजगार देने के लिये, किसी किस्म की कोई योजना नहीं है। जो छोटे उद्योगों को चलाने की बात चल रही थी वह विल्कुल असफल रही। छोटे उद्योगों से यह फायदा जरूर मिलता कि ग्रामीण क्षेत्रों में जो लोग बेरोजगार होते जा रहे हैं समय के परिवर्तन के अनुसार या आवादी बढ़ने के फलस्वरूप, उन लोगों को कुछ रोजगार मिल जाता। लेकिन स्माल स्कल इंडस्ट्रीज के क्षेत्र में, छोटे उद्योगों के क्षेत्र में, अभी तक सरकार की नीति असफल रही है। करीब २१२ इंडस्ट्रियल एस्टेट्स बनी हैं, उन में से ६० या ७० को छोड़ कर कोई इंडस्ट्रियल स्टेट काम नहीं कर रही है। यह जो ६०, ७० काम कर भी रही हैं, उन में से आधी से ज्यादा अपनी कैपेसिटी का २० या ३० प्रतिशत ही फंक्शन कर रही हैं। इस से ज्यादा नहीं।

इस ढंग से जो गलतियां मैंने दिखाई हैं उन के बारे में मुझे आशा है कि मंत्री महोदय सोचेंगे।

श्री बूटा सिंह (मोगा) : अध्यक्ष महोदय,

आज इस हाउस के सामने मजदूरों और रोजगार मामलों से सम्बन्धित बजारत जो है उस की अंगे पेश हैं। इस को रोजगार कहना शायद ठीक नहीं। बेरोजगारी कहना बहुत अच्छा होगा क्योंकि अगर आज किसी को उस के काम का जायजा लेना हो और देखना हो कि इस कांप्रेस हुक्मत के पिछले पन्द्रह वर्षों में, कांप्रेस के राज्य में, इस देश ने कितनी तरफकी की है या इस देश ने कितनी उत्तिकी है, तो उस को हाल ही में दुई सरहदों पर की बैइज़टी को देखने की जरूरत नहीं है, खेतों में, सड़कों के ऊपर, शहरों के बाहर और शहरों के उन हिस्सों में, जहां कि इन्सान जाना भी पसन्द नहीं करता, रहते हुए लाखों भारतीय मजदूरों को देखने से ही यह पता चल जायेगा कि हमारी सरकार ने गरीबों और मजदूरों की बेहतरी के लिये क्या कुछ किया है। अभी अभी हमारे दोस्त ने कहा कि हमारे मंत्री महोदय जो हैं वह समाजवादी भी नहीं हैं और गांधीवादी भी नहीं हैं। उन्होंने शायद इन्साफ नहीं किया। नन्दा जी की दियानतदारी और उन की तनदेही के ऊपर शक करना ठीक नहीं है। मगर एक बात मैं कह देना चाहता हूँ कि अगर महात्मा जी हमारे सौभाग्य से हमारे बीच में होते तो जरूर कहते कि वजारत की कुर्सी को छोड़ कर हमारे मंत्री महोदय हिन्दुस्तान के कोने कोने में जा कर जो हजारों और लाखों मजदूर रोजाना उद्योगों में काम करने के लिये जाते हैं उन को देखें, उन हरिजनों वगैरह को देखें जिन को अभी तक यह भी पता नहीं चला कि हिन्दुस्तान के ऊपर आजादी का सूरज चढ़ चुका है या नहीं।

मैंने इस मंत्रालय की रिपोर्ट को पढ़ने के बाद कुछ नीति निकाले हैं, जो कि मैं आपकी इजाजत से मंत्री महोदय के ध्यान में लाना चाहता हूँ। हमारी सरकार ने अपने इंडस्ट्रियल पालिसी रेजोल्यूशन में सन १९५६ में एक फैसला किया था। उस रेजोल्यूशन के सफल मुद्दे इस तरह के थे :

[श्री बूटा सिंह]

"In a Socialist Democracy, Labour is a partner in common task of Development and should participate in it with enthusiasm..... There should be Joint consultation, and workers and technicians should, wherever possible, be associated progressively with management."

इसी बात को ध्यान में रख कर हमारे प्लेनिंग कमिशन ने देश की दूसरी पंचवर्षीय योजना में यह शब्द अंकित किये थे :

"It is necessary that the worker should be made to feel that he is helping to build a progressive State. The creation of Industrial democracy is a pre-requisite to the establishment of a socialist society".

जब में ऐसे पवित्र शब्द पढ़ता हूँ तो यह शक पड़ जाता है कि शानद सचमुच ही यह हमारी दृष्टिभूमि, यह हमारी सरकार, देश की भलाई के लिये, गरीबों की भलाई के लिये कुछ करना चाहती है। लेकिन जब उनकी अपनी दी दुई रिपोर्ट पढ़ता हूँ तो पता चलता है कि "आल देट गिल्टर्स" इज नाट गोल्ड। जो कुछ उन्होंने लिखा है वह सब अच्छा नहीं है।

अध्यक्ष महोदय : जब १४ केरेट का है तो गिल्टर कैसे करेगा ?

श्री बूटा सिंह : वहीं तो मैं अर्जन कर रहा हूँ कि इस सरकार ने जो कुछ कहा है वह यह अच्छा नहीं है। जैसा कि जो उनके बानून लागू किये गये हैं उनसे जाहिर है और जिनके बारे में उनकी अपनी रिपोर्टों लिखा में हुआ है। जब हम आज सरकारी नौकरों की माली

हालत को देखते हैं तो दुःख होता है। सरकार १०१ रुपैंट में लिखा हुआ है :

According to the 1960 Census, the total number of Central Government employees as on 31st March 1960 was 20.25 lakhs. Of the 19.46 lakhs of regular employees, 79.6 per cent were drawing a basic pay less than Rs 101 per month.

स्पीकर साहब, इस महंगाई के समय में जब कि चीजों की कीमत इती ज्यादा बढ़ चुकी है कि हजार रुपया तनखाह लेने वाले हमारे अफसर चिह्ना रहे हैं कि हम अपने रोजाना जीवन की जरूरियात को पूरा नहीं कर सकते, तो १०१ रुपया महीना लेने वाला वह मजदूर, जो कि स सरकार के कारबानों में काम करता है, जो सरकार यह कहती है कि हम समाज-बाद के पुजारी हैं। म आपकी इजाजत से पूछना चाहता हूँ कि वह १०१ रुपए महीने लेने वाला मजदूर, जिसके पास बच्चे बच्चे भी हैं और जिसने उन अपने बच्चों के लिए मजगन का, कपड़े का, खाने दीने का और पढ़ाई का इन्तिजाम करना है, वह कैसे यह सब इन्तिजाम कर सकता है। यह पाप है, यह गुनाह है कि उसकी इतना कम बेतन दिया जाता है, और इसको किसी भी शर्त पर माफ नहीं किया जा सकता।

एक माननीय सदस्य : और जो खेती का मजदूर चार आने रोज पाता है उसकी तो कहिए।

श्री बूटा सिंह : मैं उस तरफ आ रहा हूँ। गांवों में जो मजदूर खेती बाड़ी का काम करते हैं, जिनको सलेरी के हिसाब से नहीं दिया जाता, वह जिस में मजदूरी लेते हैं। इसका भी हमको तजरबा है। अभी पंजाब सरकार ने शुगर मिलों के कुछ इलाकों में गुड़ और

खंडसारी बनाना बन्द कर दिया है। उसका क्या नतीजा निकला है? किसान के साथ जो गन्ना पेलने का काम करते हैं वे अक्षयर हरिजन मजदूर होते हैं। सारा दिन किसान के साथ काम करते हैं और शाम को उनको जिन्स की शब्दन मे गुड़ या खंडसारी मिल जाती है जिससे वे अपने बच्चों का पालन करते हैं। आज गुड़ और खंडसारी की पैदावार बन्द कर दो गयी है। किसान तो मिल को गन्ना बेच कर पैसा ले लेगा और अपने बच्चों का पालन कर लेगा, जेकिन मैं पूछना चाहता हूँ कि उस हरिजन मजदूर का क्या होगा क्योंकि उसका वो काम ही बन्द हो गया।

मैं आपको इजाजत से एक और सवाल पूछना चाहता हूँ मंत्री महोदय से। मुझे उम्मीद है कि वह इन मांगों की बहस का जवाब देते बवत इसके बारे में कुछ बाएंगे। आपने रिपोर्ट में लिखा है कि जो एम्प्लाईज प्रावीडेंट फंड है वह इस वर्ष नो और इंडस्ट्रीज में लागू किया गया है जिससे केवल चार लाख मजदूरों को कायदा हुआ है। यह कानून है और उस हारत में कानून है जब शे पर आपत्ति आयो हुई है जबकि हिन्द सरकार के पास डिफेंस आफ इंडिया रूल ह जिससे कि वह आज इस कानून को अंडर कम्पलेशन भी लागू कर सकती है। यह एक ऐसी चीज है जिससे कि नीचे से लेकर ऊपर तक के तमाम मजदूरों को सहूलियत मिलनी है। मैं मंत्री महोदय से दरखास्त करूँगा कि यह जो एम्प्लाईज प्रावीडेंट फंड है यह कानून तमाम मिलों में, कारबानों में प्रोर फैक्ट्रियों में, चाहे वे सरकारी हों या प्राइवेट हों, जल्दी से जल्दी लागू कर दिया जाना चाहिए।

इसके बाद एक और बात कह कर मैं बैठ जाऊँगा। वह है कांट्रैक्ट सिस्टम आफ लेबर के बारे में। आपने रिपोर्ट में फरमाया

है कि आप इस कांट्रैक्ट लेबर सिस्टम को जल्दी से जदूदी चेंज कर जा रहे हैं। मगर देखने में आता है कि—रोज हम देखते हैं प्रारं ज अबबारों में शिकायत छपती है—कि कांट्रैक्टर हजारों मजदूरों को बर्येर किसी वजह के राजी से अलग कर देते हैं। मैं मंत्री महोदय से पूछना चाहता हूँ कि इन सिस्टम को दूर करने मैं, जो कि न सिर्फ नाकामयाब है बल्कि जिसको जरूरत सरकार महसूस नहीं करती, का कानूनी दिक्कत है। मेरा सरकार से निवेदन है कि डिफेंस आफ इंडिया रूल से मातहत इस सिस्टम को जल्द से जहर खाम कर दें।

Shri Balkrishna Wasnik (Gondia): I rise to place on record my warm appreciation of the working class of this country for their magnificent response and great contribution to meet the Chinese challenge. Something has been said about this in this report, but I very much feel that something more should have been said and the tributes to workers should have been paid in this report more eloquently. But I feel that except for a sentence or two that feeling is not reflected in this report.

The working class of this country are doing their best to increase production in all fields wherever they are working. Production is increasing, but as one of my colleagues has mentioned, though because of this increased production we will be in a better position to defend the country, the employers will, because of the increased production, be getting more profit; we do not know whether that profit will go towards building up of national defence. Though that profit will be coming to the employers, the wages of workers will not be increased in any way. You know—and Members have been mentioning this—that workers have contributed a day's wage to the NDF. On days when workers have worked extra and contributed their wages to NDF, the profit of that day has not been given by the employers to the NDF. This

[Shri Balkrishna Wasnik]

has a sickening effect on the minds of workers. They feel, 'We donate our labour and our wages for the defence of this country, but the employer who takes work from us has not given a single pie from his profit of that day for the defence of this country'. I wish Government does something in this matter so that confidence is created in the minds of the workers and they are assured that the employers also give their corresponding share for the defence of the country.

wish the Labour Minister stated the position today. What is the difficulty for the Labour Ministers of the States to accept that there should be similar conditions and uniform wages for the bidi workers. Because of this the bidi workers are put to a great loss. The bidi manufacturers try to evade the provisions of the factory law and the Payment of Wages Act by bringing in intermediaries who engage the bidi workers and then they say that the bidi workers are not their employees. Thus they escape the provisions of all the Acts applicable to the workers in general.

As you know, the emergency has provided an extra chance to employers to add to their fat profits. I do not want to say much on this. For the last six years, I have been not only writing to the Labour Minister but have also had one or two interviews with him—I have also mentioned it several times in this House—that there is urgent need for setting up some machinery to bring about uniformity in the wages and other conditions of work of bidi labour in the country. There are lakhs of bidi workers spread all over the country in most of the States. Particularly in my constituency which forms part of Maharashtra, there are more than two lakh workers. We have been finding that if the wages or other conditions of service of these workers are improved there, there is a tendency for the bidi industry to shift from there to some other State where the conditions of work are less favourable to the workers. I have mentioned about this several times. The Labour Minister has been kind enough to look into this matter. He has also put this before the State Labour Ministers. He has told me once or twice that he has taken up the issue with the State Labour Ministers and that but for one or two, the rest of the States are ready for uniformity in wages of bidi labour. It is a year or two now and I do not know what further had been done to convince these one or two States. I

There is then a Supreme Court ruling that if the domestic enquiry held by employer against the employee is complete, it is final. If an employer wants to do away with some employees he finds some cause and tries to remove him. He holds some enquiry. The conditions are in favour of the employer; his legal adviser is very well versed and comes to his support and they create such conditions as if the enquiry is fair and complete. The Supreme Court has held that if such an enquiry is held, the worker cannot raise that issue in the court or re-open. He cannot say that the enquiry has been unfair or something is missing. Therefore, it is necessary that the Government should come forward with some amendments in the Industrial Disputes Act so that the enquiry, even if it is held, could be re-opened in a court of law and the worker can get his grievances redressed.

Shri Muthu Gounder (Tirupattur): Sir, to give employment to the millions of unemployed or to give full employment for the millions of under employed and to provide them with full wages is not an easy task. We too realise the difficulty of the Government. There is a very huge population in our country and we are daily adding something to the existing population in spite of family planning and other things. Young man and women

coming out from colleges after taking their degrees or certificates go direct to the employment exchange office and they want Government jobs or appointments in any other office. We are thus adding something to the unemployed. The latest contribution has now come from the Finance Minister. On account of the gold control order lakhs of goldsmiths are thrown out of employment. Our Finance Minister perhaps wanted to shoot the tiger—the smuggler. He missed his aim, and he shot the poor goldsmith—the goat. His aim was missed. It was only a misfortune but caused a lot of misery to a good lot of goldsmiths.

Mr. Speaker: Were they not very near each other?

Shri Muthu Gounder: Now, Sir, the number of educated unemployed persons is daily increasing. According to the figures given by the Government, we find that more than 7 lakhs of educated men are seeking employment as per the live register. What has the Government done in this respect? Was the Government doing all its best to give employment for all these unemployed men or, has the Government failed to do anything? We have to analyse this. No doubt the Government also was doing something. The Government perhaps thought that by industrialising the country they could easily solve this unemployment problem. That is why they have allotted very huge amounts in the first and second five Year Plans. By starting big and small industries and other kinds of industries they have done something. Not only that. They have begun to construct many office buildings at a very huge cost, and they gave employment to lakhs and lakhs of young educated men too. By introducing the block development schemes the Government was able to give employment for an army of officers and young men. In my part of the country and also in every part of India, in every village, there is an army of officers who are working under the block development schemes, and perhaps the ruling party

wanted to oblige those who were loyal to their party in the elections. They have provided employment to almost all their followers under the block development schemes. Not only that. They have shown every concession to them.

But as regards the problem of the goldsmiths, though the goldsmiths have begun to solve the problem of their own accord by committing suicide daily, I think still the Government have to interfere, or else we will be seeing in the daily papers pictures showing scenes of these people committing suicide. They are also finding out novel methods as to how to commit suicide. This is the picture that we are able to see before us.

What has the Government done? Only they have started some new offices and they have given some appointments. No doubt, under a democratic set-up we cannot expect any remedy immediately. Perhaps it might be possible in a totalitarian system to give a remedy immediately, but the remedy which is possible immediately in other systems will be permanent. Under a democratic system, if a remedy is given for such things, though it will be slow, it would be permanent. So, we wish and request the Government to see that some remedies are given to solve this unemployment problem; though slow, it should be a perpetual and a permanent remedy.

Not only there are unemployed persons but there are also over-employed people. At the same time, we see that there are quite a lot of people, millions of people amongst us, who do not turn out any work at all. They simply eat, simply sleep and simply enjoy, because they say they are wealthy. It is a national waste to have them in such a condition, because we cannot afford to keep anyone or any considerable portion of our population lazy. It is a waste. They not only do not work but they eat away the nutritive food which is

[Shri Muthu Gounder]

solely needed by workers doing hard labour, labourers and farmers.

While criticising the policies of the Government as far as employment is concerned, we are also bound to give some suggestions. I think by making India more industrial alone, we cannot give employment to all. Even now the percentage of employees in industries is only about 5 or 10 per cent of the total employees in the agricultural and other sectors combined together. So, we have to find means for giving employment to a good number of people in agriculture and farming. So, the problem is how to give employment in agriculture.

We find that the educated young men and women who are residing in rural areas, after getting their education, directly come to the towns. They want town life; they do not find any attraction in the villages. Unless we make the village life more attractive, they would not go to the villages. For instance, I want to quote from this book *Agricultural Labour in India*:

"Wages in agriculture lag behind those of industry. It is evidently due to low-earning power of agriculture. This has been brought out in the following statement:

It is a fact of the greatest significance that agricultural wage rates seldom attain much more than one-half, are often only one-half and occasionally even only one-third of an average industrial wage".

So, the agricultural labour get only one-third of what industrial unskilled labour get. So, we have to find out ways and means of making agriculture more paying and attractive.

Coming to industries, we were celebrating the Freedom From Hunger week from 17th onwards. While our President was inaugurating this week and making a speech over the All India Radio, he requested all of us—the labourers and management and the

people—to see that it is a success. But at this same time, the B&C management in Madras was kind enough to celebrate this week by retrenching about 600 workers from their staff on the plea that it is rationalisation. I do not know; it is still a fact to be considered whether it is proper rationalisation or not. Those workers were thrown out of employment. The policy is that rationalisation should be without tears. But this was with tears. The Government's policies are sweet-coated, more or less democratic-designed and of a socialistic type, but we see that they are all capitalist-made. If Government pursues its own declared policies, then we will find that many of our problems will be solved.

श्री श्रोकार साल बेरवा (कोटा) :
अध्यक्ष महोदय, मैं श्रम तथा रोजगार मंत्रालय के बारे में अपने कुछ विचार प्रकट करना चाहता हूँ।

इस संकट-कालीन स्थिति में जितना पैसा मजदूरों ने दिया है, उतना पैसा किसी मिल-मालिक या किसी सेठ साहूकार ने नहीं दिया होगा। मिल-मालिकों ने जो स्वर्ण बांड बांध खरीदे हैं, वे उन्होंने अपने पैसे को बढ़ाने के लालच से खरीदे हैं, लेकिन शरीब मजदूरों ने जो पैसा दिया है, वह उन्होंने ने देशभक्ति की भावना से प्रेरित हो कर दिया है। उन को ऐसा कोई लोभ नहीं है कि हमारा पसा दुगना या तिगुना हो जायेगा। उन्होंने अपने देश की रक्षा के लिए यह पैसा दे कर अपनी देश भक्ति का परिचय दिया है इसलिए हमारे मंत्री महोदय को उन मजदूरों की तरफ ध्यान देना चाहिए।

जो मजदूर मिलों में काम करते हैं, वैसे तो उन का आठ घंटे का दिन माना जाता है, लेकिन ओवरटाइम देने के सम्बन्ध

में बारह घंटे का दिन माना जाता है, जिस का परिणाम यह है कि उन को कम पैसा मिलता है, जबकि वास्तव में उन को ज्यादा पैसा मिलना चाहिए। इस तरफ ज़हर ध्यान दिया जाना चाहिए।

लेवर आफिसर्ज मिल-मालिकों और बड़ी बड़ी कम्पनियों से मिले हुए होते हैं। आज तक किसी भी लेवर आफिसर ने मज़दूरों के हक में अपना फैसला नहीं दिया होगा। वे हमेशा मालिकों के हक में अपना फैसला देते हैं।

हमारे यहां महाराणा प्रताप सागर देम का काम चल रहा है। अगर आप वहां के मज़दूरों की हालत को देखें, तो आप को पता चलेगा कि उन कम्पनियों ने उन की जिन्दगी को बर्बाद कर रखा है और उन के जीवन को बिल्कुल व्यर्थ बना रखा है। वहां पर कोई किसी तरह का इन्तज़ाम नहीं है। इस बारे में कई दफा प्रदर्शन किए गए, लेकिन उन का कोई नतीजा नहीं निकला। लेवर आफिसर को भी कई दफा रिपोर्ट की गई, लेकिन उस का भी कोई नतीजा नहीं निकला। मैं माननीय मंत्री जी से कहूँगा कि उन को ज़हर वहां की स्थिति को देखना चाहिए और उन मज़दूरों की हालत को सुधारने का प्रयत्न करना चाहिए।

मिल मज़दूरों या सीमेंट फैक्ट्री के मज़दूरों को जो बोनस दिया जाता है, वह उन को मिलने वाली तन्त्वाह पर दिया जाता है। उस में महंगाई वर्गरह न मिला कर खाली तन्त्वाह का बोनस दिया जाता है। अगर महंगाई को उन की तन्त्वाह के साथ जोड़ कर उन को बोनस दिया जाये, तो सब से अच्छा होगा।

यह अक्सर देखा गया है कि जब जब बजट में टैक्स लगाए जाते थे, उस से पहले ही मज़दूरों की तन्त्वाह बढ़ा दी जाती थी और उस से उन को संतोष हो जाता था।

मज़दूरों के लिए दस बारह साल पहले जो शिड्यूल बनाए गए थे, जैसे बेलदार को दो रुपये, कारीगर को चार रुपये, और तक तक जारी हैं। यद्यपि महंगाई हर साल बढ़ती जा रही है, लेकिन उन के शिड्यूल में कोई परिवर्तन नहीं किया गया है। वर्तमान महंगाई को दृष्टि में रखते हुए इस शिड्यूल में परिवर्तन करना चाहिए।

जब मिल-मज़दूर या सीमेंट फैक्ट्री के मज़दूर या रेलवे-कर्मचारी अपनी सर्विस से अलाहिदा होते हैं, तो कम से कम तीन महीने का पैसा, प्राविडेंट फंड वर्गरह का पैसा, उन को जल्दी ही मिलना चाहिए ताकि और धंधा कर सकें।

अगर किसी मिल या सीमेंट फैक्ट्री में या रेलवे-ज में किसी कर्मचारी के साथ कोई हाथ-परों का एक्सिडेंट हो जाता है, तो उस को उसी महकमे में कहीं चौकीदारी या ऐसे ही किसी दूसरे काम पर लगा दिया जाना चाहिए, ताकि उस का जीवन-निर्वाह हो जाय।

सवाई माधोपुर में मैं ने देखा है कि सीमेंट फैक्ट्री में जब सीमेंट बोरियों में भरा जाता है, तो उस की खाल मज़दूरों के पेट में जाती है, जिस से वे बीमार हो जाते हैं। वहां पर डिस्पेंसरी की कोई व्यवस्था नहीं है। एक छोटे से कमरे में एक छोटी सी डिस्पेंसरी बनी हुई है। अगर कोई बड़ा एक्सिडेंट होता है, तो कह दिया जाता है कि जयपुर ले जाओ और जयपुर ले जाते जाते एक्सिडेंट में धायल व्यक्ति की मृत्यु हो जाती है। इसलिए यह आवश्यक है कि वहां पर एक डिस्पेंसरी का अच्छा इन्तज़ाम किया जाये, ताकि उन मज़दूरों के इलाज वर्गरह की ठीक व्यवस्था की जा सके।

रेलवे-ज में जितने छोटे कर्मचारी कैंजुअल लेवर पर काम करते हैं और जिन को काम करते हुए पांच छः साल हो जाते हैं, उन को

[श्री ग्रोकार लाल बेरवा]

टेम्पोरेरी बना कर बाद में पर्मानिंट कर दिया जाये। रेलवेर्ज के कमंचारियों की तरफ जरूर ज्यादा ध्यान दिया जाये। उन के लिए केवल कालोनीज बनाने से ही काम नहीं चलेगा। उन कालोनीज में सफाई, लाइट और अस्पताल डाकखाने का अच्छा इन्ट-काम होना चाहिए।

मिलों में अक्सर देखा गया है कि अगर किसी मजदूर की धोती या साफ़ा मशीन के पट्टे में उलझ जाता है तो एक्सेंट हो जाता है। इस लिए मिल-मालिकों की तरफ से या सीमेंट फैक्ट्री के मालिकों की तरफ से प्रत्येक मजदूर को नेकर और बनियान की एक यूनिफार्म दी जानी चाहिए, ताकि वे लोग एक्सेंट से बच सकें, चाहे उस का पैसा काट जिया जाये। लेकिन अच्छा यह हो कि मालिक नोग मेहरबानी करें और पैसा न काटें तो अच्छा है।

अगर कोई मजदूर सीमेंट फैक्ट्री में सीमेंट की खूँक से, या किसी मिल में किसी अन्य कारण से, बीमार हो जाए, तो नौकरी से हटने के बाद उस का इलाज फ्री होना चाहिए।

मैं यह भी कहना चाहता हूँ कि मजदूरों की जहां जहां कालोनीज हैं, वहां वहां नाइट स्कूल्ज जरूर खोले जाने चाहियें और उनकी पढ़ाई का प्रबन्ध किया जाना चाहिये। वहां तक स्ट्रियों की शिक्षा का सम्बन्ध है उनके लिए मशीनों इत्यादि की व्यवस्था जरूर होनी चाहिये। ये लोग दिन में पढ़ नहीं सकते हैं और रात में पढ़ने के लिए ही उनके पास समय होता है। इसलिए अगर जगह जगह इस सरह के नाइट स्कूल खोल दिये जायें तथा औरतों के लिए भी प्रशिक्षण केन्द्र खोल दिये जायें और उनको सिलाई वर्गरह सिखाना शुरू कर दिया जाए, तो बहुत अच्छा होगा। इस सरह से औरतें सिलाई वर्गरह कर सकेंगी और उनके पास दो पैसे कमाने का साधन हो जाएगा।

17 hrs.

जितने भी कानून बनते हैं, वे मजदूरों की भलाई के नाम से ही बनाये जाते हैं। लेकिन भ्रमल नहीं होते। जहां तक लेवर आफिसर्स का सम्बन्ध है, वे हमेशा मजदूरों को कुचलना ही चाहते हैं और मालिकों से मिल जाते हैं। वे मजदूरों के हक में नहीं बोलते हैं। इस तरह की जो स्थिति है इसका अन्त होना चाहिये।

अन्त में मैं यही कहना चाहूँगा : मालिकों से लेवर अफसर मिले कर कर लंबे हाथ नंदा जी गरीब मजदूरों की कोई न पूछे बात।

श्री राठ शिंग पाण्डेय (गुजारी) : अध्यक्ष महोदय श्री काशी नाथ पाण्डेय तथा डा० मेलकोटे से मैं इस बात में सहमत हूँ जो उन्होंने श्री नन्दा जी के सम्बन्ध में कही है कि जब तक वह है, तब तक इस देश के मजदूरों के हक, उनके अधिकार मुरक्खत हैं। उनके नेतृत्व में न केवल श्रमजीवी वर्ग के आन्दोलन में तीक्ष्णता ही आई बरन् एक ऐसा वातावरण भी इस देश में उत्पन्न हुआ कि हम एहसास कर सकते हैं कि चाहे परस्पर समझौते से, चाहे लैंजिस्लेशन से, चाहे ट्रिव्यूनल के जरिये से और चाहे किसी भी प्रकार से अन्ततोगत्वा इस देश के श्रमशील मजदूर को लाभ ही पहुँचा है और आगे भी लाभ ही पहुँचेगा।

जितना भी प्राइवेट एप्रेटेस है, आदमी हो, घन हो, रा० मैटीरियल हो, मशीन हो, इस सेव के सेव का अगर सम्बन्ध परके एक चित्र उपस्थित किया जाए तो आपको अनुभव होगा कि अन्ततोगत्वा श्रेष्ठता और गरिमा व्यक्ति की ही हो सकती है क्योंकि उसके द्वारा, उसके श्रम से, उसी के दिमाग से, उसी के अध्यवसाय से हम उत्पादन बढ़ायेंगे। और दौलत बढ़ायी की तरफ बढ़ते हैं। ऐसा लगता है कि उसी के लिए, उसी के लाभ के लिए यह साय एप्रेटेस है। अगर इस सब का अच्छी तरह से सम्बन्ध किया जाए और एक दूसरे की म्युचुअल अंडरस्टैंडिंग के लेवेल पर लाया

जाए तो अच्छे परिणाम निकल सकते हैं। नवा जी श्रम मंत्री होने के साथ साथ योजना मंत्री भी हैं और इस देश में समाजवादी अवस्था लाना चाहते हैं। इसका हम ने जनता से बाद भी किया है और यह हमारा मैनेफिस्टो भी रहा है। हमने कहा है कि इस पैटर्न के द्वारा हम प्राप्त देश में समाजवाद लायेंगे। जितनी भी उत्पादन बढ़ाने वाली चीजें हैं और जितने भी साधन हैं, अगर उनका ठीक ठीक समन्वय किया जाए तो हम रामज्ञते हैं कि समाजवाद की स्थापना के साथ साथ हम मजदूरों को भी नाभ पहुंचा सकते हैं। इस प्रकार से अनुशासन आ सकता है, श्रमिक की गरिमा हो सकती है, अच्छे वेतन उनको दिये जा सकते हैं और श्रीदीयीकरण तेजी से हो सकता है।

श्रीमन् में आपका ध्यान पार्टिसिपेशन आफ लेवर इन मनेजमेंट की तरफ दिलाना चाहता है। दुनिया के अनेक देशों में, प्रेट ब्रिटेन में, फ्रांस में, अमरीका में, स्वीडन में तथा दूसरे देशों में इस और कदम बढ़ाये गये हैं। वे सब अन्तर्राष्ट्रीय इस निर्णय पर पहुंचे हैं कि देश की सर्वतोमुखी उन्नति करने की दिशा में जब तक श्रमशील समाज श्रमिक को अपने साथ नहीं लेता है, उसकी प्रतिष्ठा और गरिमा को स्वीकार नहीं करता है। तब तक देश आगे बढ़ नहीं सकता है। १६१७ में हिंटले कमेटी की रिपोर्ट प्रकाशित हुई थी प्रेट ब्रिटेन में। उसने यह सिफारिश की थी कि जब तक हम लेवरर को, मजदूर को अपने साथ उस लेवल तक नहीं लेते हैं जहां पर कि हम डिपार्टमेंट डिसिशंज लेते हैं, और उसको कार्फिंडेस में नहीं लेते हैं, तब तक हमारे जो निर्णय हैं, वे अवूरे ही होंगे, हमारी एफिंशेसी में बृद्ध नहीं होगी, हमारा प्राफिट अधिक नहीं होगा और अन्तर्राष्ट्रीय अच्छे बोनस की जो प्रक्रिया है, अच्छी वेजिज की जो प्रक्रिया है, उसकी और हम आगे नहीं बढ़ सकेंगे और उत्पादन बढ़ाने तथा देश की दीलत बढ़ाने का जो काम है, उसको नहीं कर सकेंगे।

उन्होंने डिपार्टमेंट काउर्सिलज तथा ज्वायंट यानी संयुक्त समितियां बनाने की सिफारिश की। उसके बाद यूद्ध आया और अधिक प्रगति नहीं हो सकी। लेकिन १६४६ में जब अनेस्ट बीवन, लेवर मिनिस्टर हुए तक उनके नेतृत्व में पार्टिसिपेशन आफ लेवर इन मैनेजमेंट को आगे बढ़ाया गया और उसका परिणाम यह हुआ कि बहां पर इस क्षेत्र में बड़ी अच्छी प्रगति हुई और प्रगति के साथ साथ देश की हालत भी बड़ी और उत्पादन भी। इससे अच्छी बातावारण मजदूरों और उद्योगों के बीच में पैदा हुआ।

अब मैं स्वीडन और फ्रांस में जो कुछ हुआ उसकी ओर आपका ध्यान दिलाना चाहता हूं। फ्रांस में १६४६ और १६४७ में एक लैजिस्लेशन के द्वारा इसको लीगल संकेशन दी गई और कहा गया कि देश में जितने भी उद्योग हैं, वाहे वे प्राइवेट रॉकेटर में हों या पब्लिक सैक्टर में हों, उनकी ज्वायंट कंसलेटिव कमेटीज बननी चाहिये, एडमिनिस्ट्रेटिव कमेटीज बननी चाहिये। यह सब किया गया और फ्रांस और स्वीडन में १६४६ और १६४७ के बाद सभी उद्योगों में जो परिणाम निकले वे बड़े उत्साहवर्द्धक निकले और दूसरे स्वतंत्र देशों में जो इसका एवसरेरीमेंट किया गया, उसके परिणाम भी हमारे सामने हैं और वे बहुत अच्छे रहे हैं। जब यह सब कुछ है तो कोई कारण नहीं है कि हमारे देश में भी इस प्रकार का समन्वय उद्योगों और मजदूरों के बीच में न लाया जाए। जब तक आप मजदूर को कान्फिंडेस में नहीं लेंगे, तब तक अच्छे परिणाम निकलने की सम्भावना नहीं है। हमारे यहां बहुत सी मिलें हैं। उन में लेवरज़ को केवल इतना ही मालूम है कि उन्हें आठ घंटे तक काम करना है और एक पटिकुलर जाब जो कि उसको इसाइन किया जाता है वही उसको करना है। इसके अलावा उनका और कोई अवसर नहीं मिलता है, कोई ट्रेनिंग का अवसर नहीं मिलता है, न निर्णय

[श्री ओंकार लाल बेरवा]

देने में उसका हाथ होता है। उस मिल की फाइनेशल कंडीशन क्या है, वर्किंग कंडीशन क्या है, टैक्निकल पोजीशन क्या है, प्रोडक्शन क्या है, इसका उसको कुछ पता नहीं होता है। इस प्रकार की जो माल्मात हैं, इनका उसको ज्ञान न होने के कारण वह एकिट्व नहीं हो पाता और न ही वह कोई सलाह देने की स्थिति में हो सकता है। इसलिए मैं निवेदन करता चाहता हूं कि पार्टिसिपेशन के आइडिया को स्वीकार किया जाए।

जितनी भी आपके यहां सर्विसिस हैं, उन सब को यूनियन पब्लिक सर्विस कमिशन रेप्युलेट करता है। मेरी राय यह है कि चार सौ रुपये से अधिक पाबे वाली जितनी नियुक्तियां हैं, वे सब एक सैमीगवर्नमेंट एजेंसी के हाथ में होनी चाहियें। पब्लिक सर्विस कमीशन जैसी कोई संस्था के द्वारा वे होनी चाहियें। चाहूं उद्योगों के दो या तीन आदमी उस में हों, चाहे बराबर का उत्तर में रिप्रिजेंटेशन हो लेकिन कोई न कोई इस प्रकार की एजेंसी को आपको इंट्रोड्यूस अवश्य करना चाहिये ताकि सर्विसिस में जोकि चार सौ रुपये से ऊपर की है, उनकी नियुक्तियों के सम्बन्ध में कोई फेरिटिजम न बरती जा सके और मेरिट पर एप्वाइटमेंट्स हो सकें। जब फेरिटिजम चलता है तो एक प्रकार से वैल्य का कंमेंटेशन होता है, जिस की इडंस्ट्री, उसी का प्राफिट, उसी के सर्विस में आदमी, उसी के सुपीरियर हैड्ज की एप्वाइटमेंट्स। यह सब बन्द हो जाना चाहिये और मेरिट पर एप्वाइटमेंट्स होनी चाहिये। आप अगर इस प्रकार का कोई सिलसिला बनायें तो आद्योगीकरण की दिशा में, समाजवाद की दिशा में इसको एक बहुत बड़ा क्रान्तिकारी कदम कहा जाएगा।

Shri Balgovind Verma (Kheri): Sir, I rise to support the Demands for Grants of the Ministry of Labour and Employment. Shri Gulzari Lal

Nanda deserves our congratulations because he has so admirably handled the labour problems so far. He is instrumental in bringing about this Industrial truce which is the need of the hour to meet the challenge that has been thrown out by the Chinese to us.

Labour has magnificently responded to the call and they are putting in their labour day in and day out to meet this challenge. But, it is a sad thing that the mill magnates have not realised their duties full well. They are not honouring the pledge that they have taken along with the workers. Many hon. Members have dealt at length about labour problems of other undertakings. I would, therefore, like to confine myself to the labour problems of the sugar industry only.

Labour of the sugar industry is also engaged in doing its best to meet this challenge. But, the mill magnates, as I stated a little earlier, are not doing their best to honour their pledge. They are somehow seeking chances when they can exploit them to their best advantage. In these days also, in the sugar industry, contract labour is employed. You may call it as daily-wage labour. They are exploited to the worst degree. I think this is not only undesirable but also improper and unjust. Labour that should receive at least Rs. 72 per month are made to get only Rs. 45 at the rate of Rs. 1.25. Their names find a place on their registers. They manipulate figures in such a way that actually the labour does not get its due and they are made to realise that they are only casual labourers and that they entirely depend on the mercy of the contractor. They also pay something to the contractor, because he is the intermediary in that loot. He gets Rs. 1 or 2 per labourer per month, and the rest of the amount is pocketed by the mill-owners. This can be proved when the time comes.

Their living conditions are not only obnoxious, but they are abominable as

well. I do not hesitate to tell you that they are made to live in dungeons unfit for human habitation. I have seen their standard of living. One is pained to see that they are made to live in these hovels. Not only one, but 4 or 5 persons live together in a very small room where, actually, you may not find even proper ventilation. This is the right, or rather the fundamental right which the mill magnate is bound to provide for. But, they do not do so because they know that they have got approaches; they are resourceful and therefore, they can utilise this to their best advantage. In the sugar factories, the condition of labour becomes all the more miserable when it is summer season. They are all perspiring and sweating all over the body but they do not get the bare necessities which they should get otherwise such as cold water and other facilities. They are denied of these things. When the attention of the mill magnates is drawn to this matter they say that they always try to provide these things, and it may be that in just some stray instances they may not have been there.

Then, victimisation of labour on flimsy pretexts is the order of the day. I know of cases where labourers while going back to their houses by chance attended some meeting which was being addressed by some persons, and if the persons were not liked by the management, then those labourers were victimised on that very score. That is most unjust and improper, and I submit that the labour Ministry should look into that matter.

Then, there is the labour which is under direct employment of the sugar industry, but this labour too is not allowed to cross the period prescribed for their confirmation. As soon as the prescribed period is over, the employers dispense with their services, and again after a few days they employ them. This is something which is very unreasonable, because by doing so, the employers not only deprive them of the wages for some time but

they also deprive them of the bonus that they should get from the industry.

There are also no recreation facilities, and the welfare funds which are there for the sake of labour are not utilised for the labour and they are mostly utilised by the senior staff of the mills. If such things continue, I am afraid labour stands no chances of getting their sons educated or getting something otherwise from the mills.

As regards the labour colony quarters to which I referred earlier, they are the worst. They have been constructed at those places where there is filthy air or filthy odour emanating from the filthy water that accumulates nearby, which is most injurious to their health. Our Government should see that this kind of thing is removed, because they have to work in the factory where also there is the filthy odour and when they come back to their houses that odour does not leave them. Labour is an important factor. Nothing is possible without the co-operation of labour, and we all know that it is just like a perishable commodity. When the labour is doing its best it is our duty to see that their interests do not suffer at the hands of the mill-owner.

I would like to say a few words now regarding the cane co-operatives. I wanted to speak on this point at some length, but since I do not have enough time, I shall only summarise the whole thing. In the cane co-operatives the people who work are denied certain facilities which they should otherwise get. In all other undertakings, the people who constitute the real labour have got a right to appeal to the courts, but this has been denied to the labour employed in the cane co-operatives. You know, Sir, that the people have to put in labour for two or three or four months hardly in the year and for the rest of the year they remain without work. In the mills the labour gets what is

[Shri Balgovind Verma].

called retainer allowance, but that retainer allowance is not given to the people who work in these cane co-operatives. I think that the Labour Ministry should make some provision in this regard because these labourers too deserve it. If the labourers in the sugar factories can get the retainer allowance for the rest of the year, why should the labourers employed in the cane co-operatives not get this benefit? If they raise this question they are penalised there. And they cannot appeal to the courts also if they are punished.

Therefore, it is up to the Labour Ministry to see that such things are done away with, and an honourable way of life is guaranteed to all those who are engaged in this industry.

RELEASE OF MEMBERS ON PAROLE

Mr. Speaker: I have to inform the House that I have received the following letter dated the 22nd March 1963, from the Superintendent, Central Prison, Hyderabad:

"I have the honour to inform you that Shri Kolla Venkaiah, Member, Lok Sabha, who was detained in the Central Prison, Hyderabad, under Defence of India Rules, 1962, was released from this jail on 15 days' parole on the 21st March 1963 at 5.20 P.M. on entering a bond for Rs. 2,000 with two sureties, each for a like amount to the satisfaction of the Inspector General of Police.

"He shall surrender to the jail on the 6th April 1963, before 12.00 noon after the expiry of this parole period".

17.21 hrs.

DEMANDS FOR GRANTS—contd.

MINISTRY OF LABOUR AND EMPLOYMENT—contd.

The Minister of Planning and Labour and Employment (Shri Nanda): Mr. Speaker, it is appropriate that the industrial truce resolution which was a very early product of the emergency came to be discussed here. It figured very prominently in the discussion. Member after Member who spoke paid their tributes to the workers for their magnificent contribution in various ways and their splendid response to the challenge with which the nation was confronted because of the Chinese aggression. These tributes were well-deserved. All those engaged in industry in the country who have given such a good account of themselves deserve well of us.

At the same time, I heard here and also outside that there is a certain amount of feeling of discontent that there were violations of this resolution. These complaints arose largely from the side of the workers; the employers also have indicated in a few places something from their side too. I do not think that any great change has occurred, but it is also true that there are visible signs of some cases of bad relations. I therefore feel very much concerned about it. Hence I lay stress on one aspect of whatever has to be done in the field of labour relations. If anybody has even the remotest kind of impression that the emergency is somehow over and the stress of the emergency is not there and therefore our enthusiasm, if it wanes, does not matter, he is very much in the wrong. The emergency is very much with us now. It has not receded at all. Therefore, I have to emphasise this that it is not possible to go back to the old ways at all; I am speaking of the whole nation, workers particularly. There is no going back. We have to move forward still further with the things that have been achieved. We have to enlarge

very much the great enthusiasm displayed and the concrete results obtained. That is the implication of the challenge we are facing. Emergency must dominate our thoughts all the time till such time that we feel that the menace has gone. We do not know how long it will take. We must recapture that spirit, that great enthusiasm which asserted itself in the early days of the emergency when the workers gave a lead. They came together within a week of the declaration of emergency—all sections of workers, their representatives, the employers also—and they adopted that comprehensive resolution covering every aspect of their duties towards the industry, the country and the people. I say that without exception all the organisations of the workers who participated went back into the country from that conference and they disseminated the message of the resolution. This gradually had its impact in various directions. The most outstanding evidence of that is naturally what is referred to in the resolution as industrial peace. That was the first thing—that is the creation of the climate. I believe that was very much necessary—creating a climate in which there can be a single-minded and concerted endeavour in support of the defence of the country. There were, besides, the steps to be taken to promote constructive co-operation. Among those aspects of co-operation, naturally industrial peace took the first place. There is a remarkable evidence of the earnestness of the working class about their obligations in this stage of emergency. The provisional monthly average number of man-days lost before the emergency set in was considerably over four lakhs. Taking both the State and Central sectors, it was about 70,000 in November, and 19,000 in December. In January there was a slight setback—21,600. Of course it is very much better than the previous average but it should not be 19,000, it should have become possibly 9,000 and then nothing. That is the real demand of the country and I hope that we will still be able to put in all the efforts to bring this about.

The resolution asked for performance in other directions also. The next thing to industrial peace was industrial production and more intensive efforts during the normal period and partly by extra application also, one extra hour or two extra hours. All these things were done in many places and as a result production not everywhere but in many places increased. I am not able to bring up figures as a proof of the great step-up in production that has occurred because it may not really have that accuracy in relation to the situation but the index of industrial production increased from 148.2 in July 1962 to 159.7 in November, 1962. That is an increase of a fairly large magnitude. This has been brought about, as I said, not in all places because it was not necessary; and some hon. Members said that "you want more production and on the other side you find that there are closures taking place in the textile industry particularly." I must explain that the needs of defence are not spread out over the entire field of industry. There are specific needs; greater attention was given to those needs. There were some special circumstances which led to a decline in the demand for cloth and that had its consequences which have been remedied more or less, not completely. Therefore, these cases of closures in some places—Amalner was mentioned—as in Bombay, etc., arise from old days. Some factories, some mills, are in such a run down condition, financially and technically neglected over the years—that it is not possible to see that they will live all the time. New factories should come in and enable the workers to get employment there. I am only explaining it because stress was laid that even during these days there are some closures which have occurred.

I have with me a letter from the Minister of Defence Production—and it is heartening to argue how he has expressed his own views and given information to us as to what has happened in that very important sphere. He has said that labour relations have

[Shri Nanda]

been entirely harmonious. The atmosphere of work is outstandingly good; there is no idle plant capacity. "I do not think that we can ask the workers to work harder than they have done so far." The ordnance factories are all working multiple shifts, also on holidays and that is by mutual agreement between management and workers. Co-operation in the matter of careful handling of machines and proper maintenance has been without any reservation. There is also enthusiasm for the workers in the matter of contribution to the defence fund. He has given certain figures, both of contribution and of the increase in production. I do not want to go into the details as to the steep rise in production in the ordnance factories which has occurred within the period of October and mid-January. These illustrate an important aspect of the change that has occurred, and this is certainly the most significant direction in which we should look forward to better results.

Shri Priya Gupta: Did the changes occur much earlier to this resolution, by your upsurge, the national feeling?

Shri Nanda: I am giving information about the relevant period after the emergency, the change that has occurred during this period. This was about production.

Then there was the other requirement also of this resolution. Before I proceed to those other matters, I may say something further in connection with production. Sentiment is not enough. Suitable machinery has to be set up and that was done immediately. An Emergency Production Committee was set up at the centre, and later on, and soon enough, all States have got their emergency production committees. The object certainly is to increase the production to the maximum extent and also productivity. That again is not enough. We should have production committees at the unit level, at the enterprise level. Day after day, the number of enterprises which are having emer-

gency production committees is increasing. My latest information is that about 336 units have such committees. The question was, how are these committees formed, whether INTUC was consulted and so on. No direction has been given to consult a particular organisation or another. Whosoever are the workers and their leaders in any unit, they are consulted. If there is an AITUC union in a Unit, naturally they have to consult the AITUC Union to get any results there.

Shri Indrajit Gupta: Is it not a fact that at the enterprise level, the management has been given the discretion to form a committee on any *ad hoc* basis they may choose?

Shri Nanda: That is not the intention. If anything of that kind has occurred, that is not the emergency production committee of our thinking. Naturally the employer may have to take a lead, but it has to be in consultation with the people who matter there in any enterprise.

Shri Indrajit Gupta: Who is responsible for constituting it?

Shri Nanda: In the emergency who can go out and constitute it everywhere? As I have explained, the employer does take the lead, but he has to do it in consultation with and with the consent of the leading elements of the workers in that unit. If there is anything else, I may be informed and certainly I can attend to it.

Connected with this, there are various other details as to how these emergency production committees are functioning. Specialists are being obtained from the private sector also and chiefly from various international organisations, who go to the units, see what is happening there and make suggestions as to how production can be improved. That is the practical and concrete part of it. Studies are being made for this purpose. This is about production.

The Ministry itself has taken up an accelerated programme of training to meet the demands of the situation. Short-term courses in all our industrial training units are being set up. Three shifts are being adopted in a number of places, so that a large number of additional trained workers would be available.

It was also mentioned in the discussion on price stability that conditions may arise when scarcities will develop. Therefore, on the one side, the producer should not exploit the situation and on the other side the workers should see that there is greater production for easing the situation. After the emergency was declared, the price level has remained fairly stable. This is also a matter where we feel a certain amount of satisfaction. There are several reasons and whatever may be the reason, as I said in the debate about prices, there is no reason at all for being complacent about the situation, because the strains and stresses of large defence expenditure are yet to come in. They are before us and therefore, very great care has to be taken to see that the situation does not deteriorate in this respect.

We took steps to declare a number of industries as public utility immediately, so that there can be that atmosphere and also the acceptance of obligations as public utility industries for the purpose of increasing production.

There is one thing more about this emergency which I would like to state here, i.e., the workers' contribution. They have worked better; they have worked more. They have also contributed one day's wages in a month; sometimes more also. A number of them have offered their contribution to National Defence Fund. In the case of offers of work there have been complaints that in some cases these were not accepted. It may be for technical and other reasons. In the case of contributions by the workers, it is really surprising how small people, whose incomes are small, whose incomes are meagre, can find the heart to give. All the workers

were in a mood to give anything, much more than what they have given. I do not want to say anything or make any contrast with any other section, but I can say for the workers that they have shown an exceedingly great willingness to sacrifice and to give.

There was one complaint about relaxation made. It was said that the legal provisions have been relaxed or exemptions have been made in the case of mines and factories so that the workers could do more work, work on holidays and Sundays and do overtime. That is true. That was done because the situation required it. But that was also done with the consent of the workers everywhere. If there is an odd exception anywhere, it is an exception. But as far as I am aware, even at the industries level, wherever this has been done, it has been done with the consent of the workers. The workers wanted to do more than that. But our idea was that in the mines, particularly it was not good to make the workers work continuously and take away their holidays altogether. Therefore, our idea was to bring in more workers so that the work can continue but with additional set of workers.

When the hon. Member, Shri Elias, who spoke first, said something and mentioned certain names, you, Sir, informed him that it was really not good that individual cases were cited of which no intimation had been given before. I can inform, Sir, you and the hon. Member, that we had no such intimation at all. But I may also state here that only a few days ago I addressed letters to all the organisations of the workers that they should let me know specific cases where violation has occurred, where the workers have not been dealt with fairly. I have promised therein that each case would be taken up, and I am going to take them up.

Shri Mohammad Elias: What actions have you taken? A number of cases have been intimated to you. No action has been taken. You have only reproduced in the note which you have

[Shri Mohammad Elias]

circulated the comments which were received from the employers. You have not taken a single action.

Shri Nanda: If the hon. Member refers to the situation in West Bengal, I may say that the fact that the whole note was produced giving the explanation for each item is itself the answer. It may be that it was obtained immediately from the West Bengal Government. That is the basis for further discussion. We discussed it in the Informal Consultative Committee. All the 50 cases could not be immediately disposed of. But here is full and frank information given in our note. Let us pursue it further. I have asked the various bodies to give me specific cases. I again undertake that each one will be looked into, but I cannot promise that he may have full satisfaction. In some of them there may be some substance, and in those cases further action can be taken. A suggestion was made, why not have another tripartite consultation in view of the fact that these developments have occurred. I will consider what further steps we have to take. In any case, as was suggested by an hon. Member, I will, in the first instance, call, after the receipt of the replies to my letters asking for full information, the representatives of the organisations to meet me. We shall sit down and look into each case. Then, we can examine whatever emerges from it. We can have a tripartite meeting also; certainly, there is no objection to a tripartite meeting.

Shri Priya Gupta: What about the Chief Labour inspectors and Regional Labour inspectors who are not doing their job? There are violations of the different Labour Acts.

Shri Nanda: So far as violation of Acts is concerned, I do not know of any Act regarding which there is no violation at all. I have all the information with me and it will take me too long to reproduce them, but so far as the implementation of awards, agreements and various Acts is con-

cerned, at least so far as the Centre is concerned, we have a machinery called the Evaluation and Implementation Division, which pursues these matters vigorously and where everything is taken note of.

Shri Priya Gupta: Only being looked into.

Shri Nanda: I am not able to satisfy the hon. Member because I do not know what exactly he has in mind. If there is anything in his mind, let him tell me; I shall look into the matter. I was not referring to cases which are being "looked into"; I was referring to cases where something was "done", where implementation was achieved regarding awards etc. in a large percentage of cases. And that is so because we are very keen on implementation. What is the use of our Acts in the matter of labour if the administrative machinery and planning, to which also reference was made, are not functioning properly? I know that in a number of cases things are not done fully well. We acknowledge that fact. But, I think fairly good results have been obtained in most matters of implementation.

A resolution was brought in the Rajya Sabha that we should ban strikes by law. I had made up my mind not to accept it. When the workers are so willing and when they voluntarily want to take upon themselves this obligation, why should we think of legislation?

Then I shall take up another question which I want the hon. Members to consider, and that is the responsibility of this Government for several things. Sometimes, matters which are entirely within the sphere of the States are brought up, mentioned and laid stress on. All I can do in such cases is to take note of them and convey the facts and information to the State Governments. I think I must make it very clear that for many things which are happening in the sphere of field of labour, there is no direct re-

ponsibility for the Central Government. All that we can do in such cases is, well, render some good advice; that is all. Therefore, it is better to keep in view that demarcation clearly. In the reports hereafter I propose to see that the activities in the Central sphere are separately shown so that we can concentrate on them and see where there is lack of implementation and so on. As I said, of course, I shall try to see that in the sphere of States also things improve.

I want to say here that under the Constitution, the subject of labour falls partly in the Union List, partly in the Concurrent List and, to a certain extent, in the State List. Industrial relations relating to Central Government employees, railway employees, banking and insurance companies, mines and oil fields and major ports come in the Union List; the rest are in the State field. Safety in factories and the implementation of the Factories Act are entirely within the purview of the States; so also social security. Under the Employees' State Insurance Act, there is an autonomous corporation and though some functions are being performed here, the administration of the Act, particularly the side of medical benefit is a matter entirely within the sphere of the States; they are doing it. Similarly, on the subject of employment, though we have certain functions like formulation of policy, all the employment exchanges are being looked after by the States. I felt it was very necessary to make this clear so that the idea of responsibility may not be blurred.

There is another angle also from which we must look at the responsibility of the Labour Ministry. There is some talk about the shortcomings of the Ministry of Labour and Employment. I would just like to tarry for a moment on this topic. Somebody asked whether there is socialism here, whether there is a welfare state here and what exactly we are doing about this. Certainly, we are moving towards an economic and social organisation of the country which will cer-

tainly be socialist. Here I want to make a clarification. Whether I am a socialist or not, whether I am a Gandhian or not is not the point. The point is that in this country that is inevitable.

Some people may be frightened by the word 'socialism'. That they need not be. So far as the socialism of my conception is concerned, it is very different from the socialism of some other friends. It has very much a Gandhian flavour. It will be in *sarvodaya* terms. It will not possibly be Marxist or the so-called scientific socialism, but it will be a socialism which means the good of everybody. Particularly that is where the welfare state comes in. I am looking forward to this so that very soon every family in the country has a certain minimum of the five needs of life, namely, food, clothing, education, health and shelter. That is what we have to do. There it is that what the working class is trying to do is relevant.

How is this to be achieved? It will be achieved through work, through more production and greater effort on the part of everybody. I am looking at the emergency that is there as a great opportunity for us to lift things to a much higher level. I find that already those inhibitions about increased production or productivity and rationalisation among the workers have completely gone. Already we are moving towards rationalisation etc. If this spirit stays, as it should, we will have a period which will have changed both the climate and the actual results that have to ensue in terms of production etc.

I was saying about the Ministry's responsibility for employment. Employment is the result of the total economic activity in the country. The Ministry cannot generate new employment. Its job is to see that the employment opportunities which arise are rationally distributed and are fully utilised through the various exchanges and other machinery. I

[Shri Nanda]

believe, it is trying to do this job better and better. Then, I will be asked as to who else is responsible for employment. There in another capacity I have to stand and say why employment is not more. It is planning that has to produce more employment and employment is increasing in this country.

When we are talking of unemployment, we must also be sure that it is not that employment has not increased. Employment has increased considerably. The overall increase in both the sectors in the current year, that is, 1962, has been 3.7 per cent. Taking factories, mines, plantations, Railways etc., the increase has been about 17 lakhs between 1951 and 1961. Simultaneously with the increase that has occurred in the labour force this appears to be a small figure, but look at the investments which are needed in order to bring about this result. Then we will see that this certainly is no mean achievement because in factory-industries, particularly, in large-scale....

Shri Mohammad Elias: How much has unemployment increased during this period?

Shri Nanda: I am going to say something about that. But first I was laying stress on the fact that both in the public sector and in the private sector every year there is an increase in employment. The volume of employment has been increasing.

Shri Mohammad Elias: How much has unemployment increased?

Shri Nanda: At the same time, as the hon. Member will immediately tell me—he is very anxious to remind me; I do not need to wait for that from him—I will myself acknowledge the fact that unemployment as is evidenced by the figures on the live register is mounting, every year about 20 to 24 per cent increase on the live register.

Shri Priya Gupta: In case no improvement can be done, it is no use keeping this Ministry; the work may be distributed to the Ministries concerned.

Shri Nanda: The problem of planning is there; also the question of economic progress. It is a question both of pattern of production as well as the rate of increase, of economic growth.

Shri P. K. Ghosh: Can't the Ministry advise the other Ministries ways and means of better employment?

An Hon. Member: That they are doing.

Shri Nanda: I answer for all the Ministries. As somebody to do with planning, I answer for all the Ministries, that plans have been laid out, fairly large programmes. Some people feel that these plans are too big. They are not too big at all. May be, to an extent, the progress is somewhat halting. It might have been possible to do better even with these investments I acknowledge that. With better implementation some better results could have been achieved in terms of increase in employment. That would have been a some difference. The real thing is, how much more of investments can be made which depend considerably on foreign exchange and foreign aid. It is also that when we talk of big things in the line of industries there was no experience in this country. When we say there is delay we have to keep in view that of new big things there was not enough experience: how to process these matters, how to see that estimates are accurate and various steps are taken in time.

This progress has not been commensurate with the requirements. What more could be done: how do we do it? There was a suggestion from a quarter to have more cottage industries, and all that. I am a per-

son whose loyalty to the ideas which favour cottage industries and small-scale industries are well known. But, there is a sense of proportion about these things. We are doing a good deal about that. If you have all cottage industries and none of these big things, there will be no cottage industries. How could we subsidise, how are these people going to be maintained?

Shri P. K. Ghosh: If we do not give scope to cottage industries to come in competition with big industries, ultimately, they will perish.

Shri Nanda: This is not a debate on planning. I will not enter into the question and I will not explain at great length about the relative position of the industries. I will explain two directions in which employment is sought to be enlarged very much. First rural works: that is special programmes have already been launched in rural areas outside the plan by which the production potential is developed in areas where there is a larger incidence of unemployment so that unemployment need not be a perpetual burden on the resources of the community and the resources of that area themselves develop. That is one direction. The other is,—it is also a very important new development—a new view is being taken of rural industrialisation. Let us have all these small techniques; but these techniques are not going to be the answer of the future problem of unemployment. Because, the workers are not going to be content with six annas or 8 annas. They want more. It is not possible to give more with just manual techniques. There has to be the help of science, of technology to the small man, to the man who works in the cottage. This is the new programme being ushered in. Some steps have been taken about it. Various rural industrial projects are going to be started where, appropriate to the condition of each area, industries will be developed with the help of power, and small machines. That is the answer to the problem of unemployment. I cannot say how

long it is going to take, because while we may have some control in the Planning Commission over investments, we have no control, and we are helpless so far as the other part of it is concerned which absorbs whatever new incomes arise, namely the increase in population. If the population jumps up from one per cent rate of increase to two per cent rate of increase, then whatever we do is simply sucked up. That is why, of course, the family planning programmes and other things are being undertaken. But these are the adverse factors in the situation retarding the growth of the *per capita* income and, therefore, also the resources for investments.

18 hrs.

Having given information about employment, I shall now take up the question of wages because that also was referred to by many hon. Members. In the case of wages, the first and the most important consideration is that wages should be certainly fair to the workers and yet not so burdensome to the industry as to act as a drag on the progress of the industry. I may state here very clearly and very emphatically that if anybody carries an impression or there are any misgivings in the country in any quarter that the wages in this country are excessive he is totally wrong. I have been looking into it day after day . . .

Shri Kashi Ram Gupta: Is the House sitting beyond 6 P.M. Sir?

Mr. Speaker: Yes, till the hon. Minister finishes.

Shri C. K. Bhattacharyya (Raiganj): If the interruptions are allowed to go on, the hon. Minister will go on for an hour more, I believe. But there has been no extension of time by the Chair today.

Mr. Speaker: Therefore, I presume that the House would agree with me that we should allow the hon. Minister to conclude his speech. Now, I can get the sense of the House.

Shri Kashi Ram Gupta: Why not continue it tomorrow?

श्री प्रिय गुप्त: एक तरफ तो अन-एम्प्लायमेंट है और दूसरी तरफ स्ट्रैन आफ हीरारिंग है।

श्री ओंकार साल बेरवा: इस तरह तो रोजाना सात बजे का हाउस हो गया है।

श्री प्रिय गुप्त: और उस का कोई फल भी नहीं है।

श्री ओंकार साल बेरवा: अगर एक दो दिन हो जाए, तो कोई बात भी नहीं।

अध्यक्ष महोदय: अगर रोजाना हो जाए, तो भी कोई हज़ु़र नहीं है, क्योंकि इतने ज्यादा माननीय सदस्य बोलना चाहते हैं। माननीय सदस्यों को मेरी मजबूरी को भी देखना चाहिए। अगर एक ग्रुप के दो माननीय सदस्यों को न बुलाया जाए, तो भी वे नाराज हो जाते हैं। जिस माननीय सदस्य को नहीं बुलाया जाता है, वह एतराज करता है और जबदस्त चिट्ठी लिखता है कि क्या आप की आंखें नहीं हैं या कान नहीं हैं।

Shri Gauri Shankar Kakkar (Fatehpur): The hon. Minister may speak first tomorrow. The reply may be postponed for tomorrow.

Mr. Speaker: I should like that unless he wishes to continue. But I would like him to continue and conclude his speech.

Shri Nanda: I can go on, but I do not know if the Members are of a different mind.

Mr. Speaker: I can persuade hon. Members, if the hon. Minister wants to continue.

Shri Nanda: I would like to continue, but . . .

Shri R. S. Pandey: I would like to request you to have the reply postponed for tomorrow, because if the

hon. Minister speaks tomorrow, we shall get a more detailed speech from him. Today, everybody is willing to go already. Since this is a very important subject, the reply may be postponed for tomorrow.

Mr. Speaker: My fear is that tomorrow we have to take up the Demands of the Home Ministry, and there would be a greater pressure of Members who would be wanting to speak, and probably we may have to sit very late tomorrow evening. That was my fear.

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): The hon. Minister of Labour and Employment and Planning says that he requires 40 minutes more. I do not know for how long more the House would like to sit today.

Mr. Speaker: If the House agrees to sit I have no objection.

Shri Satya Narayan Sinha: But my difficulty will be this.....

Mr. Speaker: If the hon. Minister of Parliamentary Affairs wants that we should adjourn, I have no objection.

Shri Satya Narayan Sinha: All that I say is that when the Demands will be put to vote, there must be quorum.

Mr. Speaker: If it is only a question of the vote to be taken that can be done tomorrow.

Shri Satya Narayan Sinha: Yes, that is right. Then, there is no difficulty. I agree to that. Let the hon. Minister finish his speech by taking 40 minutes more, but let the Demands be put to vote tomorrow morning.

श्री ओंकार साल बेरवा: अगर मंत्री महोदय कल अपना भाषण जारी रखें, तो अच्छा हो।

श्री ओंकार साल बेरवा: अगर वह कल सवेरे अपना भाषण पूरा करें तो उचित हो।

Shri Nanda: Then, I shall be considerate to the Members and take less

time. If I had the freedom to continue tomorrow, I would have taken a little more time, but I would like to compress all that I have to say, since I have to continue today.

I have first cleared the ground for a view to be taken about wage policy in the future. I said that wages are not excessive in the sense that wage increases which have occurred during this period are just in line with the increase in the *per capita* national income, just about that, but they are behind the increase in productivity.

Mr. Speaker: When I said that vote might be taken tomorrow, it did not mean that Members could slip away and I should be the only listener left.

Shri C. K. Bhattacharyya: The hon. Minister is now on one of the most important topics of his speech. He should be provided with a larger audience.

Some Hon. Members: Yes.

Mr. Speaker: Would he like to continue tomorrow?

Shri Nanda: Yes.

Mr. Speaker: Then we adjourn now.

18.07 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Thursday, March 28, 1963/Chaitra 7, 1885 (Saka).

[Wednesday, March 27th, 1963/Chaitra 6, 1885 (Saka)]

ORAL ANSWERS TO QUESTIONS

COLUMNS

WRITTEN ANSWERS TO QUESTIONS—contd.

S.Q.	Subject	U.S.Q.	Subject	COLUMNS
No.		No.		
602	Research in Private institutions	6335—37	1200	Iron ore deposits in Madras State.
603	State Education Ministers' Conference	6331—48	1201	Political sufferers in Orissa
604	Educational facilities to students joining army	6341—44	1202	Consumption of petroleum products in Orissa
606	Hindi in U. P. S. C. Examinations	6344—47	1203	Accidents at Talchar coal mines
608	Oil supply to Nepal	6348—50	1204	Welfare of denotified tribes in Orissa
609	Land prices in Delhi	6350—54	1205	Coal mines in Orissa
610	Release of property of ex-ruler of Bastar	6354—56	1206	Symposium on protein structure
611	National Discipline scheme	6356—59	1207	Pending cases in Madhya Pradesh High Court
612	Manuscripts with Asiatic society, Calcutta	6359—63	1208	Commissions/Committees appointed by Home Ministry
613	Sports Enquiry Committee	6363—67	1209	Sweet ground water near Calcutta
614	Movement of coal	6367—70	1210	Unauthorised construction of jetty at Port Blair
615	Russian aid for oil production	6370—71	1211	Shell-fishing licence in Andaman and Nicobar
616	Publication of American and U.K. Text books in India	6372—73	1212	Welfare of S. Cs and S. Ts in Punjab
WRITTEN ANSWERS TO QUESTIONS		6373—6404	1213	Adult women's education in Andhra
S.Q.			1214	Welfare of S. Cs in Orissa
No.			1215	Iron ore found in Madhya Pradesh
605	Chinese asked to leave India	6373	1216	Rifle training
607	Age limit for admission in Engineering Colleges	6373—74	1217	Foreign scholarships to Indian students
617	Manufacture of liquefied gas	6374	1218	Study group on primary education
618	Coal loading in Railway wagons	6374—75	1219	Development activities in Border areas
619	Model constitution for universities	6375	1220	Archaeological survey in Punjab
620	Selection grade for assistants	6375—76	1221	Transport of coal by sea
621	Religious and moral education	6376	1222	Raids on kerosene dealers shops in Delhi
U.S.Q.			1223	Tribal welfare department, Manipur
No.			1224	Rural Institute for women at Indore
1195	Barauni Oil refinery	6377	1225	Observatory at Naini Tal
1196	'CARE' Organisation	6378		
1197	I.A.S. and I.P.S. Officers in Bihar	6378—79		
1198	Hostels for S. C. and S. T. students in Maharashtra	6379		
1199	Scholars sent abroad	6379—80		

WRITTEN ANSWERS TO
QUESTIONS—contd.

U.S.Q. No.	Subject	COLUMNS
1226	Fire in Timber shops in Delhi	6394-95
1227	Research at Toklai	6395
1228	Aid to Sanskrit Pandits	6395-96
1229	Basic education in Delhi	6396
1230	Coal for Rajasthan	6396-97
1231	Compulsory physical education in Delhi schools	6397-98
1232	Sapphire deposits in Jammu and Kashmir	6398-99
1233	Extraction of coal in Jammu and Kashmir	6399
1234	Home nursing course in schools	6399-6400
1235	Hindi as medium of university education	6400
1236	Coal mines in Madhya Pradesh	6401
1237	Bus thefts in Delhi	6401-02
1238	Rape cases in Delhi	6402
1239	Monuments in Madras State	6403
1240	Geological survey in Madras State	6403-04
PAPERS LAID ON THE TABLE		6404-05

PAPERS LAID ON THE TABLE—contd.

COLUMNS

under sub-section (5) of section 4 of the Inter-state Corporations Act, 1957.

(3) A copy of the Revised Estimates for the year 1962-63 and the Budget Estimates for the year 1963-64 of the Employees' State Insurance Corporation, under section 36 of the Employees' State Insurance Act, 1948, together with 'Performance-cum-Programme Statement and Business type Budget'.

INTIMATION RE : RELEASE OF MEMBERS

6405

(i) The Speaker informed Lok Sabha that he had received a telegram from the Superintendent of Prison, Trivandrum intimating that Sarvashri E. K. Imbichibava and K. K. Warior were released from custody on the 26th March, 1963.

(ii) The Speaker also informed Lok Sabha that he had received a letter from the Superintendent Central Prison, Hyderabad, intimating that Shri Kolla Venkaiah was released from jail on 15 days' parole on the 21st March, 1963.

REPORT OF COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS—PRESENTED

Seventeenth report was presented.

STATEMENT BY THE MINISTER

6405-06

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir) made a statement correcting certain information given by him on the 23rd March, 1963 in his reply to the discussion on the Demands for Grants of the Ministry of Scientific Research and Cultural Affairs.

(1) A copy of the Mineral Conservation and Development (First Amendment) Rules, 1963, published in Notification No. G.S.R. 410 dated the 9th March, 1963, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957.

(2) A copy of the Bombay Labour Welfare Board (Re-constitution) Amendment Order, 1962 published in Notification No. S. O. 3656 dated the 8th December, 1962 as corrected by Notification No. S. O. 257 dated the 2nd February, 1963.

COLUMNS	COLUMNS
DEMANDS FOR GRANTS	6407—30
<p>(i) Discussion on Demands for Grants in respect of the Ministry of Irrigation and Power concluded and the Demands were voted in full. 6430—6556</p> <p>(ii) Discussion on Demands for Grants in respect of the Ministry of Labour and Employment commenced. The discussion was not concluded.</p>	<p>AGENDA FOR THURSDAY. MARCH 28, 1963/CHAITRA 7, 1885 (SAKA)—</p> <p>Further discussion and voting on the Demands for Grants in respect of the Ministry of Labour and Employment Discussion and Voting on the Demand for Grants in respect of the Ministry of Home Affairs.</p> <hr/>